

DOCUMENT INFORMATION

FILE NAME : Ch\_XII\_6

VOLUME : VOL-2

CHAPTER : Chapter XII. Navigation

TITLE : 12.6 Convention on a Code of Conduct for Liner Conferences  
Geneva, 6 April 1974









CONVENTION ON A CODE OF CONDUCT FOR LINER CONFERENCES

UNITED NATIONS

1974

CONVENTION ON A CODE OF CONDUCT FOR LINER CONFERENCES

OBJECTIVES AND PRINCIPLES

The Contracting Parties to the present Convention,

DESIRING to improve the liner conference system,

RECOGNIZING the need for a universally acceptable code of conduct for liner conferences,

TAKING into account the special needs and problems of the developing countries with respect to the activities of liner conferences serving their foreign trade,

AGREEING to reflect in the Code the following fundamental objectives and basic principles:

- (a) the objective to facilitate the orderly expansion of world sea-borne trade;
- (b) the objective to stimulate the development of regular and efficient liner services adequate to the requirements of the trade concerned;
- (c) the objective to ensure a balance of interests between suppliers and users of liner shipping services;
- (d) the principle that conference practices should not involve any discrimination against the shipowners, shippers or the foreign trade of any country;
- (e) the principle that conferences hold meaningful consultations with shippers' organizations, shippers' representatives and shippers on matters of common interest, with, upon request, the participation of appropriate authorities;
- (f) the principle that conferences should make available to interested parties pertinent information about their activities which are relevant to those parties and should publish meaningful information on their activities,

HAVE AGREED as follows:

## PART ONE

### CHAPTER I: DEFINITIONS

#### Liner conference or conference

A group of two or more vessel-operating carriers which provides international liner services for the carriage of cargo on a particular route or routes within specified geographical limits and which has an agreement or arrangement, whatever its nature, within the framework of which they operate under uniform or common freight rates and any other agreed conditions with respect to the provision of liner services.

#### National shipping line

A national shipping line of any given country is a vessel-operating carrier which has its head office of management and its effective control in that country and is recognized as such by an appropriate authority of that country or under the law of that country.

Lines belonging to and operated by a joint venture involving two or more countries and in whose equity the national interests, public and/or private, of those countries have a substantial share and whose head office of management and whose effective control is in one of those countries can be recognized as a national line by the appropriate authorities of those countries.

#### Third-country shipping line

A vessel-operating carrier in its operations between two countries of which it is not a national shipping line.

Shipper

A person or entity who has entered into, or who demonstrates an intention to enter into, a contractual or other arrangement with a conference or shipping line for the shipment of goods in which he has a beneficial interest.

Shippers' organization

An association or equivalent body which promotes, represents and protects the interests of shippers and, if those authorities so desire, is recognized in that capacity by the appropriate authority or authorities of the country whose shippers it represents.

Goods carried by the conference

Cargo transported by shipping lines members of a conference in accordance with the conference agreement.

Appropriate authority

Either a government or a body designated by a government or by national legislation to perform any of the functions ascribed to such authority by the provisions of this Code.

Promotional freight rate

A rate instituted for promoting the carriage of non-traditional exports of the country concerned.

Special freight rate

A preferential freight rate, other than a promotional freight rate, which may be negotiated between the parties concerned.

CHAPTER II: RELATIONS AMONG MEMBER LINES

Article 1

Membership

(1) Any national shipping line shall have the right to be a full member of a conference which serves the foreign trade of its country, subject to the criteria set out in Article 1(2). Shipping lines which are not national lines in any trade of a conference shall have the right to become full members of that conference, subject to the criteria set out in Article 1(2) and (3) and to the provisions regarding the share of trade as set out in Article 2 as regards third-country shipping lines.

(2) A shipping line applying for membership of a conference shall furnish evidence of its ability and intention, which may include the use of chartered tonnage, provided the criteria of this paragraph are met, to operate a regular, adequate and efficient service on a long-term basis as defined in the conference agreement within the framework of the conference, shall undertake to abide by all the terms and conditions of the conference agreement, and shall deposit a financial guarantee to cover any outstanding financial obligation in the event of subsequent withdrawal, suspension or expulsion from membership, if so required under the conference agreement.

(3) In considering an application for membership by a shipping line which is not a national line in any trade of the conference concerned, in addition to the provisions of Article 1(2), the following criteria, inter alia, should be taken into account:

- (a) the existing volume of the trade on the route or routes served by the conference and prospects for its growth;

- (b) the adequacy of shipping space for the existing and prospective volume of trade on the route or routes served by the conference;
- (c) the probable effect of admission of the shipping line to the conference on the efficiency and quality of the conference service;
- (d) the current participation of the shipping line in trade on the same route or routes outside the framework of a conference; and
- (e) the current participation of the shipping line on the same route or routes within the framework of another conference.

The above criteria shall not be applied so as to subvert the implementation of the provisions relating to participation in trade set out in Article 2.

(4) An application for admission or readmission to membership shall be promptly decided upon and the decision communicated by a conference to an applicant promptly, and in no case later than six months from the date of application. When a shipping line is refused admission or readmission the conference shall, at the same time, give in writing the grounds for such refusal.

(5) When considering applications for admission, a conference shall take into account the views put forward by shippers and shippers' organizations of the countries whose trade is carried by the conference, as well as the views of appropriate authorities if they so request.

(6) In addition to the criteria for admission set out in Article 1(2), a shipping line applying for readmission shall also give evidence of having fulfilled its obligations in accordance with Article 4(1) and (4). The conference may give special scrutiny to the circumstances under which the line left the conference.

Article 2

Participation in trade

(1) Any shipping line admitted to membership of a conference shall have sailing and loading rights in the trades covered by that conference.

(2) When a conference operates a pool, all shipping lines members of the conference serving the trade covered by the pool shall have the right to participate in the pool for that trade.

(3) For the purpose of determining the share of trade which member lines shall have the right to acquire, the national shipping lines of each country, irrespective of the number of lines, shall be regarded as a single group of shipping lines for that country.

(4) When determining a share of trade within a pool of individual member lines and/or groups of national shipping lines in accordance with Article 2(2), the following principles regarding their right of participation in the trade carried by the conference shall be observed, unless otherwise mutually agreed:

(a) The group of national shipping lines of each of two countries the foreign trade between which is carried by the conference shall have equal rights to participate in the freight and volume of traffic generated by their mutual foreign trade and carried by the conference;

(b) Third-country shipping lines, if any, shall have the right to acquire a significant part, such as 20 per cent, in the freight and volume of traffic generated by that trade.

(5) If, for any one of the countries whose trade is carried by a conference, there are no national shipping lines participating in the carriage of that trade, the share of the trade to which national shipping lines of that country would be entitled under Article 2(4) shall be distributed among the individual member lines participating in the trade in proportion to their respective shares.

- (6) If the national shipping lines of one country decide not to carry their full share of the trade, that portion of their share of the trade which they do not carry shall be distributed among the individual member lines participating in the trade in proportion to their respective shares.
- (7) If the national shipping lines of the countries concerned do not participate in the trade between those countries covered by a conference, the shares of trade carried by the conference between those countries shall be allocated between the participating member lines of third countries by commercial negotiations between those lines.
- (8) The national shipping lines of a region, members of a conference, at one end of the trade covered by the conference, may redistribute among themselves by mutual agreement the shares in trades allocated to them, in accordance with Article 2(4) to (7) inclusive.
- (9) Subject to the provisions of Article 2(4) to (8) inclusive regarding shares of trade among individual shipping lines or groups of shipping lines, pooling or trade-sharing agreements shall be reviewed by the conference periodically, at intervals to be stipulated in those agreements and in accordance with criteria to be specified in the conference agreement.
- (10) The application of the present Article shall commence as soon as possible after entry into force of the present Convention and shall be completed within a transition period which in no case shall be longer than two years, taking into account the specific situation in each of the trades concerned.
- (11) Shipping lines members of a conference shall be entitled to operate chartered ships to fulfil their conference obligations.
- (12) The criteria for sharing and the revision of shares as set out in Article 2(1) to (11) inclusive shall apply when, in the absence of a pool, there exists berthing, sailing and/or any other form of cargo allocation agreement.



(13) Where no pooling, berthing, sailing or other trade participation agreements exist in a conference, either group of national shipping lines, members of the conference, may require that pooling arrangements be introduced, in respect of the trade between their countries carried by the conference, in conformity with the provisions of Article 2(4); or alternatively they may require that the sailings be so adjusted as to provide an opportunity to these lines to enjoy substantially the same rights to participate in the trade between those two countries carried by the conference as they would have enjoyed under the provisions of Article 2(4). Any such request shall be considered and decided by the conference. If there is no agreement to institute such a pool or adjustment of sailings among the members of the conference, the groups of national shipping lines of the countries at both ends of the trade shall have a majority vote in deciding to establish such a pool or adjustment of sailings. The matter shall be decided upon within a period not exceeding six months from the receipt of the request.

(14) In the event of a disagreement between the national shipping lines of the countries at either end whose trade is served by the conference with regard to whether or not pooling shall be introduced, they may require that within the conference sailings be so adjusted as to provide an opportunity to these lines to enjoy substantially the same rights to participate in the trade between those two countries carried by the conference as they would have enjoyed under the provisions of Article 2(4). In the event that there are no national shipping lines in one of the countries whose trade is served by the conference, the national shipping line or lines of the other country may make the same request. The conference shall use its best endeavours to meet this request. If, however, this request is not met, the appropriate authorities of the countries at both ends of the trade may take up the matter if they so wish and make their views known to the parties concerned for their consideration. If no agreement is reached, the dispute shall be dealt with in accordance with the procedures established in this Code.

(15) Other shipping lines, members of a conference, may also request that pooling or sailing agreements be introduced, and the request shall be considered by the conference in accordance with the relevant provisions of this Code.

(16) A conference shall provide for appropriate measures in any conference pooling agreement to cover cases where the cargo has been shut out by a member line for any reason excepting late presentation by the shipper. Such agreement shall provide that a vessel with unbooked space, capable of being used, be allowed to lift the cargo, even in excess of the pool share of the line in the trade, if otherwise the cargo would be shut out and delayed beyond a period set by the conference.

(17) The provisions of Article 2(1) to (16) inclusive concern all goods regardless of their origin, their destination or the use for which they are intended, with the exception of military equipment for national defence purposes.

### Article 3

#### Decision-making procedures

The decision-making procedures embodied in a conference agreement shall be based on the principle of equality of all the full member lines; these procedures shall ensure that the voting rules do not hinder the proper work of the conference and the service of the trade and shall define the matters on which decisions will be made by unanimity. However, a decision cannot be taken in respect of matters defined in a conference agreement relating to the trade between two countries without the consent of the national shipping lines of those two countries.

#### Article 4

##### Sanctions

- (1) A shipping line member of a conference shall be entitled, subject to the provisions regarding withdrawal which are embodied in pool schemes and/or cargo-sharing arrangements, to secure its release, without penalty, from the terms of the conference agreement after giving three months' notice, unless the conference agreement provides for a different time period, although it shall be required to fulfil its obligations as a member of the conference up to the date of its release.
- (2) A conference may, upon notice to be specified in the conference agreement, suspend or expel a member for significant failure to abide by the terms and conditions of the conference agreement.
- (3) No expulsion or suspension shall become effective until a statement in writing of the reasons therefor has been given and until any dispute has been settled as provided in chapter VI.
- (4) Upon withdrawal or expulsion, the line concerned shall be required to pay its share of the outstanding financial obligations of the conference, up to the date of its withdrawal or expulsion. In cases of withdrawal, suspension or expulsion, the line shall not be relieved of its own financial obligations under the conference agreement or of any of its obligations towards shippers.

#### Article 5

##### Self-policing

- (1) A conference shall adopt and keep up to date an illustrative list, which shall be as comprehensive as possible, of practices which are regarded as malpractices and/or breaches of the conference agreement and shall provide effective self-policing machinery to deal with them, with specific provisions requiring:

- (a) the fixing of penalties or a range of penalties for malpractices or breaches, to be commensurate with their seriousness;
  - (b) the examination and impartial review of an adjudication of complaints, and/or decisions taken on complaints, against malpractices or breaches, by a person or body unconnected with any of the shipping lines members of the conference or their affiliates, on request by the conference or any other party concerned;
  - (c) the reporting, on request, on the action taken in connexion with complaints against malpractices and/or breaches, and on a basis of anonymity for the parties concerned, to the appropriate authorities of the countries whose trade is served by the conference and of the countries whose shipping lines are members of the conference.
- (2) Shipping lines and conferences are entitled to the full co-operation of shippers and shippers' organizations in the endeavour to combat malpractices and breaches.

#### Article 6

##### Conference agreements

All conference agreements, pooling, berthing and sailing rights agreements and amendments or other documents directly related to, and which affect, such agreements shall be made available on request to the appropriate authorities of the countries whose trade is served by the conference and of the countries whose shipping lines are members of the conference.

CHAPTER III: RELATIONS WITH SHIPPERS

Article 7

Loyalty arrangements

(1) The shipping lines members of a conference are entitled to institute and maintain loyalty arrangements with shippers, the form and terms of which are matters for consultation between the conference and shippers' organizations or representatives of shippers. These loyalty arrangements shall provide safeguards making explicit the rights of shippers and conference members. These arrangements shall be based on the contract system or any other system which is also lawful.

(2) Whatever loyalty arrangements are made, the freight rate applicable to loyal shippers shall be determined within a fixed range of percentages of the freight rate applicable to other shippers. Where a change in the differential causes an increase in the rates charged to shippers, the change can be implemented only after 150 days' notice to those shippers or according to regional practice and/or agreement. Disputes in connexion with a change of the differential shall be settled as provided in the loyalty agreement.

(3) The terms of loyalty arrangements shall provide safeguards making explicit the rights and obligations of shippers and of shipping lines members of the conference in accordance with the following provisions, inter alia:

- (a) The shipper shall be bound in respect of cargo whose shipment is controlled by him or his affiliated or subsidiary company or his forwarding agent in accordance with the contract of sale of the goods concerned, provided that the shipper shall not, by evasion, subterfuge, or intermediary, attempt to divert cargo in violation of his loyalty commitment.

- (b) Where there is a loyalty contract, the extent of actual or liquidated damages and/or penalty shall be specified in the contract. The member lines of the conference may, however, decide to assess lower liquidated damages or to waive the claim to liquidated damages. In any event, the liquidated damages under the contract to be paid by the shipper shall not exceed the freight charges on the particular shipment, computed at the rate provided under the contract.
- (c) The shipper shall be entitled to resume full loyalty status, subject to the fulfilment of conditions established by the conference which shall be specified in the loyalty arrangement.
- (d) The loyalty arrangement shall set out:
  - (i) a list of cargo, which may include bulk cargo shipped without mark or count, which is specifically excluded from the scope of the loyalty arrangement;
  - (ii) a definition of the circumstances in which cargo other than cargo covered by (i) above is considered to be excluded from the scope of the loyalty arrangement;
  - (iii) the method of settlement of disputes arising under the loyalty arrangement;
  - (iv) provision for termination of the loyalty arrangement on request by either a shipper or a conference without penalty, after expiry of a stipulated period of notice, such notice to be given in writing; and
  - (v) the terms for granting dispensation.
- (4) If there is a dispute between a conference and a shippers' organization representatives of shippers and/or shippers about the form or terms of a proposed loyalty arrangement, either party may refer the matter for resolution under appropriate procedures as set out in this Code.

Article 8

Dispensation

(1) Conferences shall provide, within the terms of the loyalty arrangements, that requests by shippers for dispensation shall be examined and a decision given quickly and, if requested, the reasons given in writing where dispensation is withheld. Should a conference fail to confirm, within a period specified in the loyalty arrangement, sufficient space to accommodate a shipper's cargo within a period also specified in the loyalty arrangement, the shipper shall have the right, without being penalized, to utilize any vessel for the cargo in question.

(2) In ports where conference services are arranged subject to the availability of a specified minimum of cargo (i.e. on inducement), but either the shipping line does not call, despite due notice by shippers, or the shipping line does not reply within an agreed time to the notice given by shippers, shippers shall automatically have the right, without prejudicing their loyalty status, to use any available vessel for the carriage of their cargo.

Article 9

Availability of tariffs and related conditions and/or regulations

Tariffs, related conditions, regulations, and any amendments thereto shall be made available on request to shippers, shippers' organizations and other parties concerned at reasonable cost, and they shall be available for examination at offices of shipping lines and their agents. They shall spell out all conditions concerning the application of freight rates and the carriage of any cargo covered by them.

Article 10

Annual reports

Conferences shall provide annually to shippers' organizations, or to representatives of shippers, reports on their activities designed to provide general information of interest to them, including relevant information about consultations held with shippers and shippers' organizations, action taken regarding complaints, changes in membership, and significant changes in service, tariffs and conditions of carriage. Such annual reports shall be submitted, on request, to the appropriate authorities of the countries whose trade is served by the conference concerned.

Article 11

Consultation machinery

(1) There shall be consultations on matters of common interest between a conference, shippers' organizations, representatives of shippers and, where practicable, shippers, which may be designated for that purpose by the appropriate authority if it so desires. These consultations shall take place whenever requested by any of the above-mentioned parties. Appropriate authorities shall have the right, upon request, to participate fully in the consultations, but this does not mean that they play a decision-making role.

(2) The following matters, inter alia, may be the subject of consultation:

- (a) changes in general tariff conditions and related regulations;
- (b) changes in the general level of tariff rates and rates for major commodities;
- (c) promotional and/or special freight rates;
- (d) imposition of, and related changes in, surcharges;



- (e) loyalty arrangements, their establishment or changes in their form and general conditions;
  - (f) changes in the tariff classification of ports;
  - (g) procedure for the supply of necessary information by shippers concerning the expected volume and nature of their cargoes; and
  - (h) presentation of cargo for shipment and the requirements regarding notice of cargo availability.
- (3) To the extent that they fall within the scope of activity of a conference, the following matters may also be the subject of consultation:
- (a) operation of cargo inspection services;
  - (b) changes in the pattern of service;
  - (c) effects of the introduction of new technology in the carriage of cargo, in particular unitization, with consequent reduction of conventional service or loss of direct services; and
  - (d) adequacy and quality of shipping services, including the impact of pooling, berthing or sailing arrangements on the availability of shipping services and freight rates at which shipping services are provided; changes in the areas served and in the regularity of calls by conference vessels.
- (4) Consultations shall be held before final decisions are taken, unless otherwise provided in this Code. Advance notice shall be given of the intention to take decisions on matters referred to in Article 11(2) and (3). Where this is impossible, urgent decisions may be taken pending the holding of consultations.
- (5) Consultations shall begin without undue delay and in any event within a maximum period specified in the conference agreement or, in the absence of such a provision in the agreement, not later than 30 days after receipt of the proposal for consultations, unless different periods of time are provided in this Code.

(6) When holding consultations, the parties shall use their best efforts to provide relevant information, to hold timely discussions and to clarify matters for the purpose of seeking solutions of the issues concerned. The parties involved shall take account of each other's views and problems and strive to reach agreement consistent with their commercial viability.

#### CHAPTER IV: FREIGHT RATES

##### Article 12

##### Criteria for freight-rate determination

In arriving at a decision on questions of tariff policy in all cases mentioned in this Code, the following points shall, unless otherwise provided, be taken into account:

- (a) Freight rates shall be fixed at as low a level as is feasible from the commercial point of view and shall permit a reasonable profit for shipowners;
- (b) The cost of operations of conferences shall, as a rule, be evaluated for the round voyage of ships, with the outward and inward directions considered as a single whole. Where applicable, the outward and inward voyage should be considered separately. The freight rates should take into account, among other factors, the nature of cargoes, the interrelation between weight and cargo measurement, as well as the value of cargoes;
- (c) In fixing promotional freight rates and/or special freight rates for specific goods, the conditions of trade for these goods of the countries served by the conference, particularly of developing and land-locked countries, shall be taken into account.

### Article 13

#### Conference tariffs and classification of tariff rates

(1) Conference tariffs shall not unfairly differentiate between shippers similarly situated. Shipping lines members of a conference shall adhere strictly to the rates, rules and terms shown in the tariffs and other currently valid published documents of the conference and to any special arrangements permitted under this Code.

(2) Conference tariffs should be drawn up simply and clearly, containing as few classes/categories as possible, depending on the particular requirements of a trade, specifying a freight rate for each commodity and, where appropriate, for each class/category; they should also indicate, wherever practicable, in order to facilitate statistical compilation and analysis, the corresponding appropriate code number of the item in accordance with the Standard International Trade Classification, the Brussels Tariff Nomenclature or any other nomenclature that may be internationally adopted; the classification of commodities in the tariffs should, as far as practicable, be prepared in co-operation with shippers' organizations and other national and international organizations concerned.

### Article 14

#### General freight-rate increases

(1) A conference shall give notice of not less than 150 days, or according to regional practice and/or agreement, to shippers' organizations or representatives of shippers and/or shippers and, where so required, to appropriate authorities of the countries whose trade is served by the conference, of its intention to effect a general increase in freight rates, an indication of its extent, the date of effect and the reasons supporting the proposed increase.

(2) At the request of any of the parties prescribed for this purpose in this Code, to be made within an agreed period of time after the receipt of the notice, consultations shall commence, in accordance with the relevant provisions of this Code, within a stipulated period not exceeding 30 days or as previously agreed between the parties concerned; the consultations shall be held in respect of the bases and amounts of the proposed increase and the date from which it is to be given effect.

(3) A conference, in an effort to expedite consultations, may, or upon the request of any of the parties prescribed in this Code as entitled to participate in consultations on general freight-rate increases shall, where practicable, reasonably before the consultations, submit to the participating parties a report from independent accountants of repute, including, where the requesting parties accept it as one of the bases of consultations, an aggregated analysis of data regarding relevant costs and revenues which in the opinion of the conference necessitate an increase in freight rates.

(4) If agreement is reached as a result of the consultations, the freight-rate increase shall take effect from the date indicated in the notice served in accordance with Article 14(1), unless a later date is agreed upon between the parties concerned.

(5) If no agreement is reached within 30 days of the giving of notice in accordance with Article 14(1), and subject to procedures prescribed in this Code, the matter shall be submitted immediately to international mandatory conciliation in accordance with chapter VI. The recommendation of the conciliators, if accepted by the parties concerned, shall be binding upon them and shall be implemented, subject to the provisions of Article 14(9), with effect from the date mentioned in the conciliators' recommendation.

(6) Subject to the provisions of Article 14(9), a general freight-rate increase may be implemented by a conference pending the conciliators' recommendation. When making their recommendation, the conciliators should take into account the extent of the above-mentioned increase made by the conference and the period for which it has been in force. In the event that the conference rejects the recommendation of the conciliators, shippers and/or shippers' organizations shall have the right to consider themselves not bound, after appropriate notice, by any arrangement or other contract with that conference which may prevent them from using non-conference shipping lines. Where a loyalty arrangement exists, shippers and/or shippers' organizations shall give notice within a period of 30 days to the effect that they no longer consider themselves bound by that arrangement, which notice shall apply from the date mentioned therein, and a period of not less than 30 days and not more than 90 days shall be provided in the loyalty arrangement for this purpose.

(7) A deferred rebate which is due to the shipper and which has already been accumulated by the conference shall not be withheld by, or forfeited to, the conference as a result of action by the shipper under Article 14(6).

(8) If the trade of a country carried by shipping lines members of a conference on a particular route consists largely of one or few basic commodities, any increase in the freight rate on one or more of those commodities shall be treated as a general freight-rate increase, and the appropriate provisions of this Code shall apply.

(9) Conferences should institute any general freight-rate increase effective in accordance with this Code for a period of a stated minimum duration, subject always to the rules regarding surcharges and regarding adjustment in freight rates consequent upon fluctuations in foreign exchange rates. The period over which a

general freight-rate increase is to apply is an appropriate matter to be considered during consultations conducted in accordance with Article 14(2); but unless otherwise agreed between the parties concerned during the consultations, the minimum period of time between the date when one general freight-rate increase becomes effective and the date of notice for the next general freight-rate increase given in accordance with Article 14(1) shall not be less than 10 months.

#### Article 15

##### Promotional freight rates

- (1) Promotional freight rates for non-traditional exports should be instituted by conferences.
- (2) All necessary and reasonable information justifying the need for a promotional freight rate shall be submitted to a conference by the shippers, shippers' organizations or representatives of shippers concerned.
- (3) Special procedures shall be instituted providing for a decision within 30 days from the date of receipt of that information, unless mutually agreed otherwise, on applications for promotional freight rates. A clear distinction shall be made between these and general procedures for considering the possibility of reducing freight rates for other commodities or of exempting them from increases.
- (4) Information regarding the procedures for considering applications for promotional freight rates shall be made available by the conference to shippers and/or shippers' organizations and, on request, to the governments and/or other appropriate authorities of the countries whose trade is served by the conference.

(5) A promotional freight rate shall be established normally for a period of 12 months, unless otherwise mutually agreed between the parties concerned. Prior to the expiry of the period, the promotional freight rate shall be reviewed, on request by the shipper and/or shippers' organization concerned, when it shall be a matter for the shipper and/or shippers' organization, at the request of the conference, to show that the continuation of the rate is justified beyond the initial period.

(6) When examining a request for a promotional freight rate, the conference may take into account that, while the rate should promote the export of the non-traditional product for which it is sought, it is not likely to create substantial competitive distortions in the export of a similar product from another country served by the conference.

(7) Promotional freight rates are not excluded from the imposition of a surcharge or a currency adjustment factor in accordance with Articles 16 and 17.

(8) Each shipping line member of a conference serving the relevant ports of a conference trade shall accept, and not unreasonably refuse, a fair share of cargo for which a promotional freight rate has been established by the conference.

#### Article 16

#### Surcharges

(1) Surcharges imposed by a conference to cover sudden or extraordinary increases in costs or losses of revenue shall be regarded as temporary. They shall be reduced in accordance with improvements in the situation or circumstances which they were imposed to meet and shall be cancelled, subject to Article 16(6), as soon as the situation or circumstances which prompted their imposition cease to prevail. This shall be indicated at the moment of their imposition, together, as far as possible, with a description of the change in the situation or circumstances which will bring about their increase, reduction or cancellation.

(2) Surcharges imposed on cargo moving to or from a particular port shall likewise be regarded as temporary and likewise shall be increased, reduced or cancelled, subject to Article 16(6), when the situation in that port changes.

(3) Before any surcharge is imposed, whether general or covering only a specific port, notice should be given and there shall be consultation, upon request, in accordance with the procedures of this Code, between the conference concerned and other parties directly affected by the surcharge and prescribed in this Code as entitled to participate in such consultations, save in those exceptional circumstances which warrant immediate imposition of the surcharge. In cases where a surcharge has been imposed without prior consultation, consultations, upon request, shall be held as soon as possible thereafter. Prior to such consultations, conferences shall furnish data which in their opinion justify the imposition of the surcharge.

(4) Unless the parties agree otherwise, within a period of 15 days after the receipt of a notice given in accordance with Article 16(3), if there is no agreement on the question of the surcharge between the parties concerned referred to in that Article, the relevant provisions for settlement of disputes provided in this Code shall prevail. Unless the parties concerned agree otherwise, the surcharge may, however, be imposed pending resolution of the dispute, if the dispute still remains unresolved at the end of a period of 30 days after the receipt of the above-mentioned notice.

(5) In the event of a surcharge being imposed in exceptional circumstances without prior consultation as provided in Article 16(3), if no agreement is reached through subsequent consultations, the relevant provisions for settlement of disputes provided in this Code shall prevail.



(6) Financial loss incurred by the shipping lines members of a conference as a result of any delay on account of consultations and/or other proceedings for resolving disputes regarding imposition of surcharges in accordance with the provisions of this Code, as compared to the date from which the surcharge was to be imposed in terms of the notice given in accordance with Article 16(3), may be compensated by an equivalent prolongation of the surcharge before its removal. Conversely, for any surcharge imposed by the conference and subsequently determined and agreed to be unjustified or excessive as a result of consultations or other procedures prescribed in this Code, the amounts so collected or the excess thereof as determined hereinabove, unless otherwise agreed, shall be refunded to the parties concerned, if claimed by them, within a period of 30 days of such claim.

#### Article 17

##### Currency changes

(1) Exchange rate changes, including formal devaluation or revaluation, which lead to changes in the aggregate operational costs and/or revenues of the shipping lines members of a conference relating to their operations within the conference provide a valid reason for the introduction of a currency adjustment factor or for a change in the freight rates. The adjustment or change shall be such that in the aggregate the member lines concerned neither gain nor lose, as far as possible, as a result of the adjustment or change. The adjustment or change may take the form of currency surcharges or discounts or of increases or decreases in the freight rates.

(2) Such adjustments or changes shall be subject to notice, which should be arranged in accordance with regional practice, where such practice exists, and there shall be consultations in accordance with the provisions of this Code between the conference concerned and the other parties directly affected and prescribed in this

Code as entitled to participate in consultations, save in those exceptional circumstances which warrant immediate imposition of the currency adjustment factor or freight-rate change. In the event that this has been done without prior consultations, consultations shall be held as soon as possible thereafter. The consultations should be on the application, size and date of implementation, of the currency adjustment factor or freight-rate change, and the same procedures shall be followed for this purpose as are prescribed in Article 16(4) and (5) in respect of surcharges. Such consultations should take place and be completed within a period not exceeding 15 days from the date when the intention to apply a currency surcharge or to effect a freight-rate change is announced.

(3) If no agreement is reached within 15 days through consultations, the relevant provisions for settlement of disputes provided in this Code shall prevail.

(4) The provisions of Article 16(6) shall apply, adapted as necessary, to currency adjustment factors and freight-rate changes dealt with in the present Article.

#### CHAPTER V: OTHER MATTERS

##### Article 18

##### Fighting ships

Members of a conference shall not use fighting ships in the conference trade for the purpose of excluding, preventing or reducing competition by driving a shipping line not a member of the conference out of the said trade.

## Article 19

### Adequacy of service

(1) Conferences should take necessary and appropriate measures to ensure that their member lines provide regular, adequate and efficient service of the required frequency on the routes they serve and shall arrange such services so as to avoid as far as possible bunching and gapping of sailings. Conferences should also take into consideration any special measures necessary in arranging services to handle seasonal variations in cargo volumes.

(2) Conferences and other parties prescribed in this Code as entitled to participate in consultations, including appropriate authorities if they so desire, should keep under review, and should maintain close co-operation regarding, the demand for shipping space, the adequacy and suitability of service, and in particular the possibilities for rationalization and for increasing the efficiency of services. Benefits identified as accruing from rationalization of services shall be fairly reflected in the level of freight rates.

(3) In respect of any port for which conference services are supplied only subject to the availability of a specified minimum of cargo, that minimum shall be specified in the tariff. Shippers should give adequate notice of the availability of such cargo.

## Article 20

### Head office of a conference

A conference shall as a rule establish its head office in a country whose trade is served by that conference, unless agreed otherwise by the shipping lines members of that conference.

Article 21

Representation

Conferences shall establish local representation in all countries served, except that where there are practical reasons to the contrary the representation may be on a regional basis. The names and addresses of representatives shall be readily available, and these representatives shall ensure that the views of shippers and conferences are made rapidly known to each other with a view to expediting prompt decisions. When a conference considers it suitable, it shall provide for adequate delegation of powers of decision to its representatives.

Article 22

Contents of conference agreements, trade participation agreements and loyalty arrangements

Conference agreements, trade participation agreements and loyalty arrangements shall conform to the applicable requirements of this Code and may include such other provisions as may be agreed which are not inconsistent with this Code.

PART TWO

CHAPTER VI: PROVISIONS AND MACHINERY FOR SETTLEMENT OF DISPUTES

A. General provisions

Article 23

(1) The provisions of this chapter shall apply whenever there is a dispute relating to the application or operation of the provisions of this Code between the following parties:

- (a) a conference and a shipping line;
- (b) the shipping lines members of a conference;
- (c) a conference or a shipping line member thereof and a shippers' organization or representatives of shippers or shippers; and
- (d) two or more conferences.

For the purposes of this chapter the term "party" means the original parties to the dispute as well as third parties which have joined the proceedings in accordance with (a) of Article 34.

(2) Disputes between shipping lines of the same flag, as well as those between organizations belonging to the same country, shall be settled within the framework of the national jurisdiction of that country, unless this creates serious difficulties in the fulfilment of the provisions of this Code.

(3) The parties to a dispute shall first attempt to settle it by an exchange of views or direct negotiations with the intention of finding a mutually satisfactory solution.

- (4) Disputes between the parties referred to in Article 23(1) relating to:
- (a) refusal of admission of a national shipping line to a conference serving the foreign trade of the country of that shipping line;
  - (b) refusal of admission of a third-country shipping line to a conference;
  - (c) expulsion from a conference;
  - (d) inconsistency of a conference agreement with this Code;
  - (e) a general freight-rate increase;
  - (f) surcharges;
  - (g) changes in freight rates or the imposition of a currency adjustment factor due to exchange rate changes;
  - (h) participation in trade; and
  - (i) the form and terms of proposed loyalty arrangements

which have not been resolved through an exchange of views or direct negotiations shall, at the request of any of the parties to the dispute, be referred to international mandatory conciliation in accordance with the provisions of this chapter.

#### Article 24

- (1) The conciliation procedure is initiated at the request of one of the parties to the dispute.
- (2) The request shall be made:
  - (a) in disputes relating to membership of conferences: not later than 60 days from the date of receipt by the applicant of the conference decision, including the reasons therefor, in accordance with Articles 1(4) and 4(3);
  - (b) in disputes relating to general freight-rate increases: not later than the date of expiry of the period of notice specified in Article 14(1);

- (c) in disputes relating to surcharges: not later than the date of expiry of the 30-day period specified in Article 16(4) or, where no notice has been given, not later than 15 days from the date when the surcharge was put into effect; and
  - (d) in disputes relating to changes in freight rates or the imposition of a currency adjustment factor due to exchange rate changes: not later than five days after the date of expiry of the period specified in Article 17(3).
- (3) The provisions of Article 24(2) shall not apply to a dispute which is referred to international mandatory conciliation in accordance with Article 25(3).
- (4) Requests for conciliation in disputes other than those referred to in Article 24(2) may be made at any time.
- (5) The time-limits specified in Article 24(2) may be extended by agreement between the parties.
- (6) A request for conciliation shall be considered to have been duly made if it is proved that the request has been sent to the other party by registered letter, telegram or teleprinter or has been served on it within the time-limits specified in Article 24(2) or (5).
- (7) Where no request has been made within the time-limits specified in Article 24(2) or (5), the decision of the conference shall be final and no proceedings under this chapter may be brought by any party to the dispute to challenge that decision.

#### Article 25

- (1) Where the parties have agreed that disputes referred to in Article 23(4) (a); (b), (c), (d), (h) and (i) shall be resolved through procedures other than those established in that Article, or agree on procedures to resolve a particular dispute that has arisen between them, such disputes shall, at the request of any of the parties to the dispute, be resolved as provided for in their agreement.

(2) The provisions of Article 25(1) apply also to the disputes referred to in Article 23(4) (e), (f) and (g), unless national legislation, rules or regulations prevent shippers from having this freedom of choice.

(3) Where conciliation proceedings have been initiated, such proceedings shall have precedence over remedies available under national law. If a party seeks remedies under national law in respect of a dispute to which this chapter applies without invoking the procedures provided for in this chapter, then, upon the request of a respondent to those proceedings, they shall be stayed and the dispute shall be referred to the procedures defined in this chapter by the court or other authority where the national remedies are sought.

#### Article 26

(1) The Contracting Parties shall confer upon conferences and shippers' organizations such capacity as is necessary for the application of the provisions of this chapter. In particular:

- (a) a conference or a shippers' organization may institute proceedings as a party or be named as a party to proceedings in its collective capacity;
- (b) any notification to a conference or shippers' organization in its collective capacity shall also constitute a notification to each member of such conference or shippers' organization;
- (c) a notification to a conference or shippers' organization shall be transmitted to the address of the head office of the conference or shippers' organization. Each conference or shippers' organization shall register the address of its head office with the Registrar appointed in accordance with Article 46(1). In the event that a conference or a shippers' organization fails to register or has no head office, a notification to any member in the name of the conference or shippers' organization shall be deemed to be a notification to such conference or organization.



(2) Acceptance or rejection by a conference or shippers' organization of a recommendation by conciliators shall be deemed to be acceptance or rejection of such a recommendation by each member thereof.

#### Article 27

Unless the parties agree otherwise, the conciliators may decide to make a recommendation on the basis of written submissions without oral proceedings.

#### B. International mandatory conciliation

#### Article 28

In international mandatory conciliation the appropriate authorities of a Contracting Party shall, if they so request, participate in the conciliation proceedings in support of a party being a national of that Contracting Party, or in support of a party having a dispute arising in the context of the foreign trade of that Contracting Party. The appropriate authority may alternatively act as an observer in such conciliation proceedings.

#### Article 29

(1) In international mandatory conciliation the proceedings shall be held in the place unanimously agreed to by the parties or, failing such agreement, in the place decided upon by the conciliators.

(2) In determining the place of conciliation proceedings the parties and the conciliators shall take into account, inter alia, countries which are closely connected with the dispute, bearing in mind the country of the shipping line concerned and, especially when the dispute is related to cargo, the country where the cargo originates.

Article 30

- (1) For the purposes of this chapter an International Panel of Conciliators shall be established, consisting of experts of high repute or experience in the fields of law, economics of sea transport, or foreign trade and finance, as determined by the Contracting Parties selecting them, who shall serve in an independent capacity.
- (2) Each Contracting Party may at any time nominate members of the Panel up to a total of 12, and shall communicate their names to the Registrar. The nominations shall be for periods of six years each and may be renewed. In the event of the death, incapacity or resignation of a member of the Panel, the Contracting Party which nominated such person shall nominate a replacement for the remainder of his term of office. A nomination takes effect from the date on which the communication of the nomination is received by the Registrar.
- (3) The Registrar shall maintain the Panel list and shall regularly inform the Contracting Parties of the composition of the Panel.

Article 31

- (1) The purpose of conciliation is to reach an amicable settlement of the dispute through recommendations formulated by independent conciliators.
- (2) The conciliators shall identify and clarify the issues in dispute, seek for this purpose any information from the parties, and, on the basis thereof, submit to the parties a recommendation for the settlement of the dispute.
- (3) The parties shall co-operate in good faith with the conciliators in order to enable them to carry out their functions.

(4) Subject to the provisions of Article 25(2), the parties to the dispute may at any time during the conciliation proceedings decide in agreement to have recourse to a different procedure for the settlement of their dispute. The parties to a dispute which has been made subject to proceedings other than those provided for in this chapter may decide by mutual agreement to have recourse to international mandatory conciliation.

#### Article 32

(1) The conciliation proceedings shall be conducted either by one conciliator or by an uneven number of conciliators agreed upon or designated by the parties.

(2) Where the parties cannot agree on the number or the appointment of the conciliators as provided in Article 32(1), the conciliation proceedings shall be conducted by three conciliators, one appointed by each party in the statement(s) of claim and reply respectively, and the third by the two conciliators thus appointed, who shall act as chairman.

(3) If the reply does not name a conciliator to be appointed in cases where Article 32(2) would apply, the second conciliator shall, within 30 days following the receipt of the statement of claim, be chosen by lot by the conciliator appointed in the statement of claim from among the members of the Panel nominated by the Contracting Party or Parties of which the respondent(s) is(are) a national(s).

(4) Where the conciliators appointed in accordance with Article 32(2) or (3) cannot agree on the appointment of the third conciliator within 15 days following the date of the appointment of the second conciliator, he shall, within the following 5 days be chosen by lot by the appointed conciliators. Prior to the drawing by lot:

- (a) no member of the Panel of conciliators having the same nationality as either of the two appointed conciliators shall be eligible for selection by lot;
- (b) each of the two appointed conciliators may exclude from the list of the Panel of conciliators an equal number of them subject to the requirement that at least 30 members of the Panel shall remain eligible for selection by lot.

Article 33

- (1) Where several parties request conciliation with the same respondent in respect of the same issue, or of issues which are closely connected, that respondent may request the consolidation of those cases.
- (2) The request for consolidation shall be considered and decided upon by majority vote by the chairmen of the conciliators so far chosen. If such request is allowed, the chairmen will designate the conciliators to consider the consolidated cases from among the conciliators so far appointed or chosen, provided that an uneven number of conciliators is chosen and that the conciliator first appointed by each party shall be one of the conciliators considering the consolidated case.

Article 34

Any party, other than an appropriate authority referred to in Article 28, if conciliation has been initiated, may join in the proceedings:

either

- (a) as a party, in case of a direct economic interest,

or

- (b) as a supporting party to one of the original parties, in case of an indirect economic interest,

unless either of the original parties objects to such joinder.

Article 35

- (1) The recommendations of the conciliators shall be made in accordance with the provisions of this Code.
- (2) When the Code is silent upon any point, the conciliators shall apply the law which the parties agree at the time the conciliation proceedings commence or thereafter, but not later than the time of submission of evidence to the conciliators. Failing such agreement, the law which in the opinion of the conciliators is most closely connected with the dispute shall be applicable.
- (3) The conciliators shall not decide ex aequo et bono upon the dispute unless the parties so agree after the dispute has arisen.
- (4) The conciliators shall not bring a finding of non liquet on the ground of obscurity of the law.
- (5) The conciliators may recommend those remedies and reliefs which are provided in the law applicable to the dispute.

Article 36

The recommendations of the conciliators shall include reasons.

Article 37

- (1) Unless the parties have agreed before, during or after the conciliation procedure that the recommendation of the conciliators shall be binding, the recommendation shall become binding by acceptance by the parties. A recommendation which has been accepted by some parties to a dispute shall be binding as between those parties only.

Article 43

- (1) (a) The costs of the conciliators and all costs of the administration of the conciliation proceedings shall be borne equally by the parties to the proceedings, unless they agree otherwise.
- (b) When the conciliation proceedings have been initiated, the conciliators shall be entitled to require an advance or security for the costs referred to in Article 43(1) (a).
- (2) Each party shall bear all expenses it incurs in connexion with the proceedings, unless the parties agree otherwise.
- (3) Notwithstanding the provisions of Article 43(1) and (2), the conciliators may, having decided unanimously that a party has brought a claim vexatiously or frivolously, assess against that party any or all of the costs of other parties to the proceedings. Such decision shall be final and binding on all the parties.

Article 44

- (1) Failure of a party to appear or to present its case at any stage of the proceedings shall not be deemed an admission of the other party's assertions. In that event, the other party may, at its choice, request the conciliators to close the proceedings or to deal with the questions presented to them and submit a recommendation in accordance with the provisions for making recommendations set out in this Code.
- (2) Before closing the proceedings, the conciliators shall grant the party failing to appear or to present its case a period of grace, not exceeding 10 days, unless they are satisfied that the party does not intend to appear or to present its case.

(3) Failure to observe procedural time-limits laid down in this Code or determined by the conciliators, in particular time-limits relating to the submission of statements or information, shall be considered a failure to appear in the proceedings.

(4) Where the proceedings have been closed owing to one party's failure to appear or to present its case, the conciliators shall draw up a report noting that party's failure.

#### Article 45

(1) The conciliators shall follow the procedures stipulated in this Code.

(2) The Rules of Procedure annexed to the present Convention shall be considered as Model Rules for the guidance of conciliators. The conciliators may, by mutual consent, use, supplement or amend the rules contained in the Annex or formulate their own rules of procedure to the extent that such supplementary, amended or other rules are not inconsistent with the provisions of this Code.

(3) If the parties agree that it may be in the interest of achieving an expeditious and inexpensive solution of the conciliation proceedings, they may mutually agree to rules of procedure which are not inconsistent with the provisions of this Code.

(4) The conciliators shall formulate their recommendation by consensus or failing that shall decide by majority vote.

(5) The conciliation proceedings shall finish and the recommendation of the conciliators shall be delivered not later than six months from the date on which the conciliators are appointed, except in the cases referred to in Article 23(4) (e), (f) and (g), for which the time-limits in Articles 14(1) and 16(4) shall be valid. The period of six months may be extended by agreement of the parties.

C. Institutional machinery

Article 46

(1) Six months before the entry into force of the present Convention, the Secretary-General of the United Nations shall, subject to the approval of the General Assembly of the United Nations, and taking into account the views expressed by the Contracting Parties, appoint a Registrar, who may be assisted by such additional staff as may be necessary for the performance of the functions listed in Article 46(2).

Administrative services for the Registrar and his assistants shall be provided by the United Nations Office at Geneva.

(2) The Registrar shall perform the following functions in consultation with the Contracting Parties as appropriate:

- (a) maintain the list of conciliators of the International Panel of Conciliators and regularly inform the Contracting Parties of the composition of the Panel;
- (b) provide the names and addresses of the conciliators to the parties concerned on request;
- (c) receive and maintain copies of requests for conciliation, replies, recommendations, acceptances, or rejections, including reasons therefor;
- (d) furnish on request, and at their cost, copies of recommendations and reasons for rejection to the shippers' organizations, conferences and governments, subject to the provisions of Article 40;
- (e) make available information of a non-confidential nature on completed conciliation cases, and without attribution to the parties concerned, for the purposes of preparation of material for the Review Conference referred to in Article 52; and
- (f) the other functions prescribed for the Registrar in Articles 26(1) (c) and 30(2) and (3).



CHAPTER VII: FINAL CLAUSES

Article 47

Implementation

- (1) Each Contracting Party shall take such legislative or other measures as may be necessary to implement the present Convention.
- (2) Each Contracting Party shall communicate to the Secretary-General of the United Nations, who shall be the depositary, the text of the legislative or other measures which it has taken in order to implement the present Convention.

Article 48

Signature, ratification, acceptance, approval and accession

- (1) The present Convention shall remain open for signature as from 1 July 1974 until and including 30 June 1975 at United Nations Headquarters and shall thereafter remain open for accession.
- (2) All States are entitled to become Contracting Parties to the present Convention by:
  - (a) signature subject to and followed by ratification, acceptance or approval;  
or
  - (b) signature without reservation as to ratification, acceptance or approval;  
or
  - (c) accession.
- (3) Ratification, acceptance, approval or accession shall be effected by the deposit of an instrument to this effect with the depositary.

Article 49

Entry into force

(1) The present Convention shall enter into force six months after the date on which not less than 24 States, the combined tonnage of which amounts to at least 25 per cent of world tonnage, have become Contracting Parties to it in accordance with Article 48. For the purpose of the present Article the tonnage shall be deemed to be that contained in Lloyd's Register of Shipping, Statistical Tables 1973, table 2 "World Fleets - Analysis by Principal Types", in respect of general cargo (including passenger/cargo) ships and container (fully cellular) ships, exclusive of the United States reserve fleet and the American and Canadian Great Lakes Fleets.<sup>1/</sup>

(2) For each State which thereafter ratifies, accepts, approves or accedes to it, the present Convention shall come into force six months after deposit by such State of the appropriate instrument.

(3) Any State which becomes a Contracting Party to the present Convention after the entry into force of an amendment shall, failing an expression of a different intention by that State:

- (a) be considered as a Party to the present Convention as amended; and
- (b) be considered as a Party to the unamended Convention in relation to any Party to the present Convention not bound by the amendment.

---

<sup>1/</sup> The tonnage requirements for the purposes of Article 49(1) are set out in the report of the United Nations Conference of Plenipotentiaries on a Code of Conduct for Liner Conferences on the second part of its session (TD/CODE/10), annex I.

Article 50

Denunciation

- (1) The present Convention may be denounced by any Contracting Party at any time after the expiration of a period of two years from the date on which the Convention has entered into force.
- (2) Denunciation shall be notified to the depositary in writing, and shall take effect one year, or such longer period as may be specified in the instrument of denunciation, after the date of receipt by the depositary.

Article 51

Amendments

- (1) Any Contracting Party may propose one or more amendments to the present Convention by communicating the amendments to the depositary. The depositary shall circulate such amendments among the Contracting Parties, for their acceptance, and among States entitled to become Contracting Parties to the present Convention which are not Contracting Parties, for their information.
- (2) Each proposed amendment circulated in accordance with Article 51(1) shall be deemed to have been accepted if no Contracting Party communicates an objection thereto to the depositary within 12 months following the date of its circulation by the depositary. If a Contracting Party communicates an objection to the proposed amendment, such amendment shall not be considered as accepted and shall not be put into effect.
- (3) If no objection has been communicated, the amendment shall enter into force for all Contracting Parties six months after the expiry date of the period of 12 months referred to in Article 51(2).

## Article 52

### Review conferences

(1) A Review Conference shall be convened by the depositary five years from the date on which the present Convention comes into force to review the working of the Convention, with particular reference to its implementation, and to consider and adopt appropriate amendments.

(2) The depositary shall, four years from the date on which the present Convention comes into force, seek the views of all States entitled to attend the Review Conference and shall, on the basis of the views received, prepare and circulate a draft agenda as well as amendments proposed for consideration by the Conference.

(3) Further review conferences shall be similarly convened every five years, or at any time after the first Review Conference, at the request of one third of the Contracting Parties to the present Convention, unless the first Review Conference decides otherwise.

(4) Notwithstanding the provisions of Article 52(1), if the present Convention has not entered into force five years from the date of the adoption of the Final Act of the United Nations Conference of Plenipotentiaries on a Code of Conduct for Liner Conferences, a Review Conference shall, at the request of one third of the States entitled to become Contracting Parties to the present Convention, be convened by the Secretary-General of the United Nations, subject to the approval of the General Assembly in order to review the provisions of the Convention and its Annex and to consider and adopt appropriate amendments.

Article 53

Functions of the depositary

- (1) The depositary shall notify the signatory and acceding States of:
  - (a) signatures, ratifications, acceptances, approvals and accessions in accordance with Article 48;
  - (b) the date on which the present Convention enters into force in accordance with Article 49;
  - (c) denunciations of the present Convention in accordance with Article 50;
  - (d) reservations to the present Convention and the withdrawal of reservations;
  - (e) the text of the legislative or other measures which each Contracting Party has taken in order to implement the present Convention in accordance with Article 47;
  - (f) proposed amendments and objections to proposed amendments in accordance with Article 51; and
  - (g) entry into force of amendments in accordance with Article 51(3).
- (2) The depositary shall also undertake such actions as are necessary under Article 52.

Article 54

Authentic texts - Deposit

The original of the present Convention, of which the Chinese, English, French, Russian and Spanish texts are equally authentic, will be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective governments, have signed the present Convention, on the dates appearing opposite their signatures.

ANNEX TO THE CONVENTION ON A CODE OF CONDUCT FOR LINER CONFERENCES

Model Rules of Procedure for International  
Mandatory Conciliation

Rule 1

- (1) Any party wishing to institute conciliation proceedings under the Code shall address a request to that effect in writing, accompanied by a statement of claim to the other party, and copied to the Registrar.
- (2) The statement of claim shall:
  - (a) designate precisely each party to the dispute and state the address of each;
  - (b) contain a summary statement of pertinent facts, the issues in dispute and the claimant's proposal for the settlement of the dispute;
  - (c) state whether an oral hearing is desired and, if so, and to the extent then known, the names and addresses of persons to give evidence, including experts' evidence, for the claimant;
  - (d) be accompanied by such supporting documentation and relevant agreements and arrangements entered into by the parties as the claimant may consider necessary at the time of making the claim;
  - (e) indicate the number of conciliators required, any proposal concerning the appointment of conciliators, or the name of the conciliator appointed by the claimant in accordance with Article 32(2); and
  - (f) contain proposals, if any, regarding rules of procedure.
- (3) The statement of claim shall be dated and shall be signed by the party.

## Rule 2

(1) If the respondent decides to reply to the claim, he shall, within 30 days following the date of his receipt of the statement of claim, transmit a reply to the other party and copied to the Registrar.

(2) The reply shall:

- (a) contain a summary statement of pertinent facts opposed to the contentions in the statement of claim, the respondent's proposal, if any, for the settlement of the dispute and any remedy claimed by him with a view to the settlement of the dispute;
- (b) state whether an oral hearing is desired and, if so, and to the extent then known, the names and addresses of persons to give evidence, including experts' evidence, for the respondent;
- (c) be accompanied by such supporting documentation and relevant agreements and arrangements entered into by the parties as the respondent may consider necessary at the time of making the reply;
- (d) indicate the number of conciliators required, any proposal concerning the appointment of conciliators, or the name of the conciliator appointed by the respondent in accordance with Article 32(2); and
- (e) contain proposals, if any, regarding rules of procedure.

(3) The reply shall be dated and shall be signed by the party.

## Rule 3

(1) Any person or other interest desiring to participate in conciliation proceedings under Article 3<sup>4</sup> shall transmit a written request to the parties to the dispute, with a copy to the Registrar.

(2) If participation in accordance with (a) of Article 34 is desired, the request shall set forth the grounds therefor, including the information required under Rule 1(2) (a), (b) and (d).

(3) If participation in accordance with (b) of Article 34 is desired, the request shall state the grounds therefor and which of the original parties would be supported.

(4) Any objection to a request for joinder by such a party shall be sent by the objecting party, with a copy to the other party, within seven days of receipt of the request.

(5) In the event that two or more proceedings are consolidated, subsequent requests for third-party participation shall be transmitted to all parties concerned, each of which may object in accordance with the present Rule.

#### Rule 4

By agreement between the parties to a dispute, on motion by either party, and after affording the parties an opportunity of being heard, the conciliators may order the consolidation or separation of all or any claims then pending between the same parties.

#### Rule 5

(1) Any party may challenge a conciliator where circumstances exist that cause justifiable doubts as to his independence.

(2) Notice of challenge, stating reasons therefor, should be made prior to the date of the closing of the proceedings, before the conciliators have rendered their recommendation. Any such challenge shall be heard promptly and shall be determined by majority vote of the conciliators in the first instance, as a preliminary point, in cases where more than one conciliator has been appointed. The decision in such cases shall be final.



(3) A conciliator who has died, resigned, become incapacitated or disqualified shall be replaced promptly.

(4) Proceedings interrupted in this way shall continue from the point where they were interrupted, unless it is agreed by the parties or ordered by the conciliators that a review or re-hearing of any oral testimony take place.

#### Rule 6

The conciliators shall be judges of their own jurisdiction and/or competence within the provisions of the Code.

#### Rule 7

(1) The conciliators shall receive and consider all written statements, documents, affidavits, publications or any other evidence, including oral evidence, which may be submitted to them by or on behalf of any of the parties, and shall give such weight thereto as in their judgement such evidence merits.

- (2) (a) Each party may submit to the conciliators any material it considers relevant, and at the time of such submission shall deliver certified copies to any other party to the proceedings, which party shall be given a reasonable opportunity to reply thereto.
- (b) The conciliators shall be the sole judges of the relevance and materiality of the evidence submitted to them by the parties.
- (c) The conciliators may ask the parties to produce such additional evidence as they may deem necessary to an understanding and determination of the dispute, provided that, if such additional evidence is produced, the other parties to the proceedings shall have a reasonable opportunity to comment thereon.

Rule 8

(1) Whenever a period of days for the doing of any act is provided for in the Code or in these Rules, the day from which the period begins to run shall not be counted, and the last day of the period shall be counted, except where that last day is a Saturday, Sunday or a public holiday at the place of conciliation, in which case the last day shall be the next business day.

(2) When the time provided for is less than seven days, intermediate Saturdays, Sundays and public holidays shall be excluded from the computation.

Rule 9

Subject to the provisions relating to procedural time-limits in the Code, the conciliators may, on a motion by one of the parties or pursuant to agreement between them, extend any such time-limit which has been fixed by the conciliators.

Rule 10

(1) The conciliators shall fix the order of business and, unless otherwise agreed, the date and hour of each session.

(2) Unless the parties otherwise agree, the proceedings shall take place in private.

(3) The conciliators shall specifically inquire of all the parties whether they have any further evidence to submit before declaring the proceedings closed, and a noting thereof shall be recorded.

Rule 11

- (1) Conciliators' recommendations shall be in writing and shall include:
- (a) the precise designation and address of each party;
  - (b) a description of the method of appointing conciliators, including their names;
  - (c) the dates and place of the conciliation proceedings;
  - (d) a summary of the conciliation proceedings, as the conciliators deem appropriate;
  - (e) a summary statement of the facts found by the conciliators;
  - (f) a summary of the submissions of the parties;
  - (g) pronouncements on the issues in dispute, together with the reasons therefor;
  - (h) the signatures of the conciliators and the date of each signature; and
  - (i) an address for the communication of the acceptance or rejection of the recommendation

Rule 12

The recommendation shall, so far as possible, contain a pronouncement on costs in accordance with the provisions of the Code. If the recommendation does not contain a full pronouncement on costs, the conciliators shall, as soon as possible after the recommendation, and in any event not later than 60 days thereafter, make a pronouncement in writing regarding costs as provided in the Code.

Rule 13

Conciliators' recommendations shall also take into account previous and similar cases whenever this would facilitate a more uniform implementation of the Code and observance of conciliators' recommendations.

CONVENTION RELATIVE A UN CODE DE CONDUITE DES CONFERENCES MARITIMES

NATIONS UNIES

1974

## CONVENTION RELATIVE A UN CODE DE CONDUITE DES CONFERENCES MARITIMES

### OBJECTIFS ET PRINCIPES

Les Parties contractantes à la présente Convention,

DESIRANT améliorer le système de conférences maritimes,

RECONNAISSANT la nécessité d'un code de conduite des conférences maritimes qui soit universellement acceptable,

TENANT compte des besoins et des problèmes propres aux pays en voie de développement sur le plan des activités des conférences maritimes qui assurent leur trafic extérieur,

CONVENANT d'exprimer dans le Code les objectifs fondamentaux et les principes de base ci-après :

- a) l'objectif consistant à faciliter l'expansion ordonnée du trafic maritime mondial;
- b) l'objectif consistant à stimuler le développement de services maritimes réguliers et efficaces, adaptés aux besoins du trafic considéré;
- c) l'objectif consistant à assurer l'équilibre entre les intérêts des fournisseurs et ceux des utilisateurs de services réguliers de transport maritime;
- d) le principe selon lequel les pratiques des conférences maritimes ne devraient entraîner aucune discrimination à l'encontre des armateurs, des chargeurs ou du commerce extérieur d'aucuns pays;
- e) le principe selon lequel les conférences ont des consultations sérieuses avec les organisations de chargeurs, les représentants des chargeurs et les chargeurs sur les questions d'intérêt commun, avec la participation, sur demande, des autorités compétentes;
- f) le principe selon lequel les conférences devraient mettre à la disposition des parties intéressées des renseignements pertinents sur celles de leurs activités qui concernent ces parties et publier des renseignements concrets sur leurs activités,

SONT CONVENUES DE CE QUI SUIT :

## PREMIERE PARTIE

### CHAPITRE PREMIER : DEFINITIONS

#### Conférence maritime ou conférence

Un groupe d'au moins deux transporteurs-exploitants de navires qui assure des services internationaux réguliers pour le transport de marchandises sur une ligne ou des lignes particulières dans des limites géographiques déterminées et qui a conclu un accord ou un arrangement, quelle qu'en soit la nature, dans le cadre duquel ces transporteurs opèrent en appliquant des taux de fret uniformes ou communs et toutes autres conditions de transport concertées pour la fourniture de services réguliers.

#### Compagnie maritime nationale

Une compagnie maritime nationale d'un pays donné est un transporteur-exploitant de navires qui a son siège social et dont le contrôle effectif est exercé dans ce pays et qui est reconnu comme tel par une autorité compétente dudit pays ou par sa législation.

Les compagnies qui sont la propriété et sous la gestion d'une entreprise commune comportant au moins deux pays, dont le capital social est détenu pour une part substantielle par des intérêts nationaux, publics et/ou privés, de ces pays, et dont le siège social est situé et effectivement contrôlé dans l'un de ces pays, peuvent être reconnues comme compagnie nationale par les autorités compétentes desdits pays.

#### Compagnie maritime d'un pays tiers

Un transporteur-exploitant de navires dans ses opérations entre deux pays dont il n'est pas compagnie maritime nationale.

### Chargeur

Personne physique ou morale qui a conclu ou qui manifeste l'intention de conclure un accord contractuel ou autre avec une conférence ou une compagnie maritime en vue du transport de marchandises sur lesquelles elle a un titre privilégié.

### Organisation de chargeurs

Association ou organisation équivalente qui soutient, représente et protège les intérêts des chargeurs et que l'autorité compétente ou les autorités compétentes du pays dont elle représente les chargeurs reconnaissent à ce titre si elles le désirent.

### Marchandises transportées par la conférence

Cargaisons transportées par les compagnies maritimes membres d'une conférence conformément à l'accord de conférence.

### Autorité compétente

Un gouvernement ou un organisme désigné par un gouvernement ou par voie de législation nationale pour s'acquitter de l'une quelconque des fonctions que les dispositions du présent Code assignent à ladite autorité.

### Taux de fret promotionnel

Taux établi pour promouvoir le transport d'exportations non traditionnelles du pays considéré.

### Taux de fret spécial

Taux de fret préférentiel, autre qu'un taux de fret promotionnel, susceptible de négociation entre les parties intéressées.

CHAPITRE II : RELATIONS ENTRE LES COMPAGNIES MARITIMES  
MEMBRES D'UNE CONFERENCE

Article premier

Composition de la conférence

1) Toute compagnie nationale a le droit d'être membre à part entière d'une conférence qui assure le trafic extérieur de son pays, sous réserve des critères énoncés au paragraphe 2 de l'article premier. Les compagnies maritimes qui ne sont compagnies nationales dans aucun des trafics assurés par une conférence ont le droit de devenir membres à part entière de cette conférence, sous réserve des critères énoncés aux paragraphes 2 et 3 de l'article premier et des dispositions relatives à la participation au trafic énoncées à l'article 2 en ce qui concerne les compagnies maritimes de pays tiers.

2) La compagnie maritime qui demande son admission à une conférence doit prouver qu'elle est en mesure et qu'elle a l'intention d'assurer, y compris le cas échéant, en exploitant des navires affrétés, à condition que les critères énoncés dans le présent paragraphe soient respectés, un service régulier, suffisant et efficace, à long terme, selon la définition donnée dans l'accord de conférence dans le cadre de la conférence, s'engage à respecter toutes les conditions et modalités de l'accord de conférence, et dépose une caution financière destinée à garantir toute obligation financière en cours en cas de retrait, suspension ou expulsion ultérieure, si l'accord de conférence l'exige.

3) Lors de l'examen d'une demande d'admission présentée par une compagnie maritime qui n'est compagnie nationale dans aucun des trafics assurés par la conférence intéressée, doivent notamment être pris en considération, outre les dispositions du paragraphe 2 de l'article premier, les critères ci-après :

- a) le volume effectif et les perspectives d'accroissement du trafic sur la ligne ou les lignes desservies par la conférence;



- b) le rapport entre le tonnage disponible et le volume effectif et prévisible du trafic sur la ligne ou les lignes desservies par la conférence;
- c) l'effet probable de l'admission de la compagnie maritime à la conférence sur l'efficacité et la qualité des services fournis par la conférence;
- d) la participation actuelle de la compagnie maritime au trafic sur la même ligne ou les mêmes lignes hors conférence; et
- e) la participation actuelle de la compagnie maritime au trafic sur la même ligne ou les mêmes lignes dans le cadre d'une autre conférence.

Les critères ci-dessus sont appliqués sans préjudice de la mise en oeuvre des dispositions de l'article 2 relatives à la participation au trafic.

4) Une conférence statue rapidement sur une demande d'admission ou de réadmission et communique sa décision à la compagnie postulante rapidement et, au plus tard, dans les six mois suivant la date de la demande. En rejetant la demande d'admission ou de réadmission, la conférence donne en même temps par écrit les motifs de son refus.

5) En examinant une demande d'admission, une conférence tient compte des vues présentées par les chargeurs et les organisations de chargeurs des pays dont elle assure le trafic ainsi que des vues des autorités compétentes, si celles-ci le demandent.

6) Outre les critères d'admission énoncés au paragraphe 2 de l'article premier, la compagnie maritime qui fait une demande de réadmission fournit également la preuve qu'elle a rempli ses obligations conformément aux paragraphes 1 et 4 de l'article 4. La conférence peut procéder à une enquête minutieuse sur les circonstances dans lesquelles la compagnie a quitté la conférence.

## Article 2

### Participation au trafic

- 1) Toute compagnie maritime admise à une conférence aura des droits de desserte et de chargement dans les trafics assurés par cette conférence.
- 2) Si une conférence exploite un pool, toutes les compagnies maritimes membres de la conférence qui assurent le trafic faisant l'objet du pool auront le droit de participer au pool pour le trafic en question.
- 3) Pour déterminer les parts de trafic auxquelles les compagnies membres ont droit, les compagnies maritimes nationales de chaque pays, quel que soit leur nombre, sont réputées constituer un seul groupe de compagnies maritimes pour ce pays.
- 4) Pour déterminer une part de trafic dans un pool de compagnies membres et/ou de groupes de compagnies maritimes nationales conformément au paragraphe 2 de l'article 2, les principes ci-après, relatifs à leur droit de participer au trafic assuré par la conférence, sont appliqués, à moins qu'il n'en soit convenu autrement :
  - a) Chacun des groupes de compagnies maritimes nationales de deux pays entre lesquels la conférence assure des transports au titre du commerce extérieur a un droit égal de participer au fret et au volume des cargaisons composant leurs échanges extérieurs mutuels et transportés par la conférence;
  - b) Les compagnies maritimes de pays tiers, s'il en est, ont le droit d'obtenir une part appréciable, 20 p. 100 par exemple, du fret et du volume des cargaisons composant ces échanges.
- 5) Si, dans l'un quelconque des pays dont les cargaisons sont transportées par une conférence, il n'y a pas de compagnie maritime nationale participant au transport des cargaisons en question, la part du trafic à laquelle les compagnies maritimes nationales de ce pays auraient droit conformément au paragraphe 4 de l'article 2 est répartie entre les diverses compagnies membres participant au trafic, au prorata de leurs parts respectives.

- 6) Si les compagnies maritimes nationales d'un pays décident de ne pas transporter en totalité leur part du trafic, la fraction de leur part du trafic qu'elles ne transportent pas sera répartie entre les diverses compagnies membres participant au trafic, au prorata de leurs parts respectives.
- 7) Si les compagnies maritimes nationales des pays intéressés ne participent pas au trafic entre ces pays qui est assuré par une conférence, les parts de trafic transportées par la conférence entre ces pays seront réparties entre les compagnies membres participantes de pays tiers par voie de négociations commerciales entre ces compagnies.
- 8) Les compagnies maritimes nationales d'une région, membres d'une conférence, à une extrémité du trafic assuré par la conférence, pourront redistribuer entre elles d'un commun accord les parts de trafic qui leur sont attribuées, conformément aux dispositions des paragraphes 4 à 7 inclus de l'article 2.
- 9) Sous réserve des dispositions des paragraphes 4 à 8 inclus de l'article 2 relatives aux parts de trafic attribuées à des compagnies maritimes ou groupes de compagnies maritimes, les accords de pool ou de participation au trafic seront revus par la conférence périodiquement, à des intervalles qui seront stipulés dans ces accords et conformément à des critères qui seront spécifiés dans l'accord de conférence.
- 10) La mise en application du présent article commencera aussitôt que possible après l'entrée en vigueur de la présente Convention et sera achevée à l'expiration d'une période de transition dont la durée ne dépassera en aucun cas deux ans, compte tenu de la situation particulière dans chacun des trafics considérés.
- 11) Les compagnies maritimes membres d'une conférence ont le droit d'exploiter des navires affrétés pour s'acquitter de leurs obligations de membres de la conférence.
- 12) Les critères de participation au trafic et de révision des parts énoncés aux paragraphes 1 à 11 inclus de l'article 2 s'appliquent quand, en l'absence de pool, il existe un accord d'accostage, de desserte et/ou de répartition du trafic sous toute autre forme.

13) Quand il n'existe dans une conférence aucun accord de pool, d'accostage, de desserte ou autre accord de participation au trafic, l'un quelconque des groupes de compagnies maritimes nationales membres de la conférence peut demander que des accords de pool soient conclus en ce qui concerne le trafic entre leur pays assuré par la conférence conformément aux dispositions du paragraphe 4 de l'article 2, ou il peut demander que les dessertes soient ajustées de façon à donner à ces compagnies la possibilité de bénéficier substantiellement des mêmes droits à participer au trafic entre ces deux pays assuré par la conférence que ceux dont elles auraient bénéficié en application des dispositions du paragraphe 4 de l'article 2. Toute demande en ce sens sera examinée et tranchée par la conférence. Si l'accord ne se fait pas sur la création d'un pool ou l'ajustement des dessertes entre les membres de la conférence, les groupes de compagnies nationales des pays situés aux deux extrémités du trafic disposeront de la majorité des voix décisive dans la décision de créer un tel pool ou d'ajuster les dessertes. La question sera tranchée dans un délai qui ne dépassera pas six mois à compter de la réception de la demande.

14) En cas de désaccord entre les compagnies maritimes nationales des pays situés aux deux extrémités dont le trafic est assuré par la conférence sur le point de savoir s'il y a ou non lieu d'adopter un accord de pool, ces compagnies peuvent demander que, à l'intérieur de la conférence, les dessertes soient ajustées de façon à donner auxdites compagnies la possibilité de bénéficier substantiellement des mêmes droits à participer au trafic entre les deux pays que ceux dont elles auraient bénéficié en vertu des dispositions du paragraphe 4 de l'article 2. S'il n'y a pas de compagnie maritime nationale dans l'un des pays dont la conférence assure le trafic, la ou les compagnies nationales de l'autre pays peuvent formuler la même demande. La conférence s'efforcera dans toute la mesure possible de faire droit à cette demande. Si toutefois la demande n'est pas satisfaite, les autorités compétentes aux deux extrémités du trafic peuvent se saisir de la question si elles le désirent et faire connaître leurs vues aux parties intéressées pour que celles-ci les examinent. Faute d'accord, le différend sera tranché suivant les procédures instituées dans le présent Code.

15) Les autres compagnies maritimes membres d'une conférence peuvent également demander l'adoption d'accords de pool ou de desserte et la demande sera examinée par la conférence conformément aux dispositions pertinentes du présent Code.

16) Une conférence doit prévoir, dans tout accord de pool, les mesures voulues pour le cas où les marchandises seraient laissées en souffrance par une compagnie membre pour une raison quelconque, sauf en cas de présentation tardive par le chargeur. Un accord de ce genre doit stipuler qu'un navire disposant d'espace non réservé et utilisable est autorisé à charger les marchandises, même en sus de la part de pool de la compagnie dans le trafic en question, si faute de cette autorisation, les marchandises risquent de rester à quai et d'être retardées au-delà d'une période fixée par la conférence.

17) Les dispositions des paragraphes 1 à 16 inclus de l'article 2 concernent toutes les marchandises quels que soient leur origine, leur destination ou l'usage auquel elles sont destinées, à l'exception du matériel militaire transporté aux fins de la défense nationale.

### Article 3

#### Procédures d'adoption des décisions

Les procédures prescrites dans un accord de conférence pour l'adoption des décisions doivent être fondées sur le principe de l'égalité entre toutes les compagnies membres à part entière; elles seront conçues de manière que les règles de vote n'entravent pas le bon fonctionnement de la conférence et le service du trafic et elles définiront les questions sur lesquelles les décisions seront prises à l'unanimité. Toutefois, aucune décision ne pourra être prise au sujet de questions définies dans un accord de conférence concernant le trafic entre deux pays sans l'assentiment des compagnies maritimes nationales de ces deux pays.

#### Article 4

##### Sanctions

1) Une compagnie maritime membre d'une conférence a le droit, sous réserve des dispositions concernant le retrait qui figurent dans les accords de pool et/ou dans les arrangements de participation au trafic, de se libérer, sans encourir de sanctions, des obligations de l'accord de conférence après avoir donné un préavis de trois mois, à moins que l'accord de conférence ne stipule un délai différent, mais elle est tenue de remplir les obligations qui lui incombent en tant que membre de la conférence à la date à laquelle elle s'est libérée.

2) Une conférence peut, moyennant un préavis dont la durée est spécifiée dans l'accord de conférence, suspendre ou expulser un membre en cas d'infraction grave aux modalités et conditions de l'accord de conférence.

3) L'expulsion ou la suspension ne prennent pas effet avant qu'un avis motivé en ait été donné par écrit et que tout différend ait été réglé comme prévu au chapitre VI.

4) En cas de retrait ou d'expulsion, la compagnie maritime en cause est tenue de payer sa part des obligations financières en cours de la conférence, jusqu'à la date de son retrait ou de son expulsion. En cas de retrait, de suspension ou d'expulsion, elle n'est pas déchargée de ses propres obligations financières découlant de l'accord de conférence ni de ses obligations à l'égard des chargeurs.

#### Article 5

##### Discipline interne

1) Les conférences doivent adopter et tenir à jour une liste indicative, aussi complète que possible, des pratiques considérées comme des pratiques irrégulières et/ou des infractions à l'accord de conférence, et elles doivent instituer un appareil efficace de discipline interne applicable à ces pratiques avec des dispositions spécifiques prévoyant :

- a) qu'il sera fixé, pour les pratiques irrégulières ou les infractions, des sanctions ou une échelle de sanctions proportionnelles à leur gravité;
  - b) que les arrêts et/ou les décisions rendus au sujet de plaintes formées contre des pratiques ou infractions feront, à la demande de la conférence ou de toute autre partie en cause, l'objet d'un examen et d'une révision impartiale par une personne ou un organisme n'ayant de lien avec aucune des compagnies maritimes membres de la conférence ni avec les compagnies qui leur sont affiliées;
  - c) que les autorités compétentes des pays desservis par la conférence et de ceux dont les compagnies maritimes sont membres de ladite conférence seront avisées, sur demande, de la suite donnée aux plaintes formées contre des pratiques irrégulières et/ou des infractions, l'anonymat des parties en cause étant respecté.
- 2) Les compagnies maritimes et les conférences sont en droit de compter sur la pleine coopération des chargeurs et des organisations de chargeurs dans leurs efforts pour lutter contre les pratiques irrégulières et les infractions.

#### Article 6

##### Accords de conférence

Tous les accords de conférence, accords de pool et accords sur les droits d'accostage et de desserte, ainsi que les amendements ou autres documents se rapportant directement à ces accords et ayant une incidence sur eux, doivent être mis sur demande, à la disposition des autorités compétentes des pays desservis par la conférence et de ceux dont les compagnies maritimes sont membres de ladite conférence.

### CHAPITRE III : RELATIONS AVEC LES CHARGEURS

#### Article 7

##### Accords de fidélité

- 1) Les compagnies maritimes membres d'une conférence ont le droit de passer avec les chargeurs et d'appliquer des accords de fidélité dont le type et la teneur sont arrêtés par voie de consultations entre la conférence et les organisations de chargeurs ou représentants des chargeurs. Ces accords doivent contenir des garanties stipulant explicitement les droits des chargeurs et ceux des membres de la conférence. Ils sont fondés sur le système du contrat ou sur tout autre système également licite.
- 2) Quels que soient les accords de fidélité conclus, le taux de fret applicable aux chargeurs fidèles doit être compris dans une échelle déterminée de pourcentages du taux de fret applicable aux autres chargeurs. Si une modification de l'écart entre les deux taux entraîne un accroissement des taux appliqués aux chargeurs, elle ne peut entrer en vigueur qu'après un préavis de 150 jours donné aux chargeurs en question ou suivant la pratique régionale et/ou l'accord conclu. Les différends relatifs à une modification de l'écart seront réglés de la manière prévue dans l'accord de fidélité.
- 3) Un accord de fidélité doit contenir des garanties stipulant explicitement les droits et obligations des chargeurs et ceux des compagnies maritimes membres de la conférence, conformément aux dispositions, entre autres, ci-après :
  - a) La responsabilité du chargeur jouera pour des cargaisons dont lui-même, la compagnie qui lui est affiliée, sa filiale ou son transitaire contrôle le transport, conformément au contrat de vente des marchandises considérées, sous réserve qu'il n'essaie pas, au moyen d'une échappatoire, d'un subterfuge ou d'un intermédiaire, de détourner des cargaisons en violation de son accord de fidélité.



- b) Le contrat de fidélité doit préciser le montant de l'indemnisation effective ou des dommages-intérêts contractuels et/ou de l'amende. Les compagnies membres de la conférence peuvent toutefois décider de fixer les dommages-intérêts à un chiffre plus bas ou de renoncer à demander des dommages-intérêts. En aucun cas, les dommages-intérêts contractuels dus par le chargeur ne dépasseront le montant du fret pour le transport visé, calculé au taux prévu dans le contrat.
- c) Le chargeur est en droit de recouvrer intégralement son statut de fidélité, sous réserve de satisfaire aux conditions fixées par la conférence, qui sont spécifiées dans l'accord de fidélité.
- d) L'accord de fidélité renfermera :
  - i) la liste des cargaisons, y compris, le cas échéant, les cargaisons transportées en vrac sans être marquées ni dénombrées, qui sont expressément exclues du champ de l'accord de fidélité;
  - ii) la définition des conditions dans lesquelles des cargaisons autres que les cargaisons visées à l'alinéa i) ci-dessus sont réputées exclues du champ de l'accord de fidélité;
  - iii) le mode de règlement des différends se rapportant à l'application des accords de fidélité;
  - iv) une disposition prévoyant que l'accord de fidélité prendra fin à la demande d'un chargeur ou d'une conférence, sans aucune sanction, à l'expiration d'un préavis spécifié qui est donné par écrit;
  - v) les conditions d'octroi des dérogations.
- 4) En cas de différend entre une conférence et une organisation de chargeurs, des représentants de chargeurs et/ou des chargeurs, sur le type ou la teneur d'un projet d'accord de fidélité, l'une ou l'autre des parties peut faire trancher le différend suivant les procédures appropriées instituées dans le présent Code.

## Article 8

### Dérogations

1) Les conférences prescriront, dans le cadre des accords de fidélité, que les demandes de dérogation des chargeurs seront examinées et qu'une décision sera prise rapidement et, si la dérogation est refusée, que les motifs en seront donnés par écrit, sur demande. Si une conférence ne confirme pas, dans un délai spécifié dans l'accord de fidélité, un espace suffisant pour embarquer les marchandises d'un chargeur dans un délai également spécifié dans ledit accord, le chargeur aura le droit, sans être pénalisé, d'utiliser un navire quelconque pour le transport en question.

2) Dans les ports qui ne sont desservis par les conférences que si la cargaison atteint un minimum spécifié, les chargeurs ont automatiquement le droit, au cas où la compagnie maritime ne fait pas escale malgré l'avis dûment adressé par les chargeurs ou ne répond pas à cet avis dans un délai convenu, d'utiliser tout navire disponible pour le transport de leur cargaison, sans compromettre leur statut de fidélité.

## Article 9

### Publication des barèmes et des conditions et/ou règlements connexes

Les barèmes, conditions connexes, règlements et toute modification les concernant doivent être, sur demande, mis à la disposition des chargeurs, organisations de chargeurs et autres parties intéressées, à un prix raisonnable, et pourront être consultés dans les bureaux des compagnies maritimes et de leurs agents. Ils doivent énoncer toutes les conditions relatives à l'application des taux de fret et au transport de toutes les cargaisons qu'ils visent.

## Article 10

### Rapports annuels

Les conférences doivent remettre chaque année aux organisations de chargeurs ou aux représentants de chargeurs des rapports sur leurs activités, destinés à leur donner des renseignements généraux sur toute question présentant un intérêt pour eux, notamment les renseignements pertinents sur les consultations avec les chargeurs et les organisations de chargeurs, la suite donnée aux plaintes, les changements survenus dans la composition de la conférence et les modifications importantes apportées au service, aux barèmes et aux conditions de transport. Ces rapports annuels doivent être communiqués, sur demande, aux autorités compétentes des pays dont la conférence en cause assure le trafic.

## Article 11

### Mécanisme de consultation

- 1) Des consultations doivent avoir lieu sur les questions d'intérêt commun entre la conférence, les organisations de chargeurs, les représentants de chargeurs et, dans la mesure possible, les chargeurs, que l'autorité compétente peut désigner à cette fin, si elle le désire. Ces consultations ont lieu toutes les fois qu'elles sont demandées par l'une quelconque des parties susmentionnées. Les autorités compétentes ont le droit, sur demande, de participer pleinement aux consultations, sans que cela signifie qu'elles jouent un rôle dans l'adoption des décisions.
- 2) Les questions suivantes, entre autres, peuvent faire l'objet de consultations :
  - a) modification des conditions générales des barèmes et règlements connexes;
  - b) modification du niveau général des barèmes et des taux applicables aux produits importants;
  - c) taux de fret promotionnels et/ou spéciaux;
  - d) application de surtaxes et modifications les concernant;

- e) accords de fidélité, leur établissement ou les modifications à apporter à leur type et à leurs conditions générales;
  - f) modification du classement des barèmes des ports;
  - g) méthodes à suivre par les chargeurs pour fournir les renseignements nécessaires sur le volume et la nature probables de leurs cargaisons;
  - h) présentation des cargaisons à l'embarquement et conditions relatives au préavis d'espace disponible.
- 3) Dans la mesure où elles entrent dans le champ d'activité d'une conférence, les questions suivantes peuvent également faire l'objet de consultations :
- a) fonctionnement des services de contrôle des cargaisons;
  - b) modification de la structure des services;
  - c) effets de l'adoption de techniques nouvelles dans le transport des cargaisons, en particulier de l'unitarisation, avec la réduction des services habituels ou la suppression des services directs qui en résulte;
  - d) adéquation et qualité des services de transport maritime, notamment effets des accords de pool, d'accostage ou de desserte sur l'offre de services de transport maritime et les taux de fret auxquels ces services sont assurés, modification des zones desservies et de la régularité de fréquentation des ports par les navires de la conférence.
- 4) Des consultations doivent avoir lieu avant l'adoption de décisions finales, à moins que le présent Code n'en dispose autrement. Préavis sera donné de l'intention de prendre des décisions sur des questions visées aux paragraphes 2 et 3 de l'article 11. S'il est impossible de donner un préavis, des décisions urgentes pourront être prises en attendant que des consultations aient lieu.
- 5) Les consultations commenceront sans retard injustifié et, en tout état de cause, dans un délai maximal fixé par l'accord de conférence ou, à défaut de dispositions dans l'accord, dans les 30 jours suivant la réception de la proposition de consultations, à moins que le présent Code ne stipule des délais différents.

6) Dans les consultations, les parties ne ménageront aucun effort pour apporter les renseignements appropriés, procéder à des échanges de vues en temps opportun et élucider les problèmes aux fins d'y chercher des solutions. Les parties en cause tiendront compte des avis et des difficultés les unes des autres et s'efforceront d'aboutir à un accord compatible avec leur viabilité commerciale.

#### CHAPITRE IV : TAUX DE FRET

##### Article 12

##### Critères à suivre pour la détermination des taux de fret

Pour décider des questions de politique à suivre en matière de barèmes dans tous les cas mentionnés dans le présent Code, il sera tenu compte, sauf disposition contraire, des critères ci-après :

- a) Les taux de fret seront fixés au niveau le plus bas qui soit possible du point de vue commercial et permettront aux armateurs de réaliser un profit raisonnable;
- b) Les frais d'exploitation des conférences seront, en règle générale, calculés pour le voyage aller et retour, le transport en sortie et en entrée étant considéré comme un tout. Quand il y a lieu, le transport en sortie et le transport en entrée devraient être considérés séparément. Les taux de fret devraient tenir compte entre autres facteurs, de la nature des marchandises, du rapport entre leur poids et leur volume, ainsi que de leur valeur;
- c) Dans la fixation de taux de fret promotionnels et/ou de taux de fret spéciaux pour certaines marchandises, les conditions du commerce de ces marchandises provenant des pays desservis par la conférence, en particulier des pays en voie de développement et des pays sans littoral, seront prises en considération.

### Article 13

#### Barèmes des conférences et classement des barèmes

- 1) Les barèmes des conférences ne doivent pas faire de distinction indue entre chargeurs se trouvant dans une situation similaire. Les compagnies maritimes membres d'une conférence doivent respecter strictement les taux, règles et conditions énoncés dans leurs barèmes et dans les autres documents publiés par la conférence qui sont en cours de validité, ainsi que tous arrangements spéciaux admis par le présent Code.
- 2) Les barèmes des conférences devraient être rédigés de façon simple et claire, comprendre le moins de classes/catégories possibles, selon les exigences propres à un trafic, et spécifier un taux de fret pour chaque produit et, s'il y a lieu, pour chaque classe/catégorie; ils devraient aussi indiquer, dans la mesure possible, pour faciliter le rassemblement et l'analyse des statistiques, le numéro de la position correspondante du produit dans la Classification type pour le commerce international, dans la Nomenclature douanière de Bruxelles ou dans toute autre nomenclature qui serait adoptée au niveau international; le classement des produits dans les barèmes devrait, autant que possible, être établi en coopération avec les organisations de chargeurs et autres organisations nationales et internationales intéressées.

### Article 14

#### Augmentations générales des taux de fret

- 1) Par préavis donné 150 jours au moins d'avance, ou suivant la pratique régionale et/ou l'accord conclu, les conférences avisent les organisations de chargeurs ou les représentants des chargeurs et/ou les chargeurs et, quand elles en sont tenues, les autorités compétentes des pays desservis par la conférence, de leur intention d'appliquer une augmentation générale des taux de fret, en indiquant son ordre de grandeur, la date à laquelle elle prendra effet et les raisons qui la motivent.

- 2) A la demande de l'une quelconque des parties désignées à cette fin dans le présent Code, formulée dans un délai convenu après réception du préavis, des consultations s'ouvriront, conformément aux dispositions pertinentes dudit Code, dans un délai stipulé de 30 jours au plus ou dans le délai préalablement fixé par les parties en cause; les consultations porteront sur les motifs et le montant de l'augmentation envisagée et sur la date à laquelle elle prendra effet.
- 3) En vue d'accélérer les consultations, une conférence peut, ou, à la demande de l'une quelconque des parties que les dispositions du présent Code autorisent à participer à des consultations sur des augmentations générales des taux de fret, doit soumettre aux participants, si possible dans un délai raisonnable avant les consultations, un rapport de comptables indépendants éminents, y compris, si les parties auteurs de la demande acceptent d'en faire l'un des éléments de base des consultations, une analyse d'ensemble des données concernant les dépenses et les recettes pertinentes qui, de l'avis de la conférence, nécessitent une augmentation des taux de fret.
- 4) Si les consultations aboutissent à un accord, l'augmentation des taux de fret prend effet à compter de la date indiquée dans le préavis donné conformément au paragraphe 1 de l'article 14, à moins que les parties en cause ne conviennent d'une date ultérieure.
- 5) Si l'accord ne s'est pas fait dans les 30 jours qui suivent le préavis donné conformément au paragraphe 1 de l'article 14 et sous réserve des procédures prescrites dans le présent Code, la question sera soumise immédiatement à la conciliation obligatoire internationale conformément aux dispositions du chapitre VI. La recommandation des conciliateurs, si elle est acceptée par les parties en cause, sera obligatoire pour elles et elle sera appliquée, sous réserve des dispositions du paragraphe 9 de l'article 14, avec effet à compter de la date mentionnée dans la recommandation des conciliateurs.

- 6) Sous réserve des dispositions du paragraphe 9 de l'article 14, une conférence peut appliquer une augmentation générale des taux de fret en attendant la recommandation des conciliateurs. En formulant leur recommandation, les conciliateurs devraient tenir compte de l'ampleur de l'augmentation ainsi décidée par la conférence et de la période au cours de laquelle elle a été appliquée. Si la conférence rejette la recommandation des conciliateurs, les chargeurs et/ou les organisations de chargeurs ont le droit de se considérer comme non liés, après un préavis approprié, par tout arrangement ou autre contrat conclu avec cette conférence et de nature à les empêcher de recourir aux services de compagnies maritimes hors conférence. Quand il existe un accord de fidélité, les chargeurs et/ou les organisations de chargeurs notifieront dans les 30 jours qu'ils ne se considèrent plus comme liés par cet accord, la notification prenant effet à compter de la date qui y est mentionnée, et un délai de 30 jours au moins et de 90 jours au plus sera prévu à cet effet dans l'accord de fidélité.
- 7) Une ristourne qui est due au chargeur et dont le montant a déjà été accumulé par la conférence ne doit pas être retenue par la conférence ou abandonnée à son profit à la suite de décisions prises par le chargeur en application du paragraphe 6 de l'article 14.
- 8) Si le trafic d'un pays qui est assuré par des compagnies maritimes membres d'une conférence sur une ligne donnée consiste essentiellement en un seul ou en quelques produits principaux, toute augmentation des taux de fret pour un ou plusieurs de ces produits est considérée comme une augmentation générale des taux de fret et les dispositions pertinentes du présent Code sont applicables.
- 9) Les conférences devraient stipuler que toute augmentation générale des taux de fret devenue effective conformément au présent Code est applicable pendant une période minimale déterminée, compte tenu, dans tous les cas, des règles concernant les surtaxes et les ajustements de taux de fret consécutifs à des fluctuations des taux de change. La question de la durée d'application



d'une augmentation générale des taux de fret, peut être considérée au cours de consultations engagées conformément au paragraphe 2 de l'article 14, mais, à moins que les parties en cause n'en conviennent autrement au cours des consultations, il doit s'écouler 12 mois au moins entre la date à laquelle une augmentation générale des taux de fret devient effective et la date à laquelle préavis de l'augmentation générale des taux de fret suivante a été donné conformément au paragraphe 1 de l'article 14.

#### Article 15

##### Taux de fret promotionnels

- 1) Les conférences devraient instaurer des taux de fret promotionnels en faveur des exportations non traditionnelles.
- 2) Tous les renseignements nécessaires et normalement exigibles qui justifient l'application d'un taux de fret promotionnel seront fournis à la conférence par les chargeurs, organisations de chargeurs ou représentants de chargeurs intéressés.
- 3) Il sera institué des procédures spéciales permettant de statuer sur les demandes de taux de fret promotionnels dans les 30 jours qui suivent la date de réception des renseignements, à moins que les parties n'en conviennent autrement. Ces procédures seront entièrement distinctes des procédures générales à suivre quand il s'agit d'examiner la possibilité de réduire les taux de fret pour d'autres produits ou de les exempter d'une augmentation des taux.
- 4) La conférence informera les chargeurs et/ou les organisations de chargeurs et, sur demande, les gouvernements et/ou les autres autorités compétentes des pays dont elle assure le trafic, des procédures suivies pour examiner les demandes de taux de fret promotionnels.

5) Les taux de fret promotionnels seront fixés normalement pour une période de 12 mois, à moins que les parties intéressées n'en conviennent autrement. Avant l'expiration de cette période, le taux de fret promotionnel sera revu à la demande du chargeur et/ou de l'organisation de chargeurs intéressée, et il appartiendra alors au chargeur et/ou à l'organisation de chargeurs de prouver, à la demande de la conférence, que le maintien du taux promotionnel au-delà de la période initiale est justifié.

6) Quand elle examine une demande de taux de fret promotionnel, la conférence peut tenir compte de ce que le taux, tout en favorisant l'exportation du produit non traditionnel pour lequel il est sollicité, n'est pas de nature à fausser notablement la concurrence avec les exportations d'un produit analogue en provenance d'un autre pays desservi par la conférence.

7) Les taux de fret promotionnels ne seront pas exempts de l'imposition d'une surtaxe ou d'un coefficient d'ajustement monétaire établis conformément aux articles 16 et 17.

8) Chaque compagnie maritime membre d'une conférence desservant les ports appropriés dans un trafic assuré par la conférence acceptera, et ne refusera pas sans raisons sérieuses, une part équitable des cargaisons pour lesquelles la conférence a fixé un taux de fret promotionnel.

#### Article 16

##### Surtaxes

1) Les surtaxes imposées par une conférence pour tenir compte d'augmentations subites ou extraordinaires des coûts ou de pertes de recettes seront réputées temporaires. Elles seront réduites en fonction des améliorations de la situation ou des circonstances auxquelles elles devaient remédier et seront supprimées, sous réserve des dispositions du paragraphe 6 de l'article 16, dès que la situation ou les circonstances qui en ont motivé l'adoption auront disparu. Ces indications seront données au moment de l'imposition de la surtaxe, et il sera précisé en même temps, autant que possible, quel changement de situation ou de circonstances conduira à relever, à réduire ou à supprimer la surtaxe.

(2) Surcharges imposed on cargo moving to or from a particular port shall likewise be regarded as temporary and likewise shall be increased, reduced or cancelled, subject to Article 16(6), when the situation in that port changes.

(3) Before any surcharge is imposed, whether general or covering only a specific port, notice should be given and there shall be consultation, upon request, in accordance with the procedures of this Code, between the conference concerned and other parties directly affected by the surcharge and prescribed in this Code as entitled to participate in such consultations, save in those exceptional circumstances which warrant immediate imposition of the surcharge. In cases where a surcharge has been imposed without prior consultation, consultations, upon request, shall be held as soon as possible thereafter. Prior to such consultations, conferences shall furnish data which in their opinion justify the imposition of the surcharge.

(4) Unless the parties agree otherwise, within a period of 15 days after the receipt of a notice given in accordance with Article 16(3), if there is no agreement on the question of the surcharge between the parties concerned referred to in that Article, the relevant provisions for settlement of disputes provided in this Code shall prevail. Unless the parties concerned agree otherwise, the surcharge may, however, be imposed pending resolution of the dispute, if the dispute still remains unresolved at the end of a period of 30 days after the receipt of the above-mentioned notice.

(5) In the event of a surcharge being imposed in exceptional circumstances without prior consultation as provided in Article 16(3), if no agreement is reached through subsequent consultations, the relevant provisions for settlement of disputes provided in this Code shall prevail.

6) Une perte financière subie par les compagnies maritimes membres d'une conférence en raison d'un retard découlant de consultations et/ou d'autres procédures destinées à régler les différends relatifs à l'imposition de surtaxes, conformément aux dispositions du présent Code, par rapport à la date à laquelle la surtaxe devait être imposée en vertu du préavis donné conformément au paragraphe 3 de l'article 16, peut être compensée par une prolongation équivalente de la durée d'application de la surtaxe avant sa suppression. Inversement, dans le cas d'une surtaxe imposée par la conférence et ultérieurement réputée et reconnue injustifiée ou excessive à la suite de consultations ou d'autres procédures prescrites dans le présent Code, les sommes ainsi perçues ou la fraction ainsi réputée excessive sont, sauf accord contraire, remboursées aux parties intéressées, si celles-ci le demandent, dans les 30 jours qui suivent leur demande.

#### Article 17

##### Modifications des parités monétaires

1) Les modifications des parités monétaires, y compris la dévaluation ou la réévaluation officielle, quand elles entraînent des modifications dans les coûts et/ou recettes d'exploitation globaux des compagnies maritimes membres d'une conférence se rapportant à leurs opérations dans le cadre de la conférence, sont une raison valable pour appliquer un coefficient d'ajustement monétaire ou modifier les taux de fret. Les ajustements ou les modifications seront tels que, tout compte fait, ils n'entraînent, autant que possible, ni gain ni perte pour les compagnies membres. Ils peuvent prendre la forme de surcotes ou de décotes, ou de relèvements ou d'abaissements des taux de fret.

2) Ces ajustements ou modifications s'entendent sous réserve d'un préavis, qui devra être donné conformément à la pratique régionale, quand il en existe une, et des consultations auront lieu, conformément aux dispositions du présent Code, entre la conférence intéressée et les autres parties directement en cause et

désignées dans le présent Code comme admises à participer à des consultations, sauf si des circonstances exceptionnelles justifient l'imposition immédiate du coefficient d'ajustement monétaire ou d'une modification des taux de fret. S'il y a eu ajustement ou modification sans consultation préalable, des consultations auront lieu le plus tôt possible par la suite. Les consultations devraient porter sur l'application, le montant et la date d'entrée en vigueur du coefficient d'ajustement monétaire ou de la modification des taux de fret, et les procédures à suivre seront les mêmes que celles qui sont stipulées aux paragraphes 4 et 5 de l'article 16 concernant les surtaxes. Ces consultations devraient avoir lieu et être terminées dans un délai ne dépassant pas 15 jours à compter de la date à laquelle l'intention d'appliquer une surcote ou d'effectuer une modification des taux de fret est annoncée.

3) Si l'accord n'intervient pas dans les 15 jours, par voie de consultations, il sera fait application des dispositions pertinentes du présent Code relatives au règlement des différends.

4) Les dispositions du paragraphe 6 de l'article 16 s'appliquent, adaptées selon les besoins, aux coefficients d'ajustement monétaire et aux modifications des taux de fret dont il est question dans le présent article.

## CHAPITRE V : QUESTIONS DIVERSES

### Article 18

#### Navires d'attaque

Les membres d'une conférence n'utiliseront pas de navires d'attaque, dans son trafic, pour supprimer, empêcher ou réduire la concurrence en forçant une compagnie maritime non membre de la conférence à se retirer dudit trafic.

## Article 19

### Adéquation des services

- 1) Les conférences devraient prendre les mesures nécessaires et appropriées pour que les compagnies membres assurent des services réguliers, suffisants et efficaces, aussi fréquents que l'exige le trafic qu'elles desservent, et règlent ces services de manière à éviter, autant que possible, des voyages trop rapprochés ou trop espacés. Les conférences devraient aussi étudier les mesures spéciales qui pourraient être nécessaires pour organiser les services de manière à faire face aux variations saisonnières dans le volume des cargaisons.
- 2) Les conférences et les autres parties désignées dans le présent Code comme admises à participer aux consultations, y compris les autorités compétentes si elles le désirent, devraient suivre de près la demande de tonnage, l'adéquation et le caractère approprié des services et, en particulier, les possibilités de les rationaliser et d'en accroître l'efficacité, et assurer entre elles une coopération étroite à ces égards. Les avantages découlant manifestement d'une rationalisation des services seront dûment répercutés sur le niveau des taux de fret.
- 3) Dans les ports qui ne sont desservis par les conférences que si la cargaison atteint un minimum spécifié, ledit minimum sera indiqué dans le barème. Les chargeurs devraient notifier en temps voulu l'existence d'une telle cargaison.

## Article 20

### Siège de la conférence

En règle générale, la conférence aura son siège dans un pays dont elle assure le trafic, à moins que les compagnies maritimes membres de la conférence n'en conviennent autrement.

## Article 21

### Représentation

Les conférences instituent une représentation locale dans tous les pays dont elles assurent le trafic, mais, si des raisons pratiques s'y opposent, la représentation pourra se faire au niveau régional. Le nom et l'adresse des représentants devront être faciles à obtenir et ces représentants devront veiller à ce que chargeurs et conférences soient rapidement informés de leurs vues respectives, de façon à accélérer l'adoption de décisions. Quand elle l'estimera utile, la conférence déléguera des pouvoirs de décision suffisants à ses représentants.

## Article 22

### Contenu des accords de conférence, des accords de participation au trafic et des accords de fidélité

Les accords de conférence, les accords de participation au trafic et les accords de fidélité doivent être conformes aux dispositions pertinentes du présent Code et peuvent comprendre toutes autres dispositions dont il pourrait être convenu et qui ne soient pas incompatibles avec ledit Code.

## DEUXIEME PARTIE

### CHAPITRE VI : DISPOSITIONS ET MECANISME EN VUE DU REGLEMENT DES DIFFERENDS

#### A. Dispositions générales

##### Article 23

1) Les dispositions du présent chapitre s'appliquent dans le cas d'un différend relatif à l'application ou à la mise en oeuvre des dispositions du présent Code entre les parties ci-après :

- a) une conférence et une compagnie maritime;
- b) les compagnies maritimes membres d'une conférence;
- c) une conférence ou une compagnie maritime membre d'une conférence et une organisation de chargeurs ou des représentants de chargeurs ou des chargeurs;
- d) deux ou plusieurs conférences.

Aux fins du présent chapitre, le terme "partie" désigne les parties initiales au différend ainsi que les tierces parties qui se sont jointes à l'instance conformément à l'alinéa a) de l'article 34.

2) Les différends entre compagnies maritimes battant le même pavillon, ainsi qu'entre organisations appartenant au même pays, seront réglés dans le cadre de la juridiction nationale de ce pays, à moins qu'il n'en résulte de sérieuses difficultés dans l'application des dispositions du présent Code.

3) Les parties à un différend s'efforcent d'abord de le régler par un échange de vues ou par des négociations directes dans l'intention de trouver une solution mutuellement satisfaisante.



4) Les différends entre les parties visées au paragraphe 1 de l'article 23 relatifs :

- a) au refus d'admission d'une compagnie maritime nationale à une conférence assurant le trafic extérieur du pays de cette compagnie maritime;
  - b) au refus d'admission à une conférence d'une compagnie maritime d'un pays tiers;
  - c) à l'expulsion d'une conférence;
  - d) à l'incompatibilité d'un accord de conférence avec le présent Code;
  - e) à une augmentation générale des taux de fret;
  - f) aux surtaxes;
  - g) aux modifications des taux de fret, ou à l'imposition d'un coefficient d'ajustement monétaire par suite de modifications des parités;
  - h) à la participation au trafic;
  - i) au type et à la teneur d'accords de fidélité envisagés,
- qui n'ont pas été réglés par un échange de vues ou par des négociations directes sont, à la demande de l'une quelconque des parties au différend, soumis à la conciliation obligatoire internationale conformément aux dispositions du présent chapitre.

#### Article 24

- 1) L'instance en conciliation est introduite à la demande de l'une des parties au différend.
- 2) La demande est faite :
  - a) pour les différends relatifs à la participation à une conférence : au plus tard 60 jours à compter de la date à laquelle le postulant a reçu la décision motivée de la conférence, conformément au paragraphe 4 de l'article premier et au paragraphe 3 de l'article 4;
  - b) pour les différends relatifs à une augmentation générale des taux de fret : au plus tard à la date d'expiration du préavis spécifié au paragraphe 1 de l'article 14;

- c) pour les différends relatifs aux surtaxes : au plus tard à la date d'expiration de la période de 30 jours spécifiée au paragraphe 4 de l'article 16 ou, si aucun préavis n'a été donné, au plus tard 15 jours à compter de la date à laquelle la surtaxe est entrée en vigueur;
  - d) pour les différends relatifs à des modifications des taux de fret ou à l'imposition d'un coefficient d'ajustement monétaire par suite de modifications des parités : au plus tard cinq jours après la date d'expiration de la période spécifiée au paragraphe 3 de l'article 17.
- 3) Les dispositions du paragraphe 2 de l'article 24 ne s'appliquent pas à un différend soumis à la conciliation obligatoire internationale conformément au paragraphe 3 de l'article 25.
- 4) Des demandes de conciliation peuvent être présentées à tout moment pour des différends autres que ceux dont il est question au paragraphe 2 de l'article 24.
- 5) Les délais spécifiés au paragraphe 2 de l'article 24 peuvent être prolongés par entente entre les parties.
- 6) Une demande de conciliation sera réputée avoir été dûment faite s'il est prouvé qu'elle a été adressée à l'autre partie par lettre recommandée, télégramme ou télé-imprimeur ou qu'elle lui a été signifiée dans les délais spécifiés aux paragraphes 2 ou 5 de l'article 24.
- 7) Si aucune demande n'a été faite dans les délais spécifiés aux paragraphes 2 ou 5 de l'article 24, la décision de la conférence sera définitive et aucune partie au différend ne pourra introduire d'instance en invoquant les dispositions du présent chapitre à l'encontre de cette décision.

#### Article 25

- 1) Si les parties sont convenues que les différends visés aux alinéas a), b), c), d), h) et i) du paragraphe 4 de l'article 23 seront réglés suivant des procédures autres que celles qui sont définies dans ledit article ou conviennent de procédures pour régler un différend particulier né entre elles, ces différends sont réglés, à la demande de l'une quelconque des parties au différend, conformément à leur convention.

2) Les dispositions du paragraphe 1 de l'article 25 s'appliquent aussi aux différends mentionnés aux alinéas e), f) et g) du paragraphe 4 de l'article 23, à moins que la législation, les règles ou les réglementations nationales n'empêchent les chargeurs d'avoir cette liberté de choix.

3) Si une instance en conciliation a été introduite, elle a la préséance sur les recours existant en droit national. Si une partie invoque les dispositions du droit national à propos d'un différend auquel s'applique le présent chapitre sans demander qu'il soit recouru aux procédures prévues dans ledit chapitre, l'instance, à la demande d'une partie adverse à cette instance, est suspendue et le différend est soumis aux procédures définies dans le présent chapitre par le tribunal ou l'autorité devant qui les dispositions du droit national ont été invoquées.

#### Article 26

1) Les Parties contractantes conféreront aux conférences et aux organisations de chargeurs la capacité nécessaire pour l'application des dispositions du présent chapitre et, en particulier :

- a) une conférence ou une organisation de chargeurs pourra introduire une instance en tant que partie ou être désignée comme partie à une instance à titre collectif;
- b) une notification adressée à une conférence ou à une organisation de chargeurs à titre collectif constituera également une notification à chaque membre de cette conférence ou organisation de chargeurs;
- c) une notification faite à une conférence ou à une organisation de chargeurs sera envoyée à l'adresse du siège de la conférence ou de l'organisation de chargeurs. Chaque conférence ou organisation de chargeurs dépose l'adresse de son siège auprès du Greffier désigné conformément au paragraphe 1 de l'article 46. Si une conférence ou une organisation ne dépose pas l'adresse de son siège ou n'a pas de siège, une notification adressée à un membre quelconque à l'intention de la conférence ou de l'organisation de chargeurs sera réputée être une notification adressée à cette conférence ou organisation.

2) L'acceptation ou le rejet d'une recommandation des conciliateurs par une conférence ou une organisation de chargeurs est réputé constituer acceptation ou rejet de ladite recommandation par chaque membre de la conférence ou organisation.

#### Article 27

A moins que les parties n'en conviennent autrement, les conciliateurs pourront décider de faire une recommandation en se fondant sur des communications écrites, sans procédure orale.

#### B. Conciliation obligatoire internationale

#### Article 28

Dans la conciliation obligatoire internationale, les autorités compétentes d'une Partie contractante participent, sur leur demande, à l'instance en conciliation pour soutenir la cause d'une partie qui est ressortissant de cette Partie contractante, ou d'une partie à un différend surgissant dans le cadre du commerce extérieur de ladite Partie contractante. Les autorités compétentes peuvent également participer à cette instance en conciliation en qualité d'observateur.

#### Article 29

1) Dans la conciliation obligatoire internationale, la procédure a lieu à l'endroit convenu à l'unanimité des parties ou, en l'absence d'unanimité, à l'endroit déterminé par les conciliateurs.

2) Pour déterminer l'endroit où la procédure de conciliation aura lieu, les parties et les conciliateurs tiennent compte notamment des pays que le différend concerne étroitement, eu égard au pays de la compagnie maritime en cause et, spécialement quand le différend porte sur une cargaison, au pays d'où la cargaison provient.

#### Article 30

- 1) Aux fins du présent chapitre, il sera constitué un Tableau international de conciliateurs composé d'experts renommés en droit, en économie des transports par mer, ou en commerce extérieur et en finances, au choix des Parties contractantes, lesquels exerceront leur charge en toute indépendance.
- 2) Chaque Partie contractante pourra à tout moment désigner jusqu'à 12 membres à inscrire au Tableau et elle communiquera leur nom au Greffier. Les désignations seront faites pour des périodes de six ans chacune et seront renouvelables. En cas de décès, d'empêchement ou de démission d'un membre inscrit au Tableau, la Partie contractante qui l'a désigné désignera un remplaçant pour le reste de la durée du mandat. Une désignation prend effet à la date à laquelle le Greffier en reçoit communication.
- 3) Le Greffier tiendra le Tableau à jour et informera régulièrement les Parties contractantes de la composition dudit Tableau.

#### Article 31

- 1) La conciliation a pour but d'arriver à un règlement amiable du différend au moyen de recommandations formulées par des conciliateurs indépendants.
- 2) Les conciliateurs délimitent et précisent les questions en litige, demandent aux parties des renseignements à cette fin et, sur la base de ces renseignements, soumettent aux parties une recommandation en vue du règlement du différend.
- 3) Les parties coopèrent de bonne foi avec les conciliateurs afin de les mettre en mesure d'exercer leurs fonctions.

4) Sous réserve des dispositions du paragraphe 2 de l'article 25, les parties au différend peuvent à tout moment, au cours de la procédure de conciliation, décider d'un commun accord d'avoir recours à une autre procédure de règlement du différend qui les oppose. Les parties à un différend qui a été soumis à des procédures autres que celles qui sont prévues dans le présent chapitre peuvent décider d'un commun accord d'avoir recours à la conciliation obligatoire internationale.

#### Article 32

- 1) La procédure de conciliation est menée par un conciliateur unique ou par un nombre impair de conciliateurs agréés ou désignés par les parties.
- 2) Si les parties ne peuvent se mettre d'accord sur le nombre ou la désignation des conciliateurs comme prévu au paragraphe 1 de l'article 32, la procédure de conciliation est menée par trois conciliateurs, désignés l'un par une partie dans le mémoire introductif d'instance, l'autre par l'autre partie dans la réplique, le troisième par les deux conciliateurs ainsi désignés, lequel fera fonction de président.
- 3) Si la réplique ne nomme pas de conciliateur devant être désigné dans les cas où le paragraphe 2 de l'article 32 serait applicable, le deuxième conciliateur, dans les 30 jours qui suivent la réception du mémoire introductif d'instance, est choisi par voie de tirage au sort par le conciliateur désigné dans le mémoire introductif d'instance parmi les membres du Tableau désignés par la Partie contractante ou les Parties contractantes dont le(s) défendeur(s) est (sont) ressortissant(s).
- 4) Si les conciliateurs désignés conformément aux paragraphes 2 ou 3 de l'article 32 ne peuvent s'entendre, dans les 15 jours qui suivent la désignation du deuxième, sur la désignation du troisième, celui-ci, dans les 5 jours suivants, est choisi par voie de tirage au sort par les conciliateurs désignés. Avant le tirage au sort :

- a) aucun membre du Tableau de conciliateurs ayant la même nationalité que l'un ou l'autre des deux conciliateurs désignés ne peut être choisi par voie de tirage au sort;
- b) chacun des deux conciliateurs désignés peut récuser de la liste du Tableau de conciliateurs un nombre égal de conciliateurs, étant entendu qu'il doit rester au moins 30 membres du Tableau susceptibles d'être choisis par voie de tirage au sort.

#### Article 33

- 1) Si plusieurs parties demandent une conciliation avec le même défendeur au sujet du même problème ou de problèmes étroitement liés, le défendeur peut demander la jonction d'instances.
- 2) La demande de jonction d'instances est examinée par les présidents des conciliateurs choisis jusque-là, qui statuent à la majorité des voix. Si la demande est déclarée recevable, les présidents désignent les conciliateurs chargés d'examiner les instances jointes parmi les conciliateurs déjà désignés ou choisis, étant entendu que les conciliateurs seront choisis en nombre impair et que le premier conciliateur désigné par chaque partie sera l'un des conciliateurs chargé des instances jointes.

#### Article 34

Si une instance de conciliation a été introduite, toute partie autre qu'une autorité compétente visée à l'article 28 peut se joindre à l'instance :

soit

- a) en qualité de partie, si elle a un intérêt économique direct dans l'affaire,

soit

- b) pour soutenir la cause de l'une des parties initiales, si elle a un intérêt économique indirect dans l'affaire,

à moins que l'une ou l'autre des parties initiales ne s'oppose à cette jonction.

#### Article 35

- 1) Les recommandations des conciliateurs seront faites conformément aux dispositions du présent Code.
- 2) En cas de silence du Code sur un point, les conciliateurs appliqueront le droit que les parties détermineront d'un commun accord au moment de l'ouverture de l'instance en conciliation ou en cours d'instance, mais, au plus tard, au moment de la production des preuves. A défaut d'un tel accord, le droit applicable sera celui qui, de l'avis des conciliateurs, se rapporte le plus étroitement au différend.
- 3) Les conciliateurs ne statueront pas sur le différend ex aequo et bono, à moins que les parties n'en conviennent ainsi après que le différend est né.
- 4) Les conciliateurs ne peuvent prononcer le non liquet sous prétexte de l'obscurité du droit.
- 5) Les conciliateurs peuvent recommander les mesures correctives et réparations prescrites par le droit applicable au différend.

#### Article 36

Les recommandations des conciliateurs seront accompagnées d'un exposé des motifs.

#### Article 37

- 1) A moins que les parties ne conviennent avant, pendant ou après la procédure de conciliation, que la recommandation des conciliateurs aura force obligatoire, la recommandation devient obligatoire du fait de l'acceptation par les parties. Une recommandation qui a été acceptée par quelques parties à un différend est obligatoire entre ces parties seulement.



- 2) L'acceptation de la recommandation doit être signifiée par les parties aux conciliateurs, à l'adresse indiquée par eux, dans les 30 jours qui suivent la réception de la notification de la recommandation; sinon, la recommandation sera réputée n'avoir pas été acceptée.
- 3) Toute partie qui n'accepte pas la recommandation signifiera aux conciliateurs et aux autres parties, par écrit et en détail, dans les 30 jours qui suivent le délai mentionné au paragraphe 2 de l'article 37, les moyens qu'elle invoque pour rejeter la recommandation.
- 4) Si la recommandation a été acceptée par les parties, les conciliateurs dressent et signent un procès-verbal de règlement, la recommandation devenant alors obligatoire pour ces parties. Si la recommandation n'a pas été acceptée par toutes les parties, les conciliateurs établissent un rapport concernant les parties qui rejettent la recommandation, mentionnant le différend et le fait que ces parties ne l'ont pas réglé.
- 5) Une recommandation qui est devenue obligatoire pour les parties sera exécutée par elles immédiatement ou à une date ultérieure spécifiée dans la recommandation.
- 6) Une partie peut subordonner son acceptation à celle de toutes les parties ou de l'une quelconque des autres parties au différend.

#### Article 38

- 1) Une recommandation constitue un règlement final d'un différend entre les parties qui l'acceptent, sauf dans la mesure où elle n'est pas reconnue et exécutée conformément aux dispositions de l'article 39.
- 2) Le mot "recommandation" comprend toute interprétation, clarification ou révision de la recommandation par les conciliateurs avant l'acceptation de la recommandation.

### Article 39

1) Chaque Partie contractante reconnaîtra une recommandation comme ayant force obligatoire entre les Parties qui l'ont acceptée et, sous réserve des dispositions des paragraphes 2 et 3 de l'article 39, elle assurera l'exécution, à la demande d'une de ces parties, de toutes les obligations imposées par la recommandation comme s'il s'agissait d'un jugement final rendu par un tribunal de ladite Partie contractante.

2) Une recommandation ne sera pas reconnue et exécutée à la demande d'une partie visée au paragraphe 1 de l'article 39 dans le seul cas où le tribunal ou autre autorité compétente du pays où la reconnaissance ou l'exécution est demandée acquiert la certitude que :

- a) une partie qui a accepté la recommandation était, en vertu de la loi à elle applicable, frappée d'une incapacité légale au moment de l'acceptation;
- b) le prononcé de la recommandation a été obtenu par dol ou contrainte;
- c) la recommandation est contraire à l'ordre public du pays où elle doit être exécutée; ou
- d) la composition du groupe de conciliateurs ou la procédure de conciliation n'était pas conforme aux dispositions du présent Code.

3) Une partie quelconque de la recommandation ne sera pas reconnue et exécutée si le tribunal ou autre autorité compétente acquiert la certitude que cette partie tombe sous le coup de l'un des alinéas du paragraphe 2 de l'article 39 et peut être dissociée du reste de la recommandation. Si la partie en question ne peut être dissociée, la recommandation tout entière ne sera ni reconnue ni exécutée.

### Article 40

1) Si la recommandation a été acceptée par toutes les parties, la recommandation et les motifs à l'appui pourront être rendus publics avec le consentement de toutes les parties.

2) Si la recommandation a été rejetée par une ou plusieurs parties, mais a été acceptée par une ou plusieurs parties :

- a) la partie ou les parties qui rejettent la recommandation rendent publics les moyens qu'elles ont invoqués à cette fin conformément au paragraphe 3 de l'article 37 et pourront en même temps rendre publics la recommandation et les motifs à l'appui;
  - b) une partie qui a accepté la recommandation pourra rendre publics la recommandation et les motifs à l'appui; elle pourra également rendre publics les moyens invoqués par toute autre partie pour rejeter la recommandation, à moins que cette autre partie n'ait déjà rendu publics son rejet et les moyens qu'elle a invoqués conformément à l'alinéa a) du paragraphe 2 de l'article 40.
- 3) Si la recommandation n'a été acceptée par aucune des parties, chaque partie peut rendre publics la recommandation et les motifs à l'appui, ainsi que son propre rejet et les moyens qu'elle a invoqués.

#### Article 41

- 1) Les documents et exposés contenant des renseignements de fait remis par l'une quelconque des parties aux conciliateurs seront rendus publics à moins que cette partie ou une majorité des conciliateurs n'en convienne autrement.
- 2) Les documents et exposés ainsi remis par une partie pourront être produits par elle à l'appui de sa thèse dans toute instance ultérieure découlant du même différend et introduite entre les mêmes parties.

#### Article 42

Si la recommandation n'est pas devenue obligatoire pour les parties, aucune des vues exprimées ou aucun des motifs donnés par les conciliateurs, ou aucune des concessions ou offres faites par les parties aux fins de l'instance en conciliation ne portera atteinte aux droits et obligations d'ordre juridique de l'une quelconque des parties.

#### Article 43

- 1) a) Les frais des conciliateurs et tous les frais relatifs au déroulement de l'instance en conciliation seront supportés à parts égales par les parties à l'instance, à moins qu'elles n'en conviennent autrement.  
b) Une fois que l'instance en conciliation a été introduite, les conciliateurs pourront demander une avance ou une garantie pour les frais visés à l'alinéa a) du paragraphe 1 de l'article 43.
- 2) Chaque partie prend à sa charge toutes les dépenses qu'elle encourt aux fins de l'instance, à moins que les parties n'en conviennent autrement.
- 3) Nonobstant les dispositions des paragraphes 1 et 2 de l'article 43, les conciliateurs peuvent, s'ils ont décidé à l'unanimité qu'une partie a introduit une instance à des fins vexatoires ou à la légère, mettre à la charge de cette partie une fraction ou la totalité des frais encourus par les autres parties à l'instance. Cette décision sera définitive et obligatoire pour toutes les parties.

#### Article 44

- 1) Le défaut de comparaître ou de conclure d'une partie, à un moment quelconque de la procédure, ne sera pas réputé reconnaissance des prétentions de l'autre partie. En pareil cas, l'autre partie aura le choix de prier les conciliateurs de clore la procédure ou de statuer sur les questions qui leur ont été soumises et de formuler une recommandation conformément aux dispositions énoncées dans le présent Code.
- 2) Avant de clore la procédure, les conciliateurs accorderont à la partie qui n'a pas comparu ou conclu un délai de grâce ne dépassant pas 10 jours, à moins qu'ils n'aient acquis la certitude que ladite partie n'a pas l'intention de comparaître ou de conclure.

3) L'inobservation des délais de procédure prévus dans le présent Code ou fixés par les conciliateurs, en particulier des délais relatifs à la présentation des exposés ou des renseignements, sera réputée défaut de conclure.

4) Si l'instance a été close en raison du défaut de l'une des parties de comparaître ou de conclure, les conciliateurs dresseront un procès-verbal constatant ce défaut.

#### Article 45

1) Les conciliateurs suivront les procédures stipulées dans le présent Code.

2) Les règles de procédure annexées à la présente Convention seront considérées comme des règles types destinées à guider les conciliateurs. Les conciliateurs pourront d'un commun accord utiliser, compléter ou modifier les règles énoncées dans l'Annexe ou formuler leurs propres règles de procédure, pourvu que ces règles complémentaires, les règles modifiées ou autres règles, ne soient pas incompatibles avec les dispositions du présent Code.

3) Les parties, si elles conviennent que ce peut être favorable à un règlement rapide et peu onéreux de l'instance en conciliation, pourront arrêter d'un commun accord des règles de procédure qui ne soient pas incompatibles avec les dispositions du présent Code.

4) Les conciliateurs formuleront les recommandations par consensus ou, à défaut, statueront à la majorité.

5) L'instance en conciliation prendra fin et la recommandation des conciliateurs sera formulée au plus tard six mois après la date à laquelle les conciliateurs ont été désignés, exception faite des cas visés aux alinéas e), f) et g) du paragraphe 4 de l'article 23, pour lesquels les délais fixés au paragraphe 1 de l'article 14 et au paragraphe 4 de l'article 16 sont valables. Cette période de six mois peut être prolongée par accord entre les parties.

C. Mécanisme institutionnel

Article 46

1) Six mois avant l'entrée en vigueur de la présente Convention, le Secrétaire général de l'Organisation des Nations Unies, sous réserve de l'approbation par l'Assemblée générale des Nations Unies et compte tenu des vues exprimées par les Parties contractantes, désignera un Greffier qui pourra être assisté du personnel supplémentaire nécessaire à l'exercice des fonctions énumérées au paragraphe 2 de l'article 46. L'Office des Nations Unies à Genève assurera les services administratifs dont le Greffier et le personnel qui l'assiste auront besoin.

2) Le Greffier exercera les fonctions ci-après en consultation, le cas échéant, avec les Parties contractantes :

- a) tenir à jour la liste des conciliateurs du Tableau international de conciliateurs et informer régulièrement les Parties contractantes de la composition du Tableau;
- b) communiquer sur leur demande aux parties intéressées le nom et l'adresse des conciliateurs;
- c) recevoir et garder copie des demandes de conciliation, répliques, recommandations, acceptations ou rejets des recommandations et des motifs invoqués à l'appui;
- d) fournir sur leur demande et à leurs frais aux organisations de chargeurs, conférences et gouvernements, copie des recommandations et des motifs invoqués pour les rejeter, sous réserve des dispositions de l'article 40;
- e) rendre disponibles des renseignements de caractère non confidentiel sur les instances en conciliation terminées, et sans attribution aux parties intéressées, aux fins de la préparation de matériaux pour la Conférence de révision mentionnée à l'article 52;
- f) toutes autres fonctions que l'alinéa c) du paragraphe 1 de l'article 26 et les paragraphes 2 et 3 de l'article 30 assignent au Greffier.

## CHAPITRE VII : CLAUSES FINALES

### Article 47

#### Mise en application

- 1) Chaque Partie contractante adoptera les dispositions législatives ou autres mesures qui peuvent être nécessaires pour la mise en application de la présente Convention.
- 2) Chaque Partie contractante communiquera au Secrétaire général de l'Organisation des Nations Unies, qui sera le dépositaire, le texte des dispositions législatives ou autres mesures qu'elle a adoptées pour mettre en application la présente Convention.

### Article 48

#### Signature, ratification, acceptation, approbation et adhésion

- 1) La présente Convention restera ouverte à la signature du 1er juillet 1974 au 30 juin 1975 inclus au Siège de l'Organisation des Nations Unies et restera ensuite ouverte à l'adhésion.
- 2) Tous les Etats ont le droit de devenir Parties contractantes à la présente Convention par :
  - a) signature, sous réserve de ratification, d'acceptation ou d'approbation, suivie de ratification, d'acceptation ou d'approbation; ou
  - b) signature, sans réserve quant à la ratification, l'acceptation ou l'approbation; ou
  - c) adhésion.
- 3) La ratification, l'acceptation, l'approbation ou l'adhésion s'effectueront par le dépôt d'un instrument à cet effet auprès du dépositaire.

## Article 49

### Entrée en vigueur

1) La présente Convention entrera en vigueur six mois après la date à laquelle 24 Etats au moins dont le tonnage global représente au moins 25 p. 100 du tonnage mondial seront devenus Parties contractantes à ladite Convention conformément à l'article 48. Aux fins du présent article, le tonnage retenu sera celui qui figure dans le Lloyd's Register of Shipping, Statistical Tables 1973, tableau 2, "World Fleets - Analysis by Principal Types", en ce qui concerne les navires de charge classiques (y compris les bâtiments mixtes) et porte-conteneurs (entièrement cellulaires), à l'exclusion de la flotte de réserve des Etats-Unis d'Amérique et des flottes des Grands Lacs du Canada et des Etats-Unis d'Amérique<sup>1/</sup>.

2) Pour chaque Etat qui le ratifie, l'accepte, l'approuve ou y adhère par la suite, la présente Convention entrera en vigueur six mois après le dépôt, par cet Etat, de l'instrument approprié.

3) Tout Etat qui devient Partie contractante à la présente Convention après l'entrée en vigueur d'un amendement est, faute d'avoir exprimé une intention différente, réputé :

- a) partie à la présente Convention telle qu'elle aura été amendée; et
- b) partie à la Convention non amendée au regard de toute partie à la présente Convention qui n'est pas liée par l'amendement.

---

<sup>1/</sup> Les tonnages requis aux fins du paragraphe 1 de l'article 49 sont indiqués dans l'annexe I du rapport de la Conférence de plénipotentiaires des Nations Unies sur un code de conduite des conférences maritimes sur sa deuxième partie (TD/CODE/10).



## Article 50

### Dénonciation

- 1) La présente Convention pourra être dénoncée par l'une quelconque des Parties contractantes à tout moment après l'expiration d'une période de deux ans à compter de la date à laquelle la Convention est entrée en vigueur.
- 2) La dénonciation s'effectuera par notification écrite adressée au dépositaire et elle prendra effet un an après la date de réception par le dépositaire ou à l'expiration de toute période plus longue qui serait spécifiée dans l'instrument de dénonciation.

## Article 51

### Amendements

- 1) Toute Partie contractante pourra proposer un ou plusieurs amendements à la présente Convention en les communiquant au dépositaire. Le dépositaire transmettra ces amendements aux Parties contractantes, pour acceptation, ainsi que, pour information, aux Etats ayant le droit de devenir Parties contractantes à la présente Convention qui ne sont pas Parties contractantes.
- 2) Chaque amendement proposé qui est transmis conformément au paragraphe 1 de l'article 51 sera réputé accepté si aucune Partie contractante ne communique au dépositaire d'objection à cet amendement dans les 12 mois qui suivent la date de sa transmission par le dépositaire. Si une Partie contractante communique une objection à l'amendement proposé, cet amendement ne sera pas réputé accepté et ne sera pas mis en vigueur.
- 3) Si aucune objection n'a été communiquée, l'amendement entrera en vigueur pour toutes les Parties contractantes six mois après l'expiration de la période de 12 mois mentionnée au paragraphe 2 de l'article 51.

## Article 52

### Conférences de révision

- 1) Une Conférence de révision sera convoquée par le dépositaire cinq ans après la date à laquelle la présente Convention entrera en vigueur, aux fins de passer en revue le fonctionnement de la Convention, eu égard en particulier à son application et d'examiner et adopter les amendements appropriés.
- 2) Le dépositaire, quatre ans après la date à laquelle la présente Convention entrera en vigueur, sollicitera les vues de tous les Etats ayant le droit d'assister à la Conférence de révision et, sur la base des opinions reçues, établira et fera distribuer un projet d'ordre du jour ainsi que les amendements proposés à l'examen de la Conférence.
- 3) D'autres conférences de révision seront de même réunies tous les cinq ans, ou à tout autre moment après la première Conférence de révision, à la demande du tiers des Parties contractantes à la présente Convention, à moins que la première Conférence de révision n'en décide autrement.
- 4) Nonobstant les dispositions du paragraphe 1 de l'article 52, si la présente Convention n'est pas entrée en vigueur dans les cinq années qui suivront la date d'adoption de l'Acte final de la Conférence de plénipotentiaires des Nations Unies sur un code de conduite des conférences maritimes, une Conférence de révision sera, à la demande d'un tiers des Etats ayant le droit de devenir Parties contractantes à la présente Convention, convoquée par le Secrétaire général de l'Organisation des Nations Unies, sous réserve de l'approbation de l'Assemblée générale, aux fins de passer en revue les dispositions de la Convention et de son annexe et d'examiner et adopter les amendements appropriés.

### Article 53

#### Fonctions du dépositaire

- 1) Le dépositaire notifiera aux Etats signataires et adhérents :
  - a) les signatures, ratifications, acceptations, approbations et adhésions conformément à l'article 48;
  - b) la date d'entrée en vigueur de la présente Convention conformément à l'article 49;
  - c) les dénonciations de la présente Convention conformément à l'article 50;
  - d) les réserves à la présente Convention et le retrait de réserves;
  - e) le texte des dispositions législatives ou autres mesures que chaque Partie contractante a adoptées pour mettre la présente Convention en application conformément à l'article 47;
  - f) les amendements proposés et les objections aux amendements proposés conformément à l'article 51; et
  - g) l'entrée en vigueur des amendements conformément au paragraphe 3 de l'article 51..
- 2) Le dépositaire prendra aussi les dispositions qui seront nécessaires en application de l'article 52.

### Article 54

#### Textes faisant foi - dépôt

L'original de la présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur Gouvernement, ont signé la présente Convention, à la date qui figure en regard de leur signature.

ANNEXE DE LA CONVENTION RELATIVE A UN CODE DE CONDUITE  
DES CONFERENCES MARITIMES

Règles de procédure type pour la conciliation  
obligatoire internationale

Règle 1

- 1) Toute partie qui veut introduire une instance en conciliation conformément au Code adressera à l'autre partie, avec copie au Greffier, une demande à cet effet accompagnée d'un mémoire introductif d'instance.
- 2) Le mémoire introductif devra :
  - a) désigner exactement chaque partie au différend et son adresse;
  - b) contenir un bref exposé des faits pertinents, des questions en litige et de la proposition du demandeur en vue du règlement du différend;
  - c) préciser si une procédure orale est souhaitée et, dans l'affirmative, indiquer, dans la mesure où ils sont connus à ce moment, les nom et adresse des personnes appelées à témoigner, y compris les experts, en faveur du demandeur;
  - d) être accompagné de la documentation à l'appui, y compris les accords et arrangements pertinents conclus entre les parties, dans la mesure où le demandeur l'estime nécessaire au moment du dépôt du mémoire;
  - e) indiquer le nombre de conciliateurs requis, toute proposition relative à la désignation des conciliateurs ou le nom du conciliateur désigné par le demandeur conformément au paragraphe 2 de l'article 32; et
  - f) contenir, le cas échéant, des propositions quant aux règles de procédure.
- 3) Le mémoire sera daté; il sera signé par la partie.

### Règle 2

- 1) S'il décide de répondre au mémoire, le défendeur devra, dans les 30 jours qui suivent la date de la réception par lui du mémoire introductif, adresser à l'autre partie, avec copie au Greffier, une réplique.
- 2) La réplique devra :
  - a) contenir un bref exposé des faits pertinents opposés aux affirmations du mémoire, la proposition éventuelle du défendeur pour le règlement du différend et la réparation demandée par lui, le cas échéant, en vue du règlement du différend;
  - b) préciser si une procédure orale est souhaitée et, dans l'affirmative, indiquer, dans la mesure où ils sont connus à ce moment, les nom et adresse des personnes appelées à témoigner, y compris les experts, en faveur du défendeur;
  - c) être accompagné de la documentation à l'appui, y compris les accords et arrangements pertinents conclus entre les parties, dans la mesure où le défendeur l'estime nécessaire au moment de l'envoi de la réplique;
  - d) indiquer le nombre de conciliateurs requis, toute proposition relative à la désignation des conciliateurs ou le nom du conciliateur désigné par le défendeur conformément au paragraphe 2 de l'article 32; et
  - e) contenir, le cas échéant, des propositions quant aux règles de procédure.
- 3) La réplique sera datée; elle sera signée par la partie.

### Règle 3

- 1) Toute personne physique ou morale intéressée qui souhaite se joindre à une instance en conciliation en application de l'article 34 adressera aux parties au différend une demande écrite, avec copie au Greffier.

- 2) Si la jonction est souhaitée en application de l'alinéa a) de l'article 34, la demande exposera les motifs à l'appui et contiendra les renseignements requis aux termes des alinéas a), b) et d) du paragraphe 2 de la règle 1.
- 3) Si la jonction est souhaitée en application de l'alinéa b) de l'article 34, la demande exposera les motifs à l'appui et indiquera laquelle des parties initiales au différend sera soutenue.
- 4) Toute opposition à cette demande de jonction sera notifiée par la partie qui s'y oppose, avec copie à l'autre partie, dans les sept jours de la réception de la demande.
- 5) Si deux ou plusieurs instances sont jointes, les demandes ultérieures en tierce intervention seront adressées à toutes les parties intéressées, et chacune d'elles pourra s'y opposer conformément à la présente règle.

#### Règle 4

Par accord entre les parties à un différend, à la demande de l'une ou l'autre des parties et après avoir donné aux parties l'occasion d'être entendues, les conciliateurs peuvent ordonner la jonction ou la disjonction de toutes les instances alors pendantes entre les mêmes parties ou de certaines d'entre elles.

#### Règle 5

- 1) Chacune des parties peut récuser un conciliateur si des circonstances suscitent des doutes justifiables quant à son indépendance.
- 2) Il doit être donné avis de la récusation, y compris des motifs invoqués, avant la date de la clôture de l'instance, avant que les conciliateurs aient rendu leur recommandation. Cette récusation sera instruite sans délai et tranchée en tout premier lieu par les conciliateurs à la majorité des voix, en tant qu'exception préliminaire, quand il a été désigné plus d'un conciliateur. La décision rendue en pareil cas est définitive.

- 3) Un conciliateur qui vient à décéder, démissionne, est frappé d'incapacité ou récusé, sera remplacé sans délai.
- 4) Une instance interrompue comme il vient d'être dit sera reprise au point où elle avait été interrompue, à moins que les parties ne conviennent ou que les conciliateurs n'ordonnent de réexaminer ou de réentendre toute déposition orale.

#### Règle 6

Les conciliateurs sont juges de leur juridiction et/ou compétence dans le cadre des dispositions du Code.

#### Règle 7

- 1) Les conciliateurs admettront et examineront tous mémoires écrits, pièces, affirmations sous serment et publications et tous autres éléments de preuve, même oraux, qui leur seraient soumis par l'une quelconque des parties ou en son nom, et leur reconnaîtront la valeur probante qu'ils estimeront devoir leur attribuer.
- 2)
  - a) Chacune des parties peut soumettre au conciliateur tous éléments qu'elle juge pertinents; en même temps, elle en remettra des copies certifiées conformes à toutes autres parties à l'instance, qui disposeront d'un délai raisonnable de réplique.
  - b) Les conciliateurs seront seuls juges de la pertinence et de l'importance des éléments de preuve qui leur seront soumis par les parties.
  - c) Les conciliateurs pourront demander aux parties de produire tous éléments complémentaires de preuve qu'ils estimeront nécessaires à la compréhension et à l'appréciation du différend, étant entendu que, si de tels éléments complémentaires de preuve sont produits, les autres parties à l'instance auront une possibilité raisonnable de présenter leurs observations à ce sujet.

#### Règle 8

- 1) Quand un délai pour l'accomplissement d'un acte est prévu dans le Code ou dans les présentes règles, le jour à partir duquel le délai commence à courir n'est pas compté, mais le dernier jour du délai est compté, à moins qu'il ne tombe un samedi, un dimanche ou un jour qui est férié à l'endroit où a lieu la conciliation, auquel cas le dernier jour en question est le prochain jour ouvrable.
- 2) Quand le délai est inférieur à sept jours, les samedis, dimanches et jours fériés qui tomberont pendant ce délai ne sont pas compris dans le calcul.

#### Règle 9

Sous réserve des dispositions relatives aux délais de procédure fixés dans le Code, les conciliateurs pourront, à la requête de l'une des parties ou en application d'un accord intervenu entre elles, proroger tout délai qu'ils auront fixé.

#### Règle 10

- 1) Les conciliateurs régleront l'ordonnance de l'instance et, à moins qu'il n'en soit convenu autrement, fixeront la date et l'heure de chaque séance.
- 2) A moins que les parties n'en conviennent autrement, les débats auront lieu à huis clos.
- 3) Avant de prononcer la clôture de l'instance, les conciliateurs demanderont expressément à toutes les parties si elles ont d'autres éléments de preuve à produire, et il en sera pris acte dans le procès-verbal.



### Règle 11

Les recommandations des conciliateurs seront faites par écrit et contiendront :

- a) la désignation et l'adresse exactes de chaque partie;
- b) l'énoncé de la méthode suivie pour désigner les conciliateurs, avec leur nom;
- c) la date ou les dates et le lieu de la procédure de conciliation;
- d) un résumé de la procédure de conciliation, comme les conciliateurs l'estimeront approprié;
- e) un exposé succinct des faits retenus par les conciliateurs;
- f) un résumé des conclusions présentées par les parties;
- g) les décisions rendues sur les questions en litige, avec l'exposé des motifs;
- h) la signature des conciliateurs et la date de chaque signature;
- i) une adresse aux fins de la communication de l'acceptation ou du rejet de la recommandation.

### Règle 12

La recommandation renfermera, autant que possible, une décision relative aux dépens, conformément aux dispositions du Code. Si la recommandation ne comporte pas de décision complète quant aux dépens, les conciliateurs devront, le plus tôt possible après la date de la recommandation et, en tout cas, au plus tard dans les 60 jours qui suivront cette date, rendre par écrit une décision relative aux dépens comme il est prévu dans le Code.

### Règle 13

Les recommandations des conciliateurs tiendront aussi compte des cas antérieurs analogues, chaque fois que cela faciliterait une application plus uniforme du Code et le respect des recommandations des conciliateurs.

班轮公会行动守则公约

联合国

一九七四年

## 班轮公会行动守则公约

### 目标和原则

本公约各缔约国，  
希望改进班轮公会制度，  
认识到需要有一个普遍接受的班轮公会行动守则，  
考虑到发展中国家在承运其对外贸易货物的班轮公会的活动方面的特殊需要和问题，

兹同意在守则内反映出下列基本目标和原则：

- (a) 目标： 便利世界海洋货运的有秩序扩展；
- (b) 目标： 促进适应贸易需要的、定期的和有效率的班轮服务的发展；
- (c) 目标： 保证班轮航运服务的提供者和使用者之间的利益均衡；
- (d) 原则： 公会的各种办法不应应对任何国家的船东、托运人或对外贸易有任何歧视；
- (e) 原则： 公会与托运人组织、托运人代表和托运人就共同关心的事项进行有意义的协商，如经请求，有关当局亦可参加；
- (f) 原则： 公会的活动如与关系方面有关，公会应向他们提供有关其活动的资料，并应公布有关其活动的有意义的情报。

兹协议如下：

### 第一编

#### 第一章：定义

##### 班轮公会或公会

两个或两个以上使用船只的运输商的团体，这些运输商在特定的地理范围内，在某一条或数条航线上提供运送货物的国际班轮服务，并在一项不论何种

性质的协定或安排的范围内，按照划一的或共同的运费率及任何其他有关提供班轮服务的协议条件而经营业务。

### 国家航运公司

某一国家的国家航运公司，是指其总管理处及其实际控制设在该国，并为该国有关当局或依照该国法律所如此承认的使用船只的运输商。

牵涉到两个或两个以上国家的合营事业所拥有和经营的航运公司，其权益的大部分为这些国家的公（或）私利益所拥有，而其总管理处及其实际控制设在这些国家中之一国，则可被这些国家的有关当局承认为国家航运公司。

### 第三国航运公司

在两国之间使用船只经营货运而并非该两国国家航运公司的运输商。

### 托运人

为了运送对他有利益的货物而同一个公会或航运公司订立或表示愿意订立合约性或其他协议的个人或实体。

### 托运人组织

促进、代表和保护托运人的利益，并为其所代表的托运人的国家的有关当局——如这些当局要这样做的话——承认其具有此种身份的会社或相等团体。

### 公会承运的货物

公会会员航运公司按照公会协议运输的货物。

### 有关当局

一个政府或由一个政府或国家立法指定来执行本守则中规定属于此种当局的任何职务的机构。

### 促进贸易性运费率

为了促进运输有关国家的非常规出口物而订定的运费率。

### 特别运费率

除促进贸易性运费率外，可由有关当事各方商订的优惠运费率。

## 第二章：会员公司间的关系

### 第一条：会籍

(1) 任何国家的航运公司，在符合第一条第(2)款所定标准的条件下，都有权成为承运其国家对外贸易货物的公会的正式会员。不是公会任何航线上的国家航运公司的航运公司，在符合第一条第(2)款和第(3)款所定标准并遵守涉及第三国航运公司的第二条关于货载份额的规定的条件下，有权成为该公会的正式会员。

(2) 申请参加公会的航运公司应提出证据，证明其有能力和愿望，按照公会协议的规定，在公会营运范围内，长期地经营定期的、适当的和有效率的航运服务，只要符合本项的标准，也可以使用租船；保证遵守公会协议的一切条款；并应于公会协议中有此规定时，提出财务担保，以便在以后退会、会籍中断或被开除会籍时，能够履行未清偿的债务。

(3) 在审查不是有关公会任何航线上的国家航运公司的航运公司的入会申请时，除第一条第(2)款的规定外，并应考虑到下列各点：

- (a) 公会经营航线的现有货运量及其增长的展望；
- (b) 公会经营的航线对现有和预期的货运量是否有足够的舱位；
- (c) 接纳该航运公司加入公会后，对公会航运业务的效率和质量可能发生的影响；
- (d) 该航运公司目前是否在相同的航线上参加公会经营范围以外的货运；
- (e) 该航运公司目前是否在相同的航线上参加别的公会经营范围以内的货运。

以上各点不得用来阻止执行第二条内关于参加货载承运的规定。

(4) 关于入会或重新入会的申请，公会应迅速作出决定并迅速通知申请人，无论如何不得迟于从申请之日起算六个月。公会如拒绝一个航运公司入会或

重新入会，应同时以书面说明其拒绝的理由。

(5) 公会审查入会申请时，应考虑公会承运其货载的国家的托运人和托运人组织所表示的意见，并于有关当局要求时考虑它们的意见。

(6) 申请重新入会的航运公司，除第一条第(2)款所定的入会标准外，并提出证据，证明业已依照第四条第(1)款和第(4)款的规定履行其义务。公会可以特别查询该航运公司以前脱离公会的原因。

## 第二条：参加货载承运

(1) 被接纳为会员的任何航运公司，应在公会所经营的航线范围内享有航次和装货的权利。

(2) 公会实行公摊制度时，在公摊制度的范围内参加货载承运的所有会员公司都有权参加该航线的公摊。

(3) 为决定会员公司有权取得的货载承运份额起见，每一国的国家航运公司，不论公司数目多少，应被视为该国的一个单一的航运公司集团。

(4) 在按照第二条第(2)款规定，确定个别会员公司及(或)国家航运公司集团的公摊货载份额时，除彼此间另有协议外，应遵守有关其参加公会承运货载的权利的下列原则：

(a) 两国之间的对外贸易由公会承运其货载时，这两国的国家航运公司集团参加承运彼此间对外贸易的、由公会承运的货物，在运价和数量上享有同等的权利；

(b) 倘有第三国的航运公司参加该航线的货载承运，它们有权获得运价和数量中一个相当大的部分，例如百分之二十。

(5) 如公会承运其货载的任何国家，没有国家航运公司参加承运其货载，则按照第二条第(4)款规定由国家航运公司承运的货载份额，应在参加货运的各

个会员公司之间按照它们各自的份额比例加以分配。

(6) 如一国的国家航运公司决定不承运它们的全部货载份额，则它们货载份额中它们不承运的部分，应在参加承运的各个会员公司之间按照它们各自份额的比例加以分配。

(7) 如有关国家的国家航运公司不参加公会营运范围内的这些国家之间的货运，公会承运的这些国家之间的货载份额，应在参加的第三国会员公司之间通过商业谈判加以分配。

(8) 一个地区内的国家航运公司，即公会经营的航线的一端的公会会员，可以按照第二条第(4)款至第(7)款规定互相商定把分配给它们的货载份额在它们之间重新分配。

(9) 除遵守第二条第(4)款至第(8)款关于各个航运公司之间或各个航运公司集团之间货载份额的规定外，公会应依照公摊协议或货载分配协议中规定的时限以及公会协议所定的标准，定期审查公摊协议和货载分配协议。

(10) 本条的适用，应在本守则生效后尽速开始，并应在无论如何不得超过二年的过渡期间内完成，要考虑到每一有关航线的具体情况。

(11) 公会会员航运公司有权以租船来履行它们对公会的义务。

(12) 在没有公摊制度但订有靠港、航次和/或其他方式的货载分配协议时，应适用第二条第(1)款至第(11)款所订的分配份额和修改份额的标准。

(13) 公会没有公摊、靠港、航次或他种参加货载承运的协议时，为公会会员的任何一个国家航运公司集团可以要求按照第一条第(4)款的规定，对公会承运的它们两国之间的货载采用公摊办法，或者，它们可以要求调整航次，使这些航运公司有机会享有大体上与第一条第(4)款规定相同的权利，参加公会经营的这两国之间的货运。任何这种要求应由公会予以考虑，并作出决定。如果在公会会员之间不能就成立这种公摊制度或航次调整达成协议，则航线两端国家的国家航运公司集团，在决定成立这种公摊制度或航次调整时，应有过半

数的投票权。这个问题应在接到要求后六个月内予以决定。

(14) 如公会营运的航线任何一端国家的国家航运公司之间对应否采用公摊办法的问题意见分歧时，它们可以要求在公会营运的范围内调整航次，使这些航运公司有机会享有大体上与第一条第(4)款规定相同的权利，参加公会经营的这两国之间的货运。如公会承运其货载的国家之中，一国没有国家航运公司，另一国的国家航运公司可以提出同样的要求。公会应尽最大努力以满足此一要求。如此一要求未获满足，航线两端国家的有关当局都可以过问，并表示意见，以供有关当事各方的考虑。如不能达成协议，争议应依照本守则所定程序解决。

(15) 为公会会员的其他航运公司，也可以要求采用公摊或航次协议，公会应依照本守则的有关规定加以考虑。

(16) 公会应在任何公会公摊协议中规定适当措施，处理某项货载由于非因托运人供货延误的任何原因，致遭某会员公司拒运的事件。这些协议中应规定，在如不如此处理、货物将被拒运并被延误超出公会规定的时限的情形下，准许尚有未经预定舱位可供使用的船舶承运该批货物，甚至是超过该航运公司的货运分摊份额。

(17) 第二条第(1)至(16)款的规定关系到一切商品，不论其发源地、目的地或预定用途，但国防用途的军事装备不在此限。

### 第三条：作出决定的程序

一项公会协议所包含的作出决定的程序，应以全体正式会员公司一律平等的原则为基础；这些程序应保证表决规则不致妨碍公会的正常工作和航运服务，并应规定将以一致赞同作出决定的事项。但是，没有经过两国的国家航运公司的同意，不能对公会协议中规定的有关这两国间贸易方面的问题作出决定。



#### 第四条：制裁

(1) 除公会协议对退会期限另有规定外，为公会会员的航运公司有权在遵守公摊方案及／或货载份额计划中关于退会规定的条件下，提出为期三个月的通知后，解除公会协议条款的约束而不受处罚，但应履行其公会会员义务至解除约束之日为止。

(2) 会员如有不遵守公会协议条款的重大情事，公会可以在按照公会协议的规定给予通知后，中断或开除其会籍。

(3) 开除或中断会籍，必须在书面提出有关理由并按照第六章规定解决争议之后，方能生效。

(4) 有关航运公司退会或被开除会籍时，应付清其至退会或被开除会籍之日为止公会尚未清偿的债务的应摊份额。航运公司在退会、中断会籍或开除会籍时，并不解除其本身根据公会协议所应负的债务或其对托运人的任何责任。

#### 第五条：自我管制

(1) 公会应拟订并不断刷新一份尽可能详尽的说明性明细单，载列被视为不当的行为和（或）违反公会协议的行为，并应设立有效的自我管制机构来处理这些行为，并就下列各点作出具体规定：

- (a) 对这些不当行为或违反协议行为订定的处罚或处罚的范围，应与其情节的严重程度相当；
- (b) 应公会或任何其他有关方面的要求，对于就不当行为或违反公会协议行为的申诉作出的裁决及（或）决定，由与任何会员航运公司或其所属机构无关的个人或团体，进行检查及公平的审查；
- (c) 在接到要求时，于不暴露有关当事方面的基础上，向公会承运其货载

的国家以及其航运公司为公会会员的国家的有关当局报告对于不当行为及（或）违反公会协议行为的申诉所采取的行动。

(2) 航运公司和公会为打击不当行为和违反公会协议行为所作的努力，有权获得托运人和托运人组织的充分合作。

### 第六条：公会协议

所有的公会协议，以及公摊、靠港和航次权利的协议和修正，或其他直接有关及影响这种协议的文件，都应在接到请求时，提供其货载由公会承运的国家及其航运公司为公会会员的国家的有关当局。

## 第三章：与托运人的关系

### 第七条：忠诚信约

(1) 为公会会员的航运公司有权与托运人订立并维持忠诚信约，其形式和内容应由公会与托运人组织或托运人代表协商议定。这种信约应提供保障，明确规定托运人和公会会员的权利。这种信约应以契约制或任何其他合法制度为基础。

(2) 不论签订何种忠诚信约，适用于忠诚托运人的运费率，应规定在适用于其他托运人运费率的一定百分比之内。如两种费率之间的差数变动提高了对忠诚托运人的费率，则该差数变动只能在向该托运人提出为期一百五十天的通知后才能实行，或依照区域的惯例及（或）协议实行。因运费率差数的变动而引起的争议，应按忠诚信约的规定予以解决。

(3) 忠诚信约应提供保障，依下列条文明确规定托运人和为公会会员的航

运公司的权利和义务：

(a) 托运人应对根据有关卖货契约条件由其掌握或由其分支公司或子公司或运输代理人掌握运输的货物承担责任，但托运人不得用规避、隐瞒或中间人的手法，企图违反忠诚信约，转移货物。

(b) 如订有忠诚契约，契约内应明确规定赔偿金或违约金及（或）罚金的范围。但公会会员公司得决定征收较低额的违约金或放弃征收违约金。在任何情况下，托运人根据契约应付违约金的数目，不应超过对有关货物根据契约内规定费率计算的运费额。

(c) 托运人在履行公会在忠诚信约中规定的条件后，应有权完全恢复忠诚地位。

(d) 忠诚信约应载明：

- (一) 明白规定不在忠诚信约范围以内的货物清单，其中可以包括不加标志或不计件数而交运的大宗散装货物；
- (二) 一项定义，说明在何种情况下，以上(一)以外的货物将被认为不在忠诚信约范围之内；
- (三) 因忠诚信约而发生的争议的解决方法；
- (四) 经托运人或公会请求，在提出书面后的规定期限后，不受处罚而终止忠诚信约的条款；
- (五) 给予特免的条件。

(4) 如公会和托运人组织、托运人代表及（或）托运人对一项拟议忠诚信约的形式或内容发生争议，任何一方均可按照本守则所定适当程序将争议提付解决。

## 第八条：特免

(1) 公会应在忠诚信约的条款内规定，托运人请求特免时，应予迅速审查和作成决定；如押留特免，应在对方请求时以书面说明理由。如公会未在忠诚信约规定的期间内确证将为托运人的货物也在忠诚信约规定的期间内提供充分的舱位，托运人有权以任何船舶载运该项货物，而不受处罚。

(2) 对于需有最低货载限额才予弯靠的港口，如托运人虽已及时发出通知，而航运公司未装货，或航运公司未于议定期限内答复，则托运人自然有权以任何可用船舶载运其货物，而不损及其忠诚地位。

## 第九条：费率表及有关条件和（或）规章的获得

费率表、有关条件、规章及其任何补充规定，遇有请求时应以合理价格售给托运人、托运人组织和其他有关当事方面，并应在航运公司及其代理人的办事处备供检查。它们应载明与适用费率及运送货物有关的所有条件。

## 第十条：年度报告

公会应就其活动向托运人组织或托运人代表提出年度报告，旨在提供他们所关心的一般报道，包括有关下列各事资料：同托运人和托运人组织进行的协商，对申诉采取的行动，会员的变动，以及航线、费率及运输条件的重大变动。遇有请求时，公会应向公会经营其货运各国的有关当局提送这种年度报告。

## 第十一条：协商机构

(1) 在公会与托运人组织、托运人代表、及——可行时——托运人之间，应就共同关心的问题协商，有关当局愿意时，上述各方可由它为此目的指定。此种协商应根据上述任何一方的请求随时举行。有关当局如提出请求，应有权充分参加此种协商，但他们的参加并不意味着具有作出决定的作用。

(2) 下列问题可以作为协商的主题：

- (a) 一般费率条件及有关规定的更动；
- (b) 费率的一般水平及主要货物的费率的更动；
- (c) 促进贸易性运费率及（或）特别运费率；
- (d) 收取附加费和有关的更动；
- (e) 订立忠诚信约，或变动其形式和一般条件；
- (f) 港口运费率分类的更动；
- (g) 托运人提供有关预期货物的数量及性质的必要资料的程序；
- (h) 托运货物的提交，及有关通知备货情况的要求。

(3) 下列问题，在属于公会活动范围的程度内，也得作为协商的主题：

- (a) 实行货物检验；
- (b) 服务方式的更动；
- (c) 采用新的货运技术，特别是成组运输——随而引起常规服务的减少或直接服务的消失——的影响；
- (d) 航运服务的适应情况和质量，包括公摊、靠港或航次办法对航运服务的能否获得及对以何种运费率提供航运服务的影响；公会班轮营运区域及班次的更动。

(4) 除本守则内另有规定外，协商应在作出最后决定以前举行。如欲对第十一条第(2)和(3)款所述问题作出决定，应事先发出通知。如不可能，则可在举行协商以前先作出紧急决定。

(5) 协商不得无故拖延，无论如何应在公会协议内规定的最长期限内开始，公会协议内如无此项规定，则应于收到协商提议后三十日内开始，但本守则内对期限另有规定时不在此限。

(6) 进行协商时，有关各方应尽力供给有关情报，及时讨论并澄清问题，以寻求有关问题的解决。有关各方应考虑彼此的意见和问题，力争达成符合其商业的协议。

#### 第四章：运费率

##### 第十二条：决定运费率的标准

在本守则述及的所有情况下，对费率政策的问题作出决定时，除另有规定外，应考虑下列各项：

- (a) 运费率应当在商业上可行的范围内尽量确定在最低的水平，同时应当使船东能有合理的盈利；
- (b) 班轮公会的营运成本，原则上应以船舶的往返航程估算，去程和回程视为一航程。在适用时，去程和回程应分开估算。运费率应考虑到，除别的因素外，货物的性质，货物体积与重量的相互关系，以及货物的价值；
- (c) 在确定特定货物的促进贸易性运费率及／或特别运费率时，应考虑到在公会承运其货载的国家特别是发展中国家和内陆国家内这些货物的贸易情况。

### 第十三条：公费运价表和运费率的分类

(1) 公会费率对相同情况的托运人不得有不公平的不同待遇。为公会会员的航运公司应严格遵守公会运价表及其他公布的当时有效文件内所订的费率、规则和条款，以及本守则所容许的任何特别安排。

(2) 公会运价表应制订得简单明了，分类等级应尽量少，视货运的具体条件而定，规定每一商品的运费率，及适当时每一类别等级的运费率；为了便于进行统计编纂和分析，应于可行时按照“国际贸易标准分类”、或“布鲁塞尔税则名目”、或可能为国际间采用的任何其他税则名目，在运价表上标明该项目的相应适当号码；在可行范围内，运价表上商品的分类应同托运人组织及其他有关的国家和国际组织合作编定。

### 第十四条：运费率的全面提高

(1) 公会应将其实行全面提高运费率的意图至少于一百五十日前或依照区域惯例及（或）协议，通知托运人组织或托运人代表及（或）托运人，并于有此要求时通知公会经营其货运的各国有关当局，通知内应指明提高的幅度，实行的日期，以及提高运费率的理由。

(2) 如果本守则为此目的规定的任何当事方面在接到通知后一个议定期限内提出要求，应根据本守则的有关条款，在不超过三十日的规定时期内、或者有关各方事先商定的时期内开始协商；协商的内容应该是拟议提高运费率的根据和数额，以及开始实行的日期。

(3) 公会为促进协商，可以，或在本守则规定有权参加关于运费率全面提高的协商的任何当事一方提出请求时应于可行时在协商之前的合理时间，向参

加的当事各方提交一份由著名的独立会计师提出的报告，内中载有公会认为需要提高运费率的有关费用和收入的全面分析，以供提出要求的当事一方接受它作为协商的基础之一。

(4) 如果协商结果取得协议，运费率的提高，除非有关当事各方商定更迟的日期，应从依照第十四条第(1)款发出的通知内指明的日期开始生效。

(5) 如在依照第十四条第(1)款发出通知后三十天内未能取得协议，在遵守本守则所规定程序的情形下，应按照第六章，将问题立刻提交国际强制调解。调解人作出的建议，如经有关当事各方接受，应对它们具有拘束力，并应于调解人建议内规定的日期起生效执行，唯须遵守第十四条第(9)款的各项规定。

(6) 在遵守第十四条第(9)款规定的条件下，公会得在调解人作出建议之前实行全面提高运费率。调解人在作出建议时应考虑到上述公会提高运费率的幅度，和已经实行的时期。倘班轮公会拒绝调解人的建议，托运人和(或)托运人组织在作出适当的通知后，应有权认为他们不受同该公会缔结的、可能不许他们使用非公会航运公司的任何协议或其他契约的拘束。倘订有忠诚信约，托运人和(或)托运人组织应于三十天的期限内发出通知，声明他们认为他们不再受该信约的拘束，该通知应自其中所述日期开始适用，并应为此目的在忠诚信约内规定不少于三十天及不多于九十天的期限。

(7) 应该付给托运人的、经公会积留的未还退款，不得因为托运人按照第十四条第(6)款采取的行动而被公会扣留或没收。

(8) 如为公会会员的航运公司在某一航线上承运的某一国家的货物，主要是一种或几种基本商品，则对一种或一种以上商品的运费率提高，应即视为运费率的全面提高，适用本守则的各项有关规定。

(9) 公会制定根据本守则生效的运费率的任何全面提高时，应订明最低限度的适用期间，但须计及关于附加费的规定，和关于因外汇率波动而导致的运



费率调整的规定。运费率全面提高的适用期间，应该是依照第十四条第(2)款进行协商时考虑的问题，但除非有关各方于协商时另有协议外，一次运费率全面提高的生效之日，与依照第十四条第(1)款就下一次运费率的全面提高发出通知之日，两者之间的间隔期间最短不得少于十个月。

#### 第十五条：促进贸易性运费率

(1) 公会应规定非传统出口商品的促进贸易性运费率。

(2) 有关的托运人、托运人组织或托运人代表应向公会提出一切必要的和合理的资料，以证明促进贸易性运费率的需要。

(3) 应当制定特别程序，规定应在收到这种资料之日起三十天内对促进贸易性运费率的申请作出决定，有关各方另有协议者不在此限。这种程序，同对其他商品考虑能否减低运费率或免除其运费率提高的一般程序，二者之间应加以明确区分。

(4) 公会应向它承运其货载各国的托运人及（或）托运人组织提供同促进贸易性运费率申请的审议程序有关的资料，并遇有请求时提供给各该国政府及（或）其他有关当局。

(5) 促进贸易性运费率的订定，除有关双方另有协议外，通常应以十二个月为期。在满期之前，应根据有关托运人及（或）托运人组织的请求，对促进贸易性运费率作出审查，审查时应由托运人及（或）托运人组织根据公会的请求证明确有理由必须在头一个期间过后继续使用该运费率。

(6) 公会审查促进贸易性运费率的申请时可以考虑到：虽然这项为非传统产品而要求的运费率应该促进该产品的出口，但对公会经营其货运的另一国家的相似产品的出口，不致在竞争上造成重大的不利情况。

(7) 按本守则第十六条和第十七条规定收取附加费或采用货币调整率时，促进贸易性运费率不构成例外。

(8) 在公会营运航线上有关港口弯靠的每个公会会员航运公司应接受，不得无理拒绝，经公会规定促进贸易性运费率的货载的公平份额。

### 第十六条：附加费

(1) 公会因费用的突然增加或异常增加或收益减少而收取的附加费，应视为临时性质。上述附加费应随着所面临局势或条件的改善而减少，并应在促使其收取此项费用的局势或条件不再存在时立即撤销，但应遵守第十六条第(6)款的规定。在开始征收附加费时即应指出这点，并应尽可能对足以导致附加费提高、减少或撤销的局势或条件变化加以说明。

(2) 对运往某一港口或由某一港口运出的货物征收的附加费，也应视为临时性的，应随着该港情况的改变同样予以增减或取消，但应遵守第十六条第(6)款的规定。

(3) 不论全面地或仅对某一港口收取附加费，均应事先发出通知，并根据要求由有关公会同直接受附加费影响且经本守则中规定有权参加协商的其他当事各方，按照本守则的程序进行协商，但由于当时局势必须立即征收附加费时，不在此限。在事先未经协商即行收取附加费的情况下，应根据要求于开始收取后尽早进行协商。在这种协商之前，公会应提出它们所以认为应该收取附加费的资料。

(4) 除各方另有协议外，如第十六条所述有关各方之间，于收到依照该条第(3)款规定发出的通知后十五天内，对于收取附加费问题不能达成协议时，则应按本守则所定有关解决争议的规定办理。除有关各方另有协议外，如在收到上述通知三十天后仍未解决争议时，则可以在争议未解决前先收取附加费。

(5) 如在特殊情况下未经第十六条第(3)款所规定的事先协商即行收取附加费，又未能通过事后协商达成协议，则应按照本守则所定有关解决争议的规定办理。

(6) 如因按照本守则的规定，就收取附加费的问题进行协商及（或）进行其他解决争议的程序，比依照第十六条第(3)款规定发出的通知内所定收取附加费的日期延后，因而公会的会员航运公司有财务上的损失时，可以在取消附加费前延长一个相应的时期，以资补偿。相反地，公会收取的附加费，事后如经本守则所定的协商或其他程序，决定和同意其为不合理或超收时，则除另有协议外，如经有关当事各方提出要求，应于提出要求后三十日内将所收的款额或上述决定的超收数额退还给他们。

### 第十七条：货币变动

(1) 外汇率变动，包括正式的贬值或增值，引起公会的会员航运公司在公会范围内营业的总营运费用及（或）收入的变动，为实行货币调整率或变动运费率的正当理由。调整或变动应尽可能使有关会员公司总计起来不因调整或变动而有所损益。调整或变动可以采取货币附加费或折扣的方式，也可采取运费率增减的方式。

(2) 这种调整或变动应先行通知，如有区域惯例，通知应依区域惯例办理，并应由有关公会同直接受影响且经本守则规定有权参加协商的其他当事各方，按照本守则的规定进行协商，但如因情况特殊必须立即适用货币调整率或运费率变动时，不在此限。如未经事先协商即行适用，应于其后尽速进行协商。协商的主题应是货币调整率或运费率变动的适用幅度和实施日期。并应依照第十六条第(4)及第(5)款中有关附加费的各项规定进行协商。这种协商应于宣布意图实行货币附加费或运费率变动之日起算十五日内举行并完成。

(3) 如果在十五天内未能通过协商达成协议，则应按本守则所定有关解决争议的规定办理。

(4) 第十六条第(6)款的各项规定应在必要的调整后适用于本条述及的货币调整和运费率变动。

## 第五章：其他事项

### 第十八条：战斗船

公会会员不得在公会营运的航线上使用战斗船驱逐非公会会员的航运公司，以达到排除、防止或减少竞争的目的。

### 第十九条：服务的适应情况

(1) 公会应采取必要的适当措施，保证其会员公司在所经营的航线上按需要班次提供定期的、足够的且有效的服务，并应为此作出安排，以尽可能避免航次过于集中或过于稀疏。公会于安排航次时也应考虑到任何必要的特别措施，以适应货物数量的季节性变化。

(2) 公会及本守则中规定有权参加协商的其他各方，包括愿意参加的有关当局，应经常检查对舱位的需求、服务的适应及适合情况、尤其是合理化和提高服务效率的可能性，并应在这方面保持密切合作。查明是由服务合理化而得的利益，应在运费率水平上得到公平的反映。

(3) 对需有一定最低限额的货载才予弯靠的港口，其最低限额应在运价表内明白规定。托运人应就有无这些货物提出适当通知。

### 第二十条：公会总办事处

公会通常应在其经营货运的国家设立其总办事处，但公会的会员航运公司另有协议者不在此限。

### 第二十一条：代表

公会应在其经营货运的所有国家内派驻当地代表，唯如有实际困难，可设区域性的代表。各代表的姓名和地址应随时提供，这些代表应确保托运人及公会均能迅速获知彼此的意见，以便迅速作出决定。在公会认为适宜时，应授给代表作出决定的适当权力。

### 第二十二条：公会协议、

### 参加货载承运协议和忠诚信约的内容

公会协议、参加货载承运协议和忠诚信约，应与本守则内可以适用的各项要求相符，并可包含经协议的而与本守则并无抵触的其他规定。

## 第二编

### 第六章：解决争议的规则和机构

#### A. 总 则

#### 第二十三条

(1) 下列当事各方向发生的、关于本守则条款的适用或实行的争议，适用本章的规定：

- (a) 公会同航运公司之间；
- (b) 公会会员航运公司之间；
- (c) 公会或其会员航运公司同托运人组织或托运人代表或托运人之间；
- (d) 二个或二个以上公会之间。

为本章的目的，“当事一方”一词是指原先发生争议的当事各方和按照第三十四条(a)参加解决程序的第三方。

(2) 同属一国的航运公司之间以及同属一国的组织之间的争议，除非使本守则规定的施行造成严重困难，应在该国国内司法范围内予以解决。

(3) 争议各方应本着找到彼此满意的解决办法的意向，设法先通过交换意见或直接谈判来求解决。

(4) 第二十三条第(1)款所指当事各方向与下述情况有关的争议：

- (a) 拒绝接纳公会承运其国家对外货载的国家航运公司加入公会；
- (b) 拒绝接纳第三国航运公司加入公会；
- (c) 被公会开除；
- (d) 公会协议不符合本守则；
- (e) 运费率的全面提高；

- (f) 附加费;
- (g) 由于汇率的变动而发生的运费率变动或征收货币调整费;
- (h) 参加货载承运;
- (i) 所提议的忠诚信约的形式和规定,

上列各项争议,如未能通过交换意见或直接谈判予以解决,则经争议任何当事人一方的请求,应依照本章的规定提交国际强制调解。

#### 第二十四条

- (1) 调解程序根据争议当事人一方的要求而开始。
- (2) 要求如果是:
  - (a) 关于公会会籍的争议, 至迟应于申请人收到第一条第(4)款和第四条第(3)款规定的列有作出决定的理由的公会的决定之日起六十日内提出;
  - (b) 关于运费率的全面提高的争议, 至迟应于第十四条第(1)款规定的通知期限届满以前提出;
  - (c) 关于附加费的争议, 至迟应于第十六条第(4)款规定的三十日期限届满以前提出; 如未发通知, 则至迟应于收取附加费之日起十五日内提出;
  - (d) 关于因汇率变动而改变运费率或征收货币调整费的争议, 至迟应于第十七条第(3)款规定的期限届满之日起五日内提出。
- (3) 第二十四条第(2)款的规定, 对依照第二十五条第(3)款规定提交国际强制调解的争议不适用。
- (4) 不属于第二十四条第(2)款所述争议的调解要求, 可随时提出。
- (5) 第二十四条第(2)款规定的时限, 可经双方协议延长。

(6) 调解的要求，如证明已在第二十四条第(2)款或第(5)款所述期限内用挂号信、电报或印字电报或用专人将要求送达对方，应视为已经正式提出。

(7) 如未在第二十四条第(2)款或第(5)款所定期限内提出要求，公会的决定即为定案，争议的任何一方均不得对该项决定提出异议，依照本章进行诉讼。

## 第二十五条

(1) 如当事各方已协议第二十三条第(4)款(a)、(b)、(c)、(d)、(h)和(i)各项争议应通过该条所定以外的程序来解决，或对它们之间发生的某一特殊争议的调解程序达成协议，这些争议应在争议的任何一方提出要求时，按照他们协议的办法予以解决。

(2) 第二十五条第(1)款的规定也适用于第二十三条第(4)款(e)、(f)、(g)各项的争议，但国家法律规章不许托运人作此种自由选择时，不在此限。

(3) 如调解程序已经开始，这种程序对于根据国内法可以适用的补救办法应居优先。当事一方，在一项适用本章的争议上，不援用本章规定的程序，而欲依照国内法谋求补救时，如经此种诉讼的被告请求，此种程序应即停止，依照国内法谋求补救的所在国的法院或其他当局应将争议提交本章规定的程序处理。

## 第二十六条

(1) 各缔约国应授予公会和托运人组织援用本章各项规定所需要的行为能力，特别是：

- (a) 公会或托运人组织可以凭其集体身份作为当事一方提起诉讼，或在诉讼中被指定为当事一方。
- (b) 向公会或托运人组织凭其集体身份发出的任何通知，也构成对该公会或该组织每一成员的通知。



(c) 给公会或托运人组织的通知，应送交该公会或该组织总办事处的地址。每一公会或托运人组织应向按照第四十六条第(1)款指定的登记人登记其总办事处的地址。如公会或托运人组织未设或未登记总办事处，则向任何成员视其为公会或托运人组织的代表所发出的通知，应视为对该公会或该组织的通知。

(2) 公会或托运人组织对调解人建议的接受或拒绝，应视为该公会或该组织每一成员对该建议的接受或拒绝。

### 第二十七条

除当事各方另有协议外，调解人可决定不经口头程序，即根据书面证件作出建议。

## B. 国际强制调解

### 第二十八条

在国际强制调解中，缔约国的有关当局如提出要求，应参加调解程序，以支持身为该缔约国国民的当事一方，或者支持在该缔约国对外贸易范围内发生争议的当事一方。有关当局亦可以观察者的身份参加这种调解程序。

### 第二十九条

(1) 如属国际强制调解，调解程序应在当事各方一致同意的地点进行，如无此种协议，应在调解人决定的地点进行。

(2) 调解人和当事各方在决定调解程序的地点时，应考虑到与争议有密切关系的国家，计及有关航运公司所属的国家，如果争议与货物有关，尤应计及货物的始发国。

### 第三十条

(1) 为了本章的目的，应成立一个国际调解人委员会，由各缔约国选择法律、海运经济学或对外贸易和财政等方面卓有声誉或富有经验的专家组成，他们应以独立身份参加工作。

(2) 每一缔约国可随时提名委员会的成员，以不超过十二名为限，并将其姓名通知登记人。被提名人的任期应为六年，并得连任。如有委员会成员死亡或失去工作能力或辞职，则其提名的缔约国应提名一继任人，续完剩余的任期。被提名人的任期自登记人收到提名通知之日开始生效。

(3) 登记人应保管委员会名单，并将委员会的组成情况定期通知各缔约国。

### 第三十一条

(1) 调解的目的，是通过独立调解人所作出的建议，友好地解决争议。

(2) 调解人应辨明并澄清争议的问题，为此目的从当事各方搜集任何资料，然后据以向当事各方提出解决争议的建议。

(3) 当事各方应同调解人真诚合作，使其能够执行任务。

(4) 在符合第二十五条第(2)款规定的条件下，争议当事各方得在进行调解期间的任何时候，商定另一种方式来解决他们的争议。遇有争议必须适用本章所规定程序以外的程序时，争议的当事各方可协议交付国际强制调解。

### 第三十二条

(1) 调解程序应由当事双方商定或指定一名调解人或奇数的数名调解人主持。

(2) 如当事双方不能按照第三十二条第(1)款规定商定调解人的人数或指定调解人，则调解程序应由三名调解人主持，每方各在主张书和答复书内指定一名调解人，再由这两名调解人指定第三名调解人，由他担任主席。

(3) 在适用第三十二条第(2)款规定的情况中，如答复书中不指定一名调解人时，则应在收到主张书后三十日内，由主张书内指定的调解人抽签，从该被告为其国民的缔约国所指定的委员会成员中选出第二名调解人。

(4) 如依照第三十二条第(2)款或第(3)款指定的两名调解人不能在第二名调解人指定后十五日内就指派第三名调解人达成协议时，则应由这两名调解人在五日内抽签选出第三名调解人。在抽签之前：

- (a) 与两名调解人国籍相同的调解人委员会的成员没有被选资格；
- (b) 两名调解人可以各自从调解人委员会的成员中剔除数目相等的成员，但至少应有三十名成员有资格在抽签时被选。

### 第三十三条

(1) 如有几个当事方就同一问题或密切相关的数个问题要求与同一被告进行调解，该被告得要求将各案件合并处理。

(2) 合并处理的要求应由当时已经选出的各位调解人主席加以审议，并以过半数票予以决定。如这种要求得到核准，则各位调解人主席将在当时已经指派或选出的调解人中指定若干调解人去审议合并的案件，但选出的调解人人数必须是奇数，而且当事各方所首先指派的调解人应是审议合并案件的调解人之一。

### 第三十四条

如调解已在进行，除第二十八条所提及的有关当局外，任何当事一方都可以参加调解程序：

- (a) 如有直接的经济利害关系，即参加为当事一方；
  - (b) 如有间接的利害关系，即参加为原当事一方的支持者，
- 但以任何原当事一方均不反对这种参加为限。

### 第三十五条

- (1) 调解人应按照本守则的规定作出建议。
- (2) 如有任何一点是本守则所未明文规定的，则调解人应适用当事各方在调解程序开始时或以后——但不得迟于向调解人提出证据之日——同意适用的法律。如未能达成这样的协议，则应适用调解人认为同争议最具密切关系的法律。
- (3) 除非当事各方在争议发生后已有协议，调解人不得根据情理而不根据法律明文作出建议。
- (4) 调解人不得以法律规定含糊为理由而不作出建议。
- (5) 调解人可以建议适用于争议的法律中所规定的补救和救济办法。

### 第三十六条

调解人作出的建议应列举理由。

### 第三十七条

- (1) 除非当事各方在进行调解程序以前、当中或以后同意调解人的建议有拘束力，否则该建议应在当事各方接受后才具有拘束力。争议的某些当事方所接受的建议，应只在这些当事方之间具有拘束力。
- (2) 当事各方应在接到建议的通知后三十天内，按照调解人指定的地址向调解人声明接受其建议；否则，即视为不接受建议。
- (3) 不接受建议的任何当事一方应在第三十七条第(2)款所定期间之后三十天内将其拒绝接受建议的理由详尽地以书面通知调解人及其他当事各方。

(4) 建议如被当事各方接受，调解人应立即编写并签署一项结案记录，建议于该时对当事各方发生拘束力。如果建议未被所有当事各方接受，则调解人应编写一份关于拒绝接受建议的当事各方的报告，说明争议以及这些当事方未能解决争议的始末。

(5) 对当事各方已发生拘束力的建议应由他们立即执行，或于建议内规定的较迟时间执行。

(6) 任何当事一方可以所有当事各方或任何当事方的接受，作为其接受的条件。

### 第三十八条

(1) 对于接受建议的当事各方，建议应构成对争议的最后决定，但建议依照第三十九条的规定未被承认或执行者不在此限。

(2) “建议”包括调解人在建议被接受以前对该建议作出的解释、说明或订正。

### 第三十九条

(1) 各缔约国应承认一项建议在接受它的当事各方之间具有拘束力，除有第三十九条第(2)款和第(3)款规定的情形外，并应在任何这些当事方要求时，执行建议内所规定的一切义务，就象执行该缔约国国内法院的确定判决一样。

(2) 被要求承认及执行建议的国家，其法院或其他主管当局认定确有下列任何一项下列情形时，应根据第三十九条第(1)款所述当事一方的要求，不承认或不执行一项建议：

- (a) 接受建议的任何当事一方，按照对其适用的法律规定，在接受时并无充分的法律行为能力；
- (b) 受欺诈或胁迫而作出的建议；
- (c) 建议违反执行国的公共政策（公共秩序）；
- (d) 调解人选或调解程序不符合本守则的规定。

(3) 倘法院或其他主管当局证实建议中的任何部分属于第三十九条第(2)款内所列任何一项的范围，且该部分可同建议的其他部分分开，则应不执行及承认该部分。倘该部分不能分开，则整个建议应不予执行及承认。

#### 第四十条

(1) 如建议为所有当事各方接受，则建议及其中所附的理由，经当事各方同意，可予公布。

(2) 如建议已为一个或一个以上当事方拒绝接受，但另有一个或一个以上当事方已予接受：

- (a) 拒绝接受建议的一个或一个以上当事方应遵照第三十七条第(3)款的规定公布其拒绝接受建议的理由，同时亦可公布建议及其中所附的理由；
- (b) 接受建议的当事一方得公布建议及其中所附的理由；亦得公布任何其他当事一方拒绝接受建议的理由，除非该当事一方已依照第四十条第(2)款(a)项的规定自行公布其拒绝接受及所附的理由。

(3) 如建议未为任何当事一方所接受，任何当事一方都可以公布建议及其中所附的理由，以及其本身的拒绝接受理由。

#### 第四十一条

(1) 任何当事一方向调解人提出的含有事实资料的单据和清单应予公布,但经该当事一方或过半数调解人同意不予公布时,不在此限。

(2) 当事一方提出的这些单据和清单,该当事一方可以在相同的争议和相同当事各方之间以后引起的诉讼中提出作为证据。

#### 第四十二条

如建议未能对当事各方发生拘束力,则调解人所表示的意见或提出的理由,或当事各方为调解程序而作出的让步或建议,均不应影响任何当事一方的法律权利和义务。

#### 第四十三条

(1) (a) 调解人的费用和调解程序的一切行政费用,除非调解程序的当事各方另有协议,否则应由他们平均分担。

(b) 调解程序一旦开始进行,调解人应有权要求当事各方预付第四十三条第(1)款(a)项所指的各项费用,或交付保证金。

(2) 除非当事各方另有协议,否则每一当事方应负担他在调解程序方面引起的一切费用。

(3) 虽有第四十三条第(1)款和第(2)款的规定,调解人如果一致认为当事一方提出的要求系属诬告或无稽,可以决定由该当事一方负担调解程序其他当事方面的任何或全部费用。这种决定即为定案,并对所有当事各方具有拘束力。

#### 第四十四条

(1) 当事一方于调解程序的任何阶段没有出席或提出辩护，不得视为接纳另一当事方的主张。在这种情形下，另一当事方可以请求调解人结束调解程序，或请求调解人处理已经提交调解的问题，并按照本守则内关于作出建议的规定作出建议。

(2) 在结束调解程序之前，调解人应给予没有出席或提出辩护的当事一方不超过十天的宽限期，但调解人确知该当事方无意出席或提出辩护的不在此限。

(3) 不遵守本守则规定的或调解人决定的程序性时限，特别是有关提出说明或资料的时限，应视为没有出席。

(4) 如因当事一方没有出席或提出辩护而调解程序结束，调解人应作出报告，说明该当事方没有出席或没有提出辩护。

#### 第四十五条

(1) 调解人应遵守本守则所规定的程序。

(2) 本守则附件内的程序规则应视为指导调解人的真型规则。调解人得于共同同意时，使用、补充或修正附件中所载的规则，或自行制定程序规则，但以此种补充、修正或另定的规则不与守则的规定相抵触为限。

(3) 当事各方得协议采用不与守则的规定相抵触的任何程序规则。

(4) 调解人的建议应以共同意见作出，如不能达成共同意见，应以过半数票决定作出。

(5) 自指定调解人之日起算，至迟六个月内应结束调解程序，并作出调解人的建议，但第二十三条第(4)款(e)、(f)和(g)项所述的案情除外，因其适用第十四条第(1)款和第十六条第(4)款所规定的时限。这项期限得经当事各方同意而延长。



## C. 制度机构

### 第四十六条

(1) 在本公约开始生效前六个月，联合国秘书长应任命一位登记人，但需获得联合国大会批准，并要考虑各缔约国所表示的意见。登记人执行第四十六条第(2)款规定的各项职责时，如有需要，得由其他人员加以协助。登记人及其助理人员所需的行政服务，由联合国驻日内瓦办事处提供。

(2) 登记人应斟酌情况同各缔约国磋商，以执行下列职责：

- (a) 保管一份国际调解人委员会的名单，并经常将委员会的组成通知各缔约国；
- (b) 于当事各方要求时，向它们提供调解人的姓名和住址；
- (c) 收受并保管下列文件的副本：调解要求书、答复、建议及其接受或拒绝，包括理由；
- (d) 于托运人组织、公会和各国政府请求时，向它们提供建议和拒绝理由的副本，费用由它们负担，但应遵守第四十条的规定；
- (e) 为了编制第五十二条所述的审查会议所需的资料，提供关于已结束的调解案件的非机密性的资料，但不指明有关的当事各方。
- (f) 第二十六条第(1)款(c)项与第三十条第(2)和第(3)款规定的其他职责。

## 第七章：最后条款

### 第四十七条：执行

- (1) 每一缔约国应制定必要的法律或其他措施以执行本公约。
- (2) 每一缔约国应将为本公约而制定的法律或其他措施的文本送交联合国秘书长，联合国秘书长应为保管人。

### 第四十八条：签字、批准、接受、同意和加入

- (1) 从一九七四年七月一日起至一九七五年六月三十日止，本公约应在联合国总部开放，以备签字，其后则继续开放，以备加入。
- (2) 所有国家均有权经下列手续成为本公约的缔约国：
  - (a) 签字，但须经批准、接受或同意，随后予以批准、接受或同意；  
或
  - (b) 签字而在批准、接受或同意方面不作保留；或
  - (c) 加入。
- (3) 批准、接受、同意或加入，必须经过向保管人交存批准、接受、同意或加入文件的手续。

### 第四十九条：开始生效

- (1) 本公约在至少二十四个国家，其合计吨位至少占世界吨位的百分之二十五，依照第四十八条规定成为公约当事国之日算起六个月后开始生效。本条所指吨位应以劳氏船舶年鉴一九七三年统计表中的表二“世界船队主要类型

分析”所列的一般货轮（包括客货轮）与集装箱货轮（全部分格的）的吨位，但美国后备船队与美国和加拿大的大湖船队除外。<sup>①</sup>

(2) 对于在此后批准、接受、同意或加入公约的每个国家，则应自该国交存适当文件的六个月后开始生效。

(3) 在一项修正案开始生效后成为本公约缔约国的任何国家，如不声明不同的意向，应：

(a) 视为修正后公约的缔约国；

(b) 就它对不受该修正案拘束的任何缔约国而言，视为未修正公约的缔约国。

#### 第五十条：退出

(1) 任何缔约国得在本公约开始生效之日起两年后的任何时间声明退出。

(2) 退出应以书面通知保管人并应于保管人收到之日起一年后或退出书中可能规定的更长时期后生效。

#### 第五十一条：修正

(1) 任何缔约国可对本公约提出一项或多项修正案，应将修正案交给保管人。保管人要将这些修正案散发给各缔约国，以供它们接受，并散发给有权成为守则缔约国而尚未成为缔约国的各国，以供他们参考。

(2) 按第五十一条第(1)款规定散发的各项拟议修正案，如无任何缔约国在保管人散发修正案之日起算十二个月内向保管人提出异议，应视为被接受。如有一缔约国对拟议修正案提出异议，该修正案即不得视为被接受，不得生效。

(3) 如无异议提出，修正案应于第五十一条第(2)款内所述的十二个月的期限满期后六个月后对所有缔约国生效。

---

① 第四十九条第(1)款的吨位要求载于联合国班轮公会行动守则全权代表会议第二期会议报告(TD/CODE/10) 附件一。

## 第五十二条：审查会议

(1) 从本公约生效之日起五年后，保管人应召开审查会议，审查本公约的作用，特别是执行情况，并审议及通过适当的修正案。

(2) 从本公约生效之日起四年后，保管人应向所有有权参加审查会议的国家征求意见，并根据所收到的意见，编写及散发备供会议审议的议程草案和拟议修正案。

(3) 除第一届审查会议另有决定外，以后应照样每五年，或于本公约三分之一的缔约国要求时随时召开审查会议。

(4) 如于联合国班轮公会行动守则全权代表会议的总结文件通过之日起五年后本公约尚未生效，则不管第五十二条第(1)款的规定，经有资格成为本公约缔约国的三分之一的国家要求，并获得联合国大会的批准，应由联合国秘书长召开审查会议，审查本公约的条款和其附件，并审议及通过适当的修正案。

## 第五十三条：保管人的职责

(1) 保管人应将下列事项通知各签字国和加入国：

- (a) 依照第四十八条规定作出的签字、批准、接受、同意和加入；
- (b) 本公约依照第四十九条生效的日期；
- (c) 依照第五十条规定退出本公约的事件；
- (d) 对本公约作出的保留和撤销保留；
- (e) 各缔约国依照第四十七条规定为执行本公约而采取的立法或其他措施的文本；
- (f) 依照第五十一条规定所作的拟议修正和对拟议修正的反对；
- (g) 修正案依照第五十一条第(3)款生效。

(2) 保管人亦应依照第五十二条采取必要行动。

第五十四条：作准文本 —— 存放

本公约的中文、英文、法文、俄文和西班牙文文本同等有效，其正本应交存联合国秘书长。

为此，经各国政府正式授权的下列各签署人，已于下列日期在本公约上签字，以昭信守。

## 班轮公会行动守则公约的附件

### 国际强制调解的模范程序规则

#### 第一条

(1) 当事一方如欲依照本公约进行调解程序，应提出说明此意的书面请求，将要求书送给对方，另将副本送交登记人。

(2) 要求书应：

- (a) 明确指出争议的当事各方及其地址；
- (b) 简要说明有关事实、争议的问题、以及要求人为解决争议而作出的提案；
- (c) 说明是否需要口头听询；如需要，应列出当时所知的要求人的证人包括专家证人的姓名和地址；
- (d) 附具要求人在提出要求时认为需要的支持性文件和当事各方订定的有关协议和安排；
- (e) 表明所需的调解人人数，任何有关指定调解人的提议，或要求人依照第三十二条第(2)款规定所指定的调解人的姓名；
- (f) 列出有关程序规则的提案，如果有的话。

(3) 要求书应注明日期，并由当事一方签名。

#### 第二条

(1) 如被告决定对要求提出答复，应在收到要求书之日起三十天内，将答复书递交对方，并将副本送交登记人。

(2) 答复书应:

- (a) 简要说明驳斥要求书的论点的有关事实; 被告可能有的解决争议的提议; 以及被告为解决争议而要求的任何补救办法;
- (b) 说明是否需要口头听询; 如需要, 应列出当时所知的被告的证人包括专家证人的姓名和地址;
- (c) 附具被告在提出答复时认为需要的支持性文件和当事各方订定的有关协议和安排;
- (d) 表明所需调解人人数, 任何有关指定调解人的提议, 或被告依照第三十二条第(2)款规定所指定的调解人的姓名;
- (e) 列出有关程序规则的提案, 如果有的话。

(3) 答复书应注明日期, 并由当事一方签名。

### 第三条

(1) 任何人或其他方面如欲依照第三十四条参加调解程序, 应向当事各方提出书面要求, 并以副本送交登记人。

(2) 如欲根据第三十四条(a)项参加, 要求书中应说明其理由, 包括本规则第一条第(2)款(a)、(b)和(d)中要求的资料。

(3) 如欲根据第三十四条(b)项参加, 要求书中应说明其理由, 以及所将支持的原当事一方。

(4) 对这种当事方面参加程序的要求如有任何反对, 反对书应由反对的当事方于收到要求后七日内送出, 并以副本送交另一当事方。

(5) 倘有两项或两项以上的调解程序合并进行, 其后第三方面参加的要求应提交所有的有关当事各方, 后者均得按照本条提出反对。

#### 第四条

在争议的当事各方同意之下，经任何当事一方动议，在给予当事各方陈述意见的机会后，调解人可以命令将相同的当事各方向尚未解决的任何或所有要求合并或分别处理。

#### 第五条

(1) 任何一方如对一位调解人的独立性因某种情况而发生合理的怀疑，得对他提出异议。

(2) 提出异议的通知应说明理由，应在调解程序结束之日以前调解人尚未作出建议时提出。关于任何这种异议，在派有一位以上的调解人的情形下，应立刻进行听询，并首先作为先决问题以调解人的过半数票予以决定。在这种情形下的决定应即为定案。

(3) 如有调解人死亡或辞职或丧失行为能力或被取消资格，应迅速另派他人替代。

(4) 除非当事各方协议，或调解人命令重新进行或重新听取口头作证，在上述情况下中断的调解程序，应从中断之处继续下去。

#### 第六条

调解人应在守则的规定范围内自行决定其管辖范围和（或）权限。



## 第七条

(1) 调解人应接受和考虑任何一方或其代表提出的所有清单、票据、宣誓书、出版品、或包括口头证据在内的任何其他证据，并应凭其判断给予此种证据其应得的重要性。

(2) (a) 任何当事一方均可向调解人提出其认为有关的任何资料，并应同时将正式副本送交参加调解程序的任何其他当事一方，对后者应给予提出答复的合理机会。

(b) 唯有调解人能判定当事各方所提证据的相关性和重要性。

(c) 调解人可要求当事各方提出调解人为理解和裁决争议而可能认为必要的其他证据，但这种其他证据如果提出，则应给予参加调解程序的其他当事各方合理的机会对这种证据表示意见。

## 第八条

(1) 如在守则或本规则内，对从事任何行动的日期有所规定，其起始之日不应算，终止之日应予计算，但如终止之日是星期六、星期日或调解地点的公共假日，则不予计算，终止之日应是次一工作日。

(2) 如所规定的期限少于七天，则其间的星期六、星期日和公共日均不应计算。

## 第九条

经当事一方动议，或依照他们之间的协议，调解人得延长调解人已经决定的任何程序性时限，但不得与守则内规定的此种时限相抵触。

## 第十条

(1) 调解人应订定工作次序，除非另有协议，并应订定每次调解程序的日期和时间。

(2) 除非当事各方另有协议，调解程序的进行应不公开。

(3) 调解人应在宣布结束调解程序之前明确询问所有当事各方是否尚有其他证据提出，并将这一点记录下来。

## 第十一条

调解人的建议应采书面方式，并应包括：

- (a) 当事各方的明确名称和地址；
- (b) 说明调解人的指派方法，包括调解人的姓名；
- (c) 调解程序的日期和地点；
- (d) 调解人认为适当的调解程序的简要说明；
- (e) 调解人所查明的各项事实的简要说明；
- (f) 当事各方所提一切证据的摘要；
- (g) 对争议中的各项问题表示的意见，并附具理由；
- (h) 调解人的签名及每个签名的日期；
- (i) 接受或拒绝建议的通讯地址。

## 第十二条

建议应按照守则规定在可能范围内宣布费用数额。如建议内未载有关于费用的详尽说明，调解人应在作出建议后六十日内尽早按守则规定书面宣布费用数额。

## 第十三条

调解人的建议也应考虑到以前的类似案件，以期促进对守则的更一贯的解释以及对调解人建议的遵守。



КОНВЕНЦИЯ О КОДЕКСЕ ПОВЕДЕНИЯ ЛИНЕЙНЫХ КОНФЕРЕНЦИЙ

ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ

1974

## КОНВЕНЦИЯ О КОДЕКСЕ ПОВЕДЕНИЯ ЛИНЕЙНЫХ КОНФЕРЕНЦИЙ

### ЦЕЛИ И ПРИНЦИПЫ

Договаривающиеся Стороны настоящей Конвенции,  
ЖЕЛАЯ совершенствовать систему линейных конференций,  
ПРИЗНАВАЯ необходимость универсально приемлемого Кодекса поведения  
линейных конференций,

ПРИНИМАЯ во внимание особые нужды и проблемы развивающихся  
стран в отношении деятельности линейных конференций, обслужи-  
вающих их внешнюю торговлю,

СОГЛАШАЯСЬ отразить в настоящем Кодексе следующие главные цели  
и основные принципы:

- a) цель содействовать упорядоченному расширению мировой мор-  
ской торговли;
- b) цель способствовать развитию регулярных и эффективных ли-  
нейных услуг, адекватных потребностям соответствующей  
торговли;
- c) цель обеспечивать равновесие интересов тех, кто предо-  
ставляет услуги линейного судоходства, и тех, кто поль-  
зуется ими;
- d) принцип, состоящий в том, что в практике конференций не  
должно допускаться никакой дискриминации в отношении  
судовладельцев, грузоотправителей или внешней торговли  
любой страны;
- e) принцип, состоящий в том, что конференции проводят имеющие  
существенное значение консультации с организациями грузо-  
отправителей, представителями грузоотправителей и с грузо-  
отправителями по вопросам, представляющим взаимный интерес,  
с участием надлежащих органов по их просьбе;
- f) принцип, состоящий в том, что конференции должны предо-  
ставлять заинтересованным сторонам соответствующую инфор-  
мацию о своей деятельности, которая имеет отношение к этим  
сторонам, и должны публиковать имеющую существенное значе-  
ние информацию о своей деятельности,

ДОГОВОРИЛИСЬ о нижеследующем:

## ЧАСТЬ ПЕРВАЯ

### ГЛАВА I: ОПРЕДЕЛЕНИЯ

#### Линейная конференция или конференция

Группа, состоящая из двух или более перевозчиков, эксплуатирующих суда, которые предоставляют услуги по международным линейным перевозкам грузов на определенном направлении или направлениях в обусловленных географических пределах и которые имеют соглашение или договоренность, независимо от их характера, в рамках которых они осуществляют перевозки по единым или общим тарифным ставкам и на любых других согласованных условиях в отношении предоставления линейных услуг.

#### Национальная судоходная линия

Национальная судоходная линия любой данной страны означает перевозчика, эксплуатирующего суда, который имеет свой главный орган управления и эффективно контролируется в этой стране и который признан в качестве такой линии надлежащим органом этой страны или по ее законам.

Линии, принадлежащие и управляемые совместным предприятием двух или более стран, в капитале которого национальные государственные и/или частные организации этих стран обладают значительной долей и которое имеет главный орган управления и эффективно контролируется в одной из этих стран, могут быть признаны надлежащими органами этих стран в качестве национальных линий.

#### Судоходная линия третьей страны

Перевозчик, когда он эксплуатирует суда в перевозках между двумя странами, национальной судоходной линией которых он не является.

### Грузоотправитель

Физическое или юридическое лицо, которое вступило или проявляет намерение вступить в формальное или иное соглашение с конференцией или судоходной линией для перевозки груза, в котором оно заинтересовано с точки зрения получения выгоды.

### Организация грузоотправителей

Ассоциация или эквивалентный орган, который содействует грузоотправителям, представляет и защищает их интересы и, если надлежащие органы того желают, признается в таком качестве надлежащим органом или органами страны, грузоотправителей которой эта ассоциация или эквивалентный орган представляет.

### Грузы, перевозимые конференцией

Груз, перевозимый судоходными линиями-членами конференции в соответствии с конференциальным соглашением.

### Надлежащий орган

Правительство либо орган, который по предписанию правительства или в силу национального законодательства наделен полномочиями исполнять любые функции, предусмотренные для такого органа положениями настоящего Кодекса.

### Поощрительная тарифная ставка

Ставка, установленная для поощрения перевозки нетрадиционных экспортных товаров заинтересованной страны.

### Специальная тарифная ставка

Преференциальная тарифная ставка иная, чем поощрительная тарифная ставка, которая может быть согласована между заинтересованными сторонами.

## ГЛАВА II: ОТНОШЕНИЯ МЕЖДУ ЛИНИЯМИ-ЧЛЕНАМИ

### Статья 1

#### Членство

1) Любая национальная судоходная линия имеет право быть полноправным членом конференции, которая обслуживает внешнюю торговлю ее страны, при условии соблюдения критериев, установленных в пункте 2 статьи 1. Судоходные линии, которые не являются национальными линиями в каких-либо перевозках конференции, имеют право быть полноправными членами такой конференции при условии соблюдения критериев, установленных в пунктах 2 и 3 статьи 1, и положений относительно распределения перевозок, изложенных в статье 2 применительно к судоходным линиям третьей страны.

2) Судоходная линия, подавшая заявление о приеме в члены конференции, представляет доказательства своей способности и намерения, которые могут включать использование фрахтованного тоннажа при условии соблюдения критериев настоящего пункта, осуществлять в рамках конференции регулярное, адекватное и эффективное обслуживание на долгосрочной основе, как определено в конференциальном соглашении. Эта линия обязуется придерживаться всех условий конференциального соглашения и представляет финансовую гарантию для покрытия любого невыполненного финансового обязательства в случае ее последующего выхода из состава конференции, временного лишения членства или исключения, если это требуется в соответствии с конференциальным соглашением.

3) При рассмотрении заявления о приеме в члены конференции от судоходной линии, которая не является национальной линией в каких-либо перевозках данной конференции, в дополнение к положениям пункта 2 статьи 1 должны приниматься во внимание, помимо прочего, следующие критерии:

- а) существующий объем перевозок на направлении или направлениях, обслуживаемых конференцией, и перспективы его роста;



- в) адекватность тоннажа существующему и перспективному объему перевозок на направлении или направлениях, обслуживаемых конференцией;
- с) возможное влияние приема данной судоходной линии в конференцию на эффективность и качество услуг конференции;
- д) участие этой судоходной линии в перевозках на том же направлении или направлениях вне рамок конференции в то время, когда рассматривается заявление;
- е) участие этой судоходной линии в перевозках на том же направлении или направлениях в рамках другой конференции в то время, когда рассматривается заявление.

Приведенные выше критерии не должны применяться так, чтобы препятствовать осуществлению положений относительно участия в перевозках, установленных в статье 2.

- 4) Конференция без промедления выносит решение по заявлению о приеме или повторном приеме в состав конференции и сообщает заявителю о принятом решении без задержки, но в любом случае не позднее шести месяцев с даты подачи заявления. Если судоходной линии отказано в приеме или в повторном приеме, конференция одновременно в письменной форме сообщает причины такого отказа.
- 5) Рассматривая заявление о приеме, конференция учитывает мнения, выраженные грузоотправителями и организациями грузоотправителей стран, перевозки которых осуществляются данной конференцией, а также мнения надлежащих органов, если они просят об этом.
- 6) В дополнение к критериям для приема в состав конференции, установленным в пункте 2 статьи 1, судоходная линия, обращающаяся с заявлением о повторном приеме, представляет также доказательства выполнения своих обязательств в соответствии с пунктами 1 и 4 статьи 4. Конференция может особо рассмотреть обстоятельства, при которых эта линия вышла из состава конференции.

## Статья 2

### Участие в перевозках

- 1) Любая судоходная линия, принятая в конференцию, имеет право осуществлять рейсы и принимать грузы в перевозках, охватываемых этой конференцией.
- 2) Если в конференции действует пул, все судоходные линии-члены этой конференции, обслуживающие перевозки, охватываемые пулом, имеют право участвовать в этом пуле.
- 3) В целях определения доли перевозок, которую имеют право получить линии-члены, национальные судоходные линии каждой страны, независимо от числа линий, рассматриваются как единая группа судоходных линий этой страны.
- 4) При определении в рамках пула доли перевозок отдельных линий-членов и/или групп национальных судоходных линий, в соответствии с пунктом 2 статьи 2, соблюдаются следующие принципы относительно их права участвовать в перевозках, осуществляемых данной конференцией, если они не договорились об ином:
  - а) группа национальных судоходных линий каждой из двух стран, внешнеторговые перевозки между которыми осуществляются конференцией, имеет равные права на участие в перевозках по фрахту и количеству грузов, относящихся к их взаимной внешней торговле и осуществляемых конференцией;
  - б) судоходные линии третьих стран, если таковые участвуют в конференции, имеют право получить значительную часть, такую, как 20 процентов перевозок, относящихся к этой торговле, по фрахту и количеству грузов.
- 5) Если у какой-либо страны, перевозки которой осуществляются конференцией, не имеется национальных судоходных линий, участвующих в этих перевозках, доля перевозок, которую вправе были бы получить национальные судоходные линии этой страны в соответствии с пунктом 4 статьи 2, распределяется между отдельными линиями-членами, участвующими в перевозках, пропорционально их соответствующим долям.

- 6) Если национальные судоходные линии одной страны решают не использовать полностью свою долю перевозок, то часть их доли, которую они не используют, распределяется между отдельными линиями-членами, участвующими в перевозках, пропорционально их соответствующим долям.
- 7) Если национальные судоходные линии соответствующих стран не участвуют в перевозках между этими странами, охватываемыми конференцией, доли перевозок, осуществляемых данной конференцией между этими странами, распределяются среди участвующих линий третьих стран путем коммерческих переговоров между этими линиями.
- 8) Национальные судоходные линии регисна на одном конце направления перевозок, охватываемых конференцией, являющиеся членами этой конференции, могут перераспределить выделенные им доли перевозок между собой путем взаимной договоренности, в соответствии с пунктами 4-7 включительно статьи 2.
- 9) При условии соблюдения положений пунктов 4-8 включительно статьи 2 относительно распределения долей перевозок между отдельными судоходными линиями или группами судоходных линий, соглашения о пуле или о распределении перевозок периодически пересматриваются конференцией через промежутки времени, которые должны быть обусловлены в этих соглашениях, и в соответствии с критериями, которые должны быть указаны в конференциальном соглашении.
- 10) Применение настоящей статьи начинается возможно скорее после вступления настоящей Конвенции в силу и заканчивается в течение переходного периода, который ни в коем случае не должен быть более двух лет, принимая во внимание особые обстоятельства каждого из соответствующих направлений перевозок.
- 11) Судоходные линии-члены конференции вправе использовать фрахтованные суда для выполнения своих обязательств, связанных с участием в конференции.
- 12) Критерии для распределения и пересмотра долей перевозок, установленные в пунктах 1-11 включительно статьи 2, применяются в тех случаях, когда, при отсутствии пула, существует соглашение о распределении портов обслуживания, числа отходов судов и/или о другой форме распределения перевозок.

13) Если в конференции отсутствуют соглашения о пуле, о распределении портов обслуживания, числа отходов судов или другие соглашения об участии в перевозках, любая группа национальных судоходных линий-членов конференции может потребовать, чтобы были введены соглашения о пуле в отношении перевозок, осуществляемых конференцией между их странами, в соответствии с положениями пункта 4 статьи 2, либо они могут потребовать регулирования числа отходов судов с таким расчетом, чтобы обеспечить возможности этим линиям пользоваться в значительной степени теми же правами участия в перевозках, осуществляемых конференцией между этими двумя странами, которыми они пользовались бы согласно положениям пункта 4 статьи 2. Конференция рассматривает любую такую просьбу и принимает по ней решение. Если между членами конференции не достигнуто соглашение об учреждении пула или регулировании числа отходов судов, группы национальных судоходных линий стран на обоих концах направления перевозок имеют большинство голосов при решении вопроса об учреждении такого пула или о регулировании числа отходов судов. Этот вопрос должен быть решен в течение периода, не превышающего шесть месяцев с момента получения просьбы.

14) В случае, если национальные судоходные линии стран на каждом конце направления перевозок, обслуживаемых конференцией, не достигли соглашения относительно целесообразности введения пула, они могут потребовать регулирования в рамках конференции числа отходов судов с таким расчетом, чтобы обеспечить возможность этим линиям пользоваться в значительной степени теми же правами участия в перевозках, осуществляемых конференцией между этими двумя странами, которыми они пользовались бы согласно положениям пункта 4 статьи 2. В случае, когда в одной из стран, торговля которой обслуживается конференцией, национальные судоходные линии отсутствуют, национальная судоходная линия или линии другой страны могут обратиться с такой же просьбой. Конференция должна приложить все усилия к тому, чтобы удовлетворить эту просьбу. Если, однако, эта просьба не удовлетворена, надлежащие органы стран на обоих концах направления перевозок могут обсудить этот вопрос, если они того пожелают, и сообщить свое мнение заинтересованным сторонам для их рассмотрения. Если соглашение не достигнуто, спор разрешается в соответствии с процедурами, установленными в настоящем Кодексе.

15) Другие судоходные линии-члены конференции могут также просить о введении соглашений о пуле или о распределении числа отходов судов, и эта просьба должна рассматриваться конференцией согласно соответствующим положениям настоящего Кодекса.

16) В любом конференциальном соглашении о пуле конференция предусматривает надлежащие меры для случаев, когда линия-член не принимает к перевозке груз по какой-либо причине, за исключением задержки его предъявления грузоотправителем. Такое соглашение должно предусматривать, чтобы судну, имеющему незабронированную кубатуру, пригодную для использования, разрешалось принимать такой груз даже сверх доли перевозок этой линии в пуле, если в противном случае этот груз не будет отправлен или будет задержан сверх срока, установленного конференцией.

17) Положения пунктов 1-16 включительно статьи 2 касаются всех товаров, независимо от их происхождения, места назначения или применения, для которого они предназначены, за исключением военного снаряжения для целей национальной обороны.

### Статья 3

#### Процедуры принятия решений

Процедуры принятия решений, содержащиеся в конференциальном соглашении, основываются на принципе равенства всех полноправных линий-членов; эти процедуры обеспечивают положение, при котором правила голосования не должны затруднять нормальную работу конференции и обслуживание перевозок, и определяют вопросы, решения по которым будут приниматься единогласно. Однако решение по вопросам, определенным в конференциальном соглашении и касающимся торговли между двумя странами, не может быть принято без согласия национальных судоходных линий этих двух стран.

## Статья 4

### Санкции

- 1) Судоходная линия-член конференции вправе – при соблюдении положений относительно выхода, которые содержатся в системах пула и/или в соглашениях о распределении грузов – освободиться, не подвергаясь санкции, от условий конференциального соглашения по истечении трех месяцев после уведомления об этом, если конференциальное соглашение не предусматривает какой-либо другой срок, с тем, однако, что эта линия должна выполнять свои обязательства в качестве члена конференции вплоть до даты ее освобождения.
- 2) Конференция может после уведомления, порядок подачи которого должен быть предусмотрен в конференциальном соглашении, временно лишить линию-члена ее членства в конференции или исключить ее из состава конференции за серьезное упущение в соблюдении условий конференциального соглашения.
- 3) Никакое исключение или временное лишение членства не вступает в силу до того, пока не будет представлено в письменной форме заявление с указанием причин и пока не будет урегулирован любой спор, как это предусмотрено в главе VI.
- 4) При выходе или исключении из конференции линия, которой это касается, обязана покрыть падающую на нее долю невыполненных финансовых обязательств конференции до даты выхода или исключения. В случаях выхода, временного лишения членства или исключения линия не освобождается от ее собственных финансовых обязательств по конференциальному соглашению, или от каких-либо ее обязательств по отношению к грузоотправителям.

## Статья 5

### Саморегулирование

- 1) Конференция принимает и обновляет примерный, но по возможности исчерпывающий перечень действий, считающихся злоупотреблениями и/или нарушениями конференциального соглашения, и создает для их рассмотрения эффективный механизм саморегулирования, предусматривая особые положения, требующие:

- а) установления санкций или пределов санкций за злоупотребления или нарушения соразмерно их серьезности;
  - б) рассмотрения по просьбе конференции или любой другой заинтересованной стороны и беспристрастной проверки лицом или органом, не связанным с какой-либо из судоходных линий-членов конференции или филиалами, способа урегулирования претензий и/или выполнения решений, принятых по претензиям, относительно злоупотреблений или нарушений;
  - с) уведомления по их просьбе надлежащих органов стран, торговлю которых обслуживает конференция, и стран, судоходные линии которых являются членами конференции, о мерах, принятых по претензиям относительно злоупотреблений и/или нарушений, без ссылки на стороны, которых это касается.
- 2) Судоходные линии и конференции вправе рассчитывать на всестороннее сотрудничество грузоотправителей и организаций грузоотправителей в интересах борьбы против злоупотреблений и нарушений.

#### Статья 6

##### Конференциальные соглашения

Все конференциальные соглашения, соглашения о пулах, о распределении портов обслуживания и числа отходов судов и поправки к ним или другие непосредственно относящиеся к ним и влияющие на них документы, предоставляются по их просьбе надлежащим органам стран, торговля которых обслуживается конференцией, и стран, судоходные линии которых являются членами конференции.

## ГЛАВА Ш: ОТНОШЕНИЯ С ГРУЗООТПРАВИТЕЛЯМИ

### Статья 7

#### Соглашения о лояльности

- 1) Судходные линии-члены конференции вправе вводить и применять соглашения о лояльности с грузоотправителями, форма и условия которых являются предметом консультаций между конференцией и организациями грузоотправителей или представителями грузоотправителей. Эти соглашения о лояльности содержат защитительные положения, четко определяющие права грузоотправителей и членов конференции, и основываются на контрактной системе или какой-либо иной, также законной системе.
- 2) Каково бы ни было соглашение о лояльности, тарифная ставка, применяемая к лояльным грузоотправителям, определяется в пределах фиксированных процентов от тарифной ставки, применяемой к другим грузоотправителям. Когда изменение разницы между этими тарифными ставками ведет к увеличению ставок, предоставляемых лояльным грузоотправителям, такое изменение может быть осуществлено лишь по истечении 150 дней после уведомления этих грузоотправителей, либо в соответствии с региональной практикой и/или соглашением. Споры, связанные с изменением этой разницы, разрешаются в порядке, предусмотренном соглашением о лояльности.
- 3) Условия соглашений о лояльности содержат защитительные положения, четко определяющие права и обязанности грузоотправителей и судходных линий-членов конференций, в соответствии, в частности, с положениями следующих подпунктов:
  - а) обязанности грузоотправителя относятся к грузу, отправку которого контролирует он, или его филиал, или дочернее общество, или его экспедитор в соответствии с контрактом на продажу данных товаров при условии, что грузоотправитель не будет пытаться путем уклонения, уловки либо использования посредников переадресовать груз в нарушение его обязательств по соглашению о лояльности;



- b) при наличии контракта о лояльности размер фактических или заранее оцененных убытков и/или санкция обуславливаются в контракте. Динии-члены конференции могут, однако, принять решение снизить размер заранее оцененных убытков или отказаться от требования возмещения заранее оцененных убытков. В любом случае заранее оцененные убытки по контракту, подлежащие оплате грузоотправителем, не должны превышать суммы фрактовых платежей за данную партию груза, исчисленную по ставке, которая предусмотрена в контракте;
  - c) грузоотправитель вправе восстановить полный статус лояльности при выполнении условий, установленных конференцией, которые предусматриваются в соглашении о лояльности;
  - d) соглашение о лояльности предусматривает:
    - i) перечень грузов, который может включать массовый груз, отправляемый без маркировки или счета, который специально исключен из сферы применения соглашения о лояльности;
    - ii) определения обстоятельств, при которых груз, иной нежели груз, упомянутый в i), считается исключенным из сферы применения данного соглашения о лояльности;
    - iii) метод разрешения споров, возникающих из соглашения о лояльности;
    - iv) положение относительно права прекратить действие соглашения о лояльности по просьбе либо грузоотправителя, либо конференции без применения санкции по истечении периода, который предусмотрен для этого после подачи уведомления; такое уведомление должно подаваться в письменной форме;
    - v) условия предоставления освобождения от обязательств.
- 4) Если возникает спор между конференцией и организацией грузоотправителей, представителями грузоотправителей и/или грузоотправителями в отношении формы или условий предлагаемого соглашения о лояльности, любая сторона может представить этот вопрос на разрешение согласно соответствующим процедурам, установленным в настоящем Кодексе.

## Статья 8

### Освобождение от обязательств

1) Конференции предусматривают в соглашениях о лояльности, что просьбы грузоотправителей об освобождении от обязательств рассматриваются и решения по ним принимаются быстро и что если имеется просьба, то причины, когда в освобождении от обязательств отказано, сообщаются в письменной форме. Если конференция в сроки, обусловленные в соглашении о лояльности, не подтвердит наличие достаточной кубатуры для размещения груза грузоотправителя в сроки, также обусловленные в соглашении о лояльности, то грузоотправитель имеет право, не подвергаясь санкции, использовать любое судно для отправки данного груза.

2) В портах, где обслуживание конференцией предоставляется при условии наличия определенного минимума груза (т.е. на условиях "on Inducement"), грузоотправители автоматически получают право, без ущерба для своего статуса лояльности, использовать любое имеющееся в наличии судно для перевозки их груза, если судоходная линия либо не обеспечивает заход судна в порт, несмотря на надлежащее уведомление со стороны грузоотправителей, либо не дает в согласованный срок ответа на уведомление, поданное грузоотправителями.

## Статья 9

### Доступность тарифов и связанных с ними условий и/или правил

Тарифы, относящиеся к ним условия, правила и любые поправки к ним, предоставляются по разумной цене грузоотправителям, организациям грузоотправителей и другим заинтересованным сторонам по их просьбе и должны быть доступны для ознакомления в конторах судоходных линий и их агентов. В них излагаются все условия, касающиеся применения тарифных ставок и перевозки любого груза, охватываемого данным тарифом.

## Статья 10

### Ежегодные доклады

Конференции ежегодно предоставляют организациям грузоотправителей или представителям грузоотправителей доклады о своей деятельности, которые предназначены обеспечить общую информацию, представляющую для них интерес, включая соответствующую информацию о консультациях, проведенных с грузоотправителями и организациями грузоотправителей, о мерах, принятых в отношении жалоб, об изменениях в членском составе конференции и значительных изменениях в обслуживании, тарифах и условиях перевозок. Такие ежегодные доклады предоставляются надлежащим органам стран, торговлю которых обслуживает данная конференция, по их просьбе.

## Статья 11

### Консультативный аппарат

- 1) Между конференцией, организациями грузоотправителей, представителями грузоотправителей и, когда это практически возможно, грузоотправителями, которые могут быть уполномочены для этой цели надлежащим органом, если он того пожелает, проводятся консультации по вопросам, представляющим взаимный интерес. Эти консультации проводятся каждый раз по просьбе любой из вышеупомянутых сторон. Надлежащие органы имеют право участвовать по их просьбе в полной мере в консультациях, однако это не означает, что они играют роль стороны, принимающей решение.
- 2) Предметом консультаций могут быть, в частности, следующие вопросы:
  - a) изменения общих условий тарифов и относящихся к ним правил;
  - b) изменения общего уровня тарифных ставок и ставок для основных товаров;
  - c) поощрительные и/или специальные тарифные ставки;
  - d) установление и соответствующие изменения надбавок;

- e) соглашения о лояльности, их введение или изменение формы и общих условий;
- f) изменения тарифной классификации портов;
- g) порядок предоставления грузоотправителями необходимой информации, касающейся ожидаемого количества и характера их грузов;
- h) предъявление груза к перевозке и требования в отношении уведомления о наличии груза.

3) Предметом консультаций могут быть также следующие вопросы, в той мере, в какой они подпадают под сферу деятельности конференции:

- a) функционирование органов по инспекции груза;
- b) изменения характера обслуживания;
- c) последствия введения новой технологии перевозок груза, в частности укрупнения грузовых мест, с вытекающим из этого сокращением обычного обслуживания или прекращением прямого обслуживания;
- d) адекватность и качество обслуживания морских перевозок, включая влияние соглашений о пулах, о распределении портов обслуживания, числа отходов судов на обеспеченность тоннажом морских перевозок и на тарифные ставки, по которым предоставляются услуги; изменения районов обслуживания и регулярности заходов судов конференции в порты.

4) Консультации проводятся до принятия окончательных решений, если иное не предусмотрено в настоящем Кодексе. Уведомление о намерении принять решение по вопросам, указанным в пунктах 2 и 3 статьи 11, направляется заблаговременно. Когда это не представляется возможным, срочные решения могут быть приняты до проведения консультаций.

5) Консультации начинаются без неоправданной задержки и в любом случае в максимальный срок, обусловленный в конференциальном соглашении, или, при отсутствии такого положения в соглашении, не позднее, чем через 30 дней после получения предложения о проведении консультаций, если в настоящем Кодексе не предусмотрены иные сроки.

б) При проведении консультаций стороны прилагают все возможные усилия для обеспечения соответствующей информацией, своевременного проведения обсуждений и для выяснения вопросов с целью нахождения решения соответствующих проблем. Участвующие в консультациях стороны учитывают мнения и проблемы каждой из сторон и стремятся к достижению соглашения, совместимого с их коммерческой жизнеспособностью.

#### ГЛАВА IV: ТАРИФНЫЕ СТАВКИ

##### Статья 12

##### Критерии для определения тарифных ставок

При принятии решения по вопросам тарифной политики во всех случаях, упомянутых в настоящем Кодексе, если не предусмотрено иного, учитываются следующие положения:

- а) тарифные ставки устанавливаются на таком низком уровне, какой возможен с коммерческой точки зрения, и должны позволять судовладельцам получать разумную прибыль;
- б) эксплуатационные расходы конференций рассчитываются, как правило, по круговому рейсу судов в прямом и обратном направлениях, рассматриваемых как единое целое. В применимых случаях прямой и обратный рейсы рассматриваются отдельно. Тарифные ставки должны учитывать, наряду с другими факторами, характер грузов, взаимосвязь между весом и объемом грузов, а также их ценность;
- с) при установлении поощрительных тарифных ставок и/или специальных тарифных ставок на отдельные товары учитываются связанные с этими товарами условия торговли стран, обслуживаемых конференцией, в особенности развивающихся стран и стран, не имеющих выхода к морю.

### Статья I3

#### Тарифы конференций и классификация тарифных ставок

- 1) Тарифы конференций не должны вести к несправедливому различию между грузоотправителями, находящимися в одинаковом положении. Судоходные линии-члены конференции строго придерживаются ставок, правил и условий, указанных в их тарифах и других имеющих силу опубликованных документах конференции, а также любых специальных соглашений, допускаемых настоящим Кодексом.
- 2) Тарифы конференций составляются просто и четко и содержат как можно меньше классов/категорий в зависимости от конкретных требований перевозок с указанием тарифной ставки для каждого товара и, где целесообразно, для каждого класса/категории; они должны также указывать, где это практически возможно, в целях облегчения подбора и анализа статистических данных подходящий кодовый номер товарной группы согласно Международной стандартной торговой классификации или Брюссельской тарифной номенклатуре или любой другой номенклатуре, которая может быть принята в международном масштабе; классификация товаров в тарифах разрабатывается, насколько это практически возможно, в сотрудничестве с организациями грузоотправителей и другими заинтересованными национальными и международными организациями.

### Статья I4

#### Общие повышения тарифных ставок

- 1) Конференции уведомляют не менее чем за 150 дней или в соответствии с региональной практикой и/или соглашением организации грузоотправителей или представителей грузоотправителей и/или грузоотправителей и, если это требуется, надлежащие органы стран, перевозки которых обслуживают конференции, о своем намерении произвести общее повышение тарифных ставок с указанием его размера, даты введения в действие и причин, обосновывающих предлагаемое повышение.

2) По просьбе любой стороны, определенной для этой цели в настоящем Кодексе, которая направляется в течение согласованного срока после получения уведомления, должны начаться консультации в соответствии с применимыми положениями настоящего Кодекса и в течение обусловленного срока, не превышающего 30 дней, или срока, ранее согласованного между заинтересованными сторонами; консультации проводятся в отношении оснований и величины предлагаемого повышения и даты введения его в действие.

3) Конференция для ускорения консультаций может, а при наличии просьбы любой стороны, которая в соответствии с настоящим Кодексом вправе участвовать в консультациях по общему повышению тарифных ставок, должна, когда это практически осуществимо, представить участвующим сторонам в разумный срок до проведения консультаций доклад независимых ревизоров, имеющих хорошую репутацию, включающий сводный анализ данных, относящихся к соответствующим издержкам и доходам, которые, по мнению конференции, вызывают необходимость повышения тарифных ставок, в тех случаях, когда стороны, попросившие об этом, рассматривают этот анализ как одно из оснований для консультаций.

4) Если в результате консультаций достигается договоренность, повышение тарифных ставок вводится в действие со дня, указанного в уведомлении, направленном в соответствии с пунктом 1 статьи I4, если между заинтересованными сторонами не будет согласована более поздняя дата.

5) Если в течение 30 дней после уведомления, поданного в соответствии с пунктом 1 статьи I4, никакой договоренности не достигнуто, то, при условии соблюдения процедур, предписанных настоящим Кодексом, вопрос немедленно передается на международное обязательное примирение в соответствии с главой VI. Рекомендация примирителей, в случае ее принятия заинтересованными сторонами, является для них обязательной и выполняется с учетом положений пункта 9 статьи I4, причем она вводится в действие с даты, указанной в рекомендации примирителей.

6) При условии соблюдения положений пункта 9 статьи I4, конференция может осуществить общее повышение тарифных ставок до получения рекомендаций примирителей. При подготовке своей рекомендации примирители должны учитывать размер упомянутого выше повышения, проведенного конференцией, и период, в течение которого оно действовало. В случае, если конференция отклоняет рекомендацию примирителей, грузоотправители и/или организации грузоотправителей имеют право считать себя не связанными, после соответствующего уведомления, каким-либо соглашением или другим договором с этой конференцией, которые могут препятствовать им использовать неконференциальные судоходные линии. При наличии соглашения о лояльности грузоотправителя и/или организации грузоотправителей уведомляют в течение периода в 30 дней о том, что они более не считают себя связанными данным соглашением; это уведомление действует с даты, указанной в нем, причем в соглашениях о лояльности в этих целях предусматривается период не менее 30 и не более 90 дней.

7) Отсроченные скидки, которые причитаются грузоотправителю и которые уже накоплены конференцией, не подлежат удержанию или конфискации как результат действий грузоотправителя, осуществленных на основании пункта 6 статьи I4.

8) Если перевозки какой-либо страны, осуществляемые судоходными линиями-членами конференции на определенном направлении, состоят преимущественно из одного или нескольких видов основных товаров, любое повышение тарифной ставки на один или большее число из этих товаров рассматривается как общее повышение тарифных ставок, и в этом случае применяются соответствующие положения настоящего Кодекса.

9) Конференции устанавливают любое общее повышение тарифных ставок, действующее в соответствии с настоящим Кодексом, на обусловленный минимальный период, всегда соблюдая правила о надбавках и регулировании тарифных ставок вследствие колебаний курсов иностранных валют. Период, в течение которого



применяется общее повышение тарифных ставок, является вопросом, подлежащим рассмотрению во время консультаций, проводимых в соответствии с пунктом 2 статьи I4. Однако, если в ходе консультаций заинтересованные стороны не договорятся об ином, минимальный период между датой введения в действие общего повышения тарифных ставок и датой уведомления о последующем аналогичном повышении, поданного в соответствии с пунктом 1 статьи I4, должен быть не менее 10 месяцев.

## Статья 15

### Поощрительные тарифные ставки

- 1) Конференции должны устанавливать поощрительные тарифные ставки на товары нетрадиционного экспорта.
- 2) Заинтересованные грузоотправители, организации грузоотправителей или представители грузоотправителей представляют конференции всю необходимую и подходящую информацию, оправдывающую потребность в поощрительной тарифной ставке.
- 3) Должна быть установлена специальная процедура, предусматривающая принятие решения по заявлениям о предоставлении поощрительных тарифных ставок в течение 30 дней со дня получения такой информации, если не достигнута договоренность об ином. Должно проводиться четкое различие между этой процедурой и общим порядком рассмотрения возможности снижения тарифных ставок на другие товары или нераспространения на них повышения ставок.
- 4) Информация о процедуре рассмотрения заявлений о поощрительных тарифных ставках предоставляется конференцией грузоотправителям и/или организациям грузоотправителей и, по их просьбе, правительствам и/или другим надлежащим органам стран, торговля которых обслуживается конференцией.

5) Поощрительная тарифная ставка устанавливается обычно на период 12 месяцев, если заинтересованные стороны не договорятся об ином. До истечения этого периода поощрительная тарифная ставка пересматривается по просьбе заинтересованного грузоотправителя и/или организации грузоотправителей, причем в этом случае грузоотправитель и/или организация грузоотправителей по просьбе конференции обязаны доказать, что продление действия этой тарифной ставки после истечения первоначального периода является оправданным.

6) При рассмотрении заявления о предоставлении поощрительной тарифной ставки конференция может принять во внимание, что, хотя эта тарифная ставка должна содействовать экспорту нетрадиционного товара, для которого она запрашивается, она не должна создавать существенные нарушения конкурентоспособности при экспорте аналогичного товара из другой страны, обслуживаемой данной конференцией.

7) Поощрительные тарифные ставки не исключаются из положений, касающихся введения надбавок или валютных коэффициентов корректировки тарифных ставок, как это предусмотрено статьями 16 и 17.

8) Каждая судоходная линия-член конференции, обслуживающая соответствующие порты на конференциальных направлениях перевозок, принимает и без достаточных оснований не должна отказываться от справедливой доли груза, для которого конференция установила поощрительную тарифную ставку.

## Статья 16

### Надбавки

1) Надбавки, вводимые конференцией для покрытия неожиданного или чрезвычайного увеличения издержек или снижения доходов, считаются временными. Они уменьшаются по мере улучшения положения или обстоятельств, ввиду которых они были введены, и при условии соблюдения пункта 6 статьи 16 отменяются как только положение или обстоятельства, способствовавшие их введению, перестают иметь существенное значение. Об этом указывается в момент их введения с одновременным изложением, насколько это возможно, тех изменений в положении или обстоятельствах, которые ведут к увеличению, сокращению или отмене надбавок.

- 2) Надбавки, вводимые на груз, следующий в какой-либо определенный порт или из этого порта, также считаются временными и подобным же образом увеличиваются, сокращаются или отменяются при условии соблюдения пункта 6 статьи 16, когда положение в этом порту изменяется.
- 3) До введения надбавок как общих, так и относящихся только к определенному порту, должно быть дано уведомление, и при наличии просьбы об этом проводятся консультации в соответствии с процедурами настоящего Кодекса между соответствующей конференцией и другими непосредственно затронутыми введением надбавки сторонами, которым настоящий Кодекс предоставляет право участвовать в таких консультациях, кроме случаев, когда исключительные обстоятельства оправдывают немедленное введение надбавки. В случаях, когда надбавка была введена без предварительных консультаций и имеется просьба об их проведении, те они проводятся в возможно более короткий срок после введения надбавки. До проведения таких консультаций конференции предоставляют данные, которые, по их мнению, оправдывают введение надбавки.
- 4) При отсутствии иной договоренности между сторонами, в течение 15 дней после получения уведомления, поданного в соответствии с пунктом 3 статьи 16, если между заинтересованными сторонами, упомянутыми в этой статье, не имеется соглашения по вопросу о надбавке, соответствующие положения об урегулировании споров, предусмотренные в настоящем Кодексе, должны иметь превалирующее значение. При отсутствии иной договоренности между заинтересованными сторонами надбавка может, однако, быть введена до момента разрешения спора, если по истечении периода в 30 дней после получения вышеупомянутого уведомления спор остается все еще не разрешенным.
- 5) В случае, если надбавка вводится в исключительных обстоятельствах без предварительных консультаций, предусмотренных в пункте 3 статьи 16, и если в ходе последующих консультаций соглашение не достигнуто, соответствующие положения об урегулировании споров, предусмотренные в настоящем Кодексе, должны иметь превалирующее значение.

б) Возникающие у судоходных линий-членов конференции финансовые потери в результате любой задержки вследствие консультаций и/или других процедур разрешения споров относительно введения надбавок в соответствии с положениями настоящего Кодекса по отношению к дате, с которой надбавка должна быть введена согласно уведомлению, поданному в соответствии с пунктом 3 статьи 16, могут быть компенсированы эквивалентным продлением срока действия надбавки, прежде чем она будет отменена. С другой стороны, если в результате консультаций или других процедур, предусмотренных настоящим Кодексом, будет впоследствии установлено и согласовано, что какая-либо надбавка, введенная конференцией, является неоправданной или чрезмерной, то, при отсутствии иной договоренности, полученные таким образом суммы или их издержки, установленные, как это указано выше, возвращаются соответствующим сторонам по их требованию в течение 30 дней с даты предъявления такого требования.

## Статья 17

### Валютные изменения

1) Изменения валютного курса, включая официальную девальвацию или ревальвацию, которые ведут к изменениям в совокупных эксплуатационных расходах и/или доходах судоходных линий-членов конференций, относящихся к их деятельности в рамках конференции, являются достаточным основанием для введения валютного коэффициента корректировки тарифных ставок или их изменения. Корректировка или изменение производятся таким образом, чтобы в итоге линии-члены, которых это касается, насколько это возможно, не извлекли для себя выгоды и не понесли потерь в результате такой корректировки или изменения тарифных ставок. Эта корректировка или изменение может принимать форму валютных надбавок или скидок, либо повышений или снижений тарифных ставок.

2) Такие корректировки или изменения осуществляются при условии уведомления, направляемого в соответствии с региональной практикой, если она существует; при этом, согласно положениям настоящего Кодекса, проводятся консультации между заинтересованной конференцией и другими сторонами, которых это непосредственно затрагивает и которым по настоящему Кодексу предоставляется право участвовать в

консультациях, кроме тех случаев, когда исключительные обстоятельства оправдывают немедленное введение валютного коэффициента корректировки тарифных ставок или их изменения. В случае, если это было осуществлено без предварительных консультаций, они проводятся в последующем в возможно более короткий срок. Эти консультации должны касаться порядка применения, размера и даты введения в действие валютного коэффициента корректировки тарифных ставок или их изменения, причем соблюдаются те же процедуры, что и предусмотренные в пунктах 4 и 5 статьи 16 в отношении надбавок. Такие консультации должны проводиться и заканчиваться в течение периода, не превышающего 15 дней с даты объявления о намерении применить валютную надбавку или провести изменение тарифных ставок.

3) Если в течение 15 дней проведения консультаций соглашение не достигнуто, соответствующие положения об урегулировании споров, предусмотренные в настоящем Кодексе, должны иметь превалярующее значение.

4) Положения пункта 6 статьи 16 применяются, с учетом необходимых поправок, к валютным коэффициентам корректировки тарифных ставок и к их изменениям, рассматриваемым в настоящей статье.

## ГЛАВА V: ПРОЧИЕ ВОПРОСЫ

### Статья 18

#### "Боевые" суда

Члены конференции не используют в перевозках, обслуживаемых этой конференцией, "боевые" суда с целью исключения, предотвращения или ослабления конкуренции путем вытеснения из указанных перевозок судоходной линии, не состоящей членом данной конференции.

## Статья 19

### Адекватность обслуживания

- 1) Конференции должны принимать необходимые меры к тому, чтобы их линии-члены обеспечивали регулярное, адекватное и эффективное обслуживание требующейся частоты на охватываемых ими направлениях. При этом они организуют обслуживание таким образом, чтобы избежать, насколько это возможно, скопления судов и больших интервалов между их отходами. Конференции должны также принимать во внимание любые специальные меры, необходимые для организации обслуживания перевозок с учетом сезонных изменений в количестве грузов.
- 2) Конференции и другие стороны, которым по настоящему Кодексу предоставлено право участвовать в консультациях, включая, если они того желают, надлежащие органы, должны наблюдать за спросом на тоннаж, адекватностью и соответствием обслуживания, в особенности возможностями рационализации и повышения эффективности обслуживания, а также поддерживать тесное сотрудничество в этих вопросах. Выгоды, полученные в результате рационализации обслуживания перевозок, должны справедливо отражаться на уровне тарифных ставок.
- 3) В отношении любого порта, который конференция обслуживает лишь при наличии обусловленного минимума груза, этот минимум указывается в тарифе. Грузоотправители должны давать соответствующее уведомление о наличии такого груза.

## Статья 20

### Главная контора конференции

Конференция, как правило, учреждает свою главную контору в стране, торговлю которой она обслуживает, если судоходные линии-члены данной конференции не договорятся об ином.

## Статья 21

### Представительство

Конференции учреждают местное представительство во всех обслуживаемых ими странах. Однако, когда имеются практические соображения против этого, представительство может быть создано на региональной основе. Фамилии и адреса представителей должны быть легко доступными, и эти представители должны обеспечивать быстрый обмен мнениями между грузоотправителями и конференциями с целью ускорения принятия решений. Когда конференция считает целесообразным, она предусматривает соответствующую передачу своим представителям полномочий на принятие решений.

## Статья 22

### Содержание конференциальных соглашений, соглашений об участии в перевозках и соглашений о лояльности

Конференциальные соглашения, соглашения об участии в перевозках и соглашения о лояльности должны соответствовать применимым требованиям настоящего Кодекса и могут включать такие другие положения, которые могут быть согласованы и не противоречат настоящему Кодексу.

## ЧАСТЬ ВТОРАЯ

### ГЛАВА VI: ПОЛОЖЕНИЯ И МЕХАНИЗМ, ОБЕСПЕЧИВАЮЩИЕ УРЕГУЛИРОВАНИЕ СПОРОВ

#### A. Общие положения

##### Статья 23

1) Положения настоящей главы применяются в тех случаях, когда возникает спор, связанный с применением или действием положений настоящего Кодекса, между следующими сторонами:

- а) конференцией и судоходной линией;
- б) судоходными линиями-членами конференции;
- с) конференцией или судоходной линией - ее членом и организацией грузоотправителей или представителями грузоотправителей или грузоотправителями;
- д) двумя или более конференциями.

Для целей настоящей главы термин "сторона" означает первоначальные стороны в споре, а также третьи стороны, которые вступили в процесс в соответствии с пунктом "а" статьи 34.

2) Споры между судоходными линиями одного и того же флага, а также между организациями, принадлежащими к одной и той же стране, разрешаются в рамках национальной юрисдикции этой страны, если только это не создает серьезных трудностей в выполнении положений настоящего Кодекса.

3) Стороны в споре в первую очередь будут пытаться урегулировать его путем обмена мнениями или непосредственных переговоров с целью нахождения взаимоприемлемого решения.



4) Споры между сторонами, указанными в пункте 1 статьи 23, которые относятся к:

- а) отказу в приеме национальной судоходной линии в конференцию, обслуживающую внешнюю торговлю страны этой судоходной линии;
- б) отказу в приеме в конференцию судоходной линии третьей страны;
- с) исключению из конференции;
- д) несоответствию конференциального соглашения настоящему Кодексу;
- е) общему повышению тарифных ставок;
- ф) надбавкам;
- г) изменению тарифных ставок или введению валютного коэффициента корректировки тарифных ставок вследствие изменений валютного курса;
- h) участию в перевозках;
- и) форме и условиям предлагаемых соглашений о лояльности

и которые не были разрешены путем обмена мнениями или непосредственных переговоров, передаются по просьбе любой из сторон в споре на международное обязательное примирение в соответствии с положениями настоящей главы.

#### Статья 24

1) Примирительная процедура начинается по просьбе одной из сторон в споре.

2) Просьба подается:

- а) в спорах, относящихся к членству в конференциях, - не позднее 60 дней с даты получения заявителем решения конференции, включая мотивы этого решения, в соответствии с пунктом 4 статьи 1 и пунктом 3 статьи 4;
- б) в спорах, относящихся к общему повышению тарифных ставок, - не позднее даты истечения периода после подачи уведомления, предусмотренного в пункте 1 статьи 14;

- с) в спорах, относящихся к надбавкам, - не позднее даты истечения 30-дневного периода, предусмотренного в пункте 4 статьи 16, или когда уведомление не было подано, - не позднее 15 дней с даты введения надбавки в действие;
- а) в спорах, относящихся к изменению тарифных ставок или к введению валютного коэффициента корректировки тарифных ставок вследствие изменений валютного курса, - не позднее пяти дней после даты истечения периода, предусмотренного в пункте 3 статьи 17.

3) Положения пункта 2 статьи 24 не применяются к спору, который передается на международное обязательное примирение в соответствии с пунктом 3 статьи 25.

4) Просьбы о примирении в спорах иных, чем упомянутые в пункте 2 статьи 24, могут подаваться в любое время.

5) Сроки, предусмотренные в пункте 2 статьи 24, могут быть продлены по соглашению сторон.

6) Просьба о примирении считается поданной надлежащим образом, если доказано, что она была направлена другой стороне заказным письмом, телеграммой или телетайпом или была вручена ей в сроки, указанные в пунктах 2 или 5 статьи 24.

7) Если просьба не была подана в сроки, указанные в пунктах 2 или 5 статьи 24, то решение конференции является окончательным и никакая сторона в споре не может начать процесс в соответствии с настоящей главой, с тем чтобы оспорить это решение.

#### Статья 25

1) Если стороны согласились, чтобы споры, указанные в подпунктах "а", "б", "с", "д", "н" и "и" пункта 4 статьи 23, разрешались посредством иных процедур, чем те, которые установлены в этой статье, или договорились о процедуре разрешения конкретного спора, возникшего между ними, то такие споры, по просьбе любой из сторон в споре, разрешаются так, как это предусмотрено их соглашением.

2) Положения пункта 1 статьи 25 применяются также к спорам, указанным в подпунктах "е", "г" и "г" пункта 4 статьи 23, если национальное законодательство, правила или предписания не лишают грузоотправителей этой свободы выбора.

3) Если примирительная процедура начата, то такая процедура имеет приоритет перед средствами урегулирования, предусмотренными национальным правом. Если какая-либо сторона обращается к средствам урегулирования, предусмотренным национальным правом, в отношении спора, к которому применимы положения настоящей главы, не прибегая к процедурам, предусмотренным в настоящей главе, то по просьбе ответчика процесс приостанавливается, а суд или иной орган, где испрашивается применение национальных средств урегулирования, передает этот спор на процедуру урегулирования, определенную в настоящей главе.

#### Статья 26

1) Договаривающиеся стороны предоставляют конференциям и организациям грузоотправителей такие полномочия, которые являются необходимыми для применения положений настоящей главы, в частности:

- а) конференция или организация грузоотправителей может возбудить процесс как сторона или быть указана как сторона в процессе в ее коллективном качестве;
- б) любое уведомление конференции или организации грузоотправителей в ее коллективном качестве является также уведомлением каждому члену такой конференции или организации грузоотправителей;
- с) уведомление конференции или организации грузоотправителей направляется в адрес главной конторы конференции или организации грузоотправителей. Каждая конференция или организация грузоотправителей регистрирует адрес своей главной конторы у регистратора, назначенного в соответствии с пунктом 1 статьи 46. Если конференция или организация грузоотправителей не зарегистрировала адрес или не имеет главной конторы, то уведомление любому члену на имя конференции или организации грузоотправителей считается уведомлением такой конференции или организации.

2) Принятие или отклонение конференцией или организацией грузоотправителей рекомендации примирителей считается принятием или отклонением такой рекомендации каждым ее членом.

#### Статья 27

Если стороны не договорятся об ином, примирители могут решить вынести рекомендацию на основе письменных заявлений без устного разбирательства.

#### В. Международное обязательное примирение

#### Статья 28

В международном обязательном примирении надлежащие органы Договаривающейся стороны, если они об этом просят, участвуют в процессе, поддерживая сторону, имеющую национальность этой Договаривающейся стороны, или сторону в споре, возникшем в связи с внешней торговлей этой Договаривающейся стороны, либо могут выступать в качестве наблюдателя в таком примирительном процессе.

#### Статья 29

- 1) В международном обязательном примирении процесс проводится в месте, единодушно согласованном сторонами, а при недостижении такого согласия – в месте, определенном примирителями.
- 2) При определении места примирительного процесса стороны и примирители принимают во внимание, в частности, те страны, которые тесно связаны с данным спором, имея в виду страну соответствующей судоходной линии, и, особенно, если спор связан с грузом, – страну происхождения груза.

### Статья 30

- 1) Для целей настоящей главы учреждается Международная группа примирителей в составе известных или опытных экспертов в области права, экономики морского транспорта или внешней торговли и финансов, - что определяется выбирающими их Договаривающимися сторонами, - которые действуют в независимом качестве.
- 2) Каждая Договаривающаяся сторона может в любое время назначить членов Группы в количестве до 12 человек и сообщает их фамилии регистратору. Назначения, каждое сроком на шесть лет, могут возобновляться. В случае смерти, неспособности выполнять свои обязанности или ухода в отставку члена Группы Договаривающаяся сторона, назначившая это лицо, назначает преемника на оставшийся срок. Назначения вступают в силу с даты получения регистратором уведомления об этих назначениях.
- 3) Регистратор ведет список членов Группы и регулярно информирует Договаривающиеся стороны о ее составе.

### Статья 31

- 1) Цель примирительной процедуры заключается в полюбовном урегулировании спора посредством рекомендаций, формулируемых независимыми примирителями.
- 2) Примирители выясняют спорные вопросы, запрашивают с этой целью у сторон любую информацию и на ее основе представляют сторонам рекомендацию для урегулирования данного спора.
- 3) Стороны должны добросовестно сотрудничать с примирителями для того, чтобы дать им возможность выполнить их функции.

4) При условии соблюдения положений пункта 2 статьи 25 стороны в споре могут в любой момент примирительного процесса принять согласованное решение обратиться к иной процедуре для урегулирования их спора. Стороны в споре, который подлежал разрешению в соответствии с иной процедурой, чем та, которая предусмотрена в настоящей главе, могут по взаимному согласию решить обратиться к международному обязательному примирению.

#### Статья 32

- 1) Примирение осуществляется либо одним примирителем, либо нечетным числом примирителей, согласованных или назначенных сторонами.
- 2) Если стороны не могут договориться о числе или о назначении примирителей, как предусмотрено в пункте 1 статьи 32, примирение осуществляется тремя примирителями: каждая сторона назначает по одному примирителю соответственно в заявлении (заявлениях) о претензии и ответе на претензию, и два назначенных таким образом примирителя назначают третьего, который действует в качестве председателя.
- 3) Если в ответе на претензию не указан примиритель, который должен быть назначен в случаях, когда применяется пункт 2 статьи 32, то в течение 30 дней после получения заявления о претензии второй примиритель выбирается указанным в заявлении о претензии примирителем путем жеребьевки из числа членов Группы, назначенных Договаривающейся стороной или сторонами, чью национальность имеет (имеют) ответчик (ответчики).
- 4) Если примирители, назначенные в соответствии с пунктами 2 и 3 статьи 32, не могут договориться о назначении третьего примирителя в течение 15 дней после даты назначения второго примирителя, он выбирается назначенными примирителями путем жеребьевки в течение последующих 5 дней. До проведения жеребьевки учитывается, что:

- а) никакой член Группы примирителей, имеющий то же гражданство, что любой из двух первых примирителей, не имеет права выбираться путем жеребьевки;
- б) каждый из первых двух примирителей может исключить из списка членов Группы примирителей равное число примирителей, при условии, что останутся по крайней мере 30 членов Группы, имеющих право быть выбранными путем жеребьевки.

### Статья 33

- 1) Если несколько сторон просят о примирении с одним и тем же ответчиком по одному и тому же спорному вопросу или вопросам, которые тесно взаимосвязаны, то ответчик может просить об объединении этих дел.
- 2) Просьба об объединении рассматривается и решение принимается большинством голосов председателей уже выбранных примирителей. Если такая просьба удовлетворена, то председатели назначают примирителей для рассмотрения объединенного дела из числа уже назначенных или выбранных примирителей при условии, что выбирается нечетное число примирителей и что примиритель, который был первым назначен каждой из сторон, является одним из примирителей для рассмотрения объединенного дела.

### Статья 34

Если примирительная процедура уже начата, то любая сторона, иная, чем надлежащий орган, упомянутый в статье 28, может вступить в процесс:

либо

- а) в качестве стороны - в случае непосредственной экономической заинтересованности,

либо

- б) в качестве стороны, поддерживающей одну из первоначальных сторон - в случае косвенной экономической заинтересованности,

если только ни одна из первоначальных сторон не возражает против такого участия в процессе.

### Статья 35

- 1) Рекомендации примирителей выносятся в соответствии с положениями настоящего Кодекса.
- 2) Если в Кодексе не содержится положений по какому-либо вопросу, примирители применяют право, о котором стороны договорились в момент начала примирительного процесса или впоследствии, но не позднее, чем во время представления доказательств примирителям. При отсутствии такой договоренности применяется право, которое, по мнению примирителей, наиболее тесно связано с данным спором.
- 3) Примирители не выносят решения по спору *ex aequo et bono*, если только стороны не договорились об этом после возникновения спора.
- 4) Примирители не выносят заключения *non liquet* на основании неясности закона.
- 5) Примирители могут рекомендовать такие средства защиты права и освобождения от ответственности, какие предусмотрены в праве, применимом к данному спору.

### Статья 36

Рекомендации примирителей должны быть мотивированы.

### Статья 37

- 1) Если стороны не договорились до начала, в ходе или после процедуры примирения о том, что рекомендация примирителей является обязательной, она становится обязательной в силу ее принятия сторонами. Рекомендация, принятая некоторыми из сторон в споре, обязательна лишь для этих сторон.



- 2) О принятии рекомендации стороны должны сообщить примирителям по указанному ими адресу не позднее 30 дней после получения уведомления о рекомендации; в противном случае считается, что рекомендация не принята.
- 3) Любая сторона, которая не принимает рекомендацию, в течение 30 дней после периода, указанного в пункте 2 статьи 37, подробно сообщает примирителям и другим сторонам в письменной форме о мотивах отклонения рекомендации.
- 4) Если рекомендация принята сторонами, то примирители незамедлительно составляют и подписывают протокол об урегулировании спора, и с этого момента рекомендация становится обязательной для этих сторон. Если рекомендация не принята всеми сторонами, то примирители составляют доклад в отношении сторон, отклоняющих рекомендацию, в котором указывается существо спора, и то, что этим сторонам не удалось его урегулировать.
- 5) Рекомендация, ставшая обязательной для сторон, выполняется ими незамедлительно или в такой более поздний срок, который указан в рекомендации.
- 6) Любая сторона может обусловить свое принятие рекомендации принятием ее всеми или определенными сторонами в споре.

#### Статья 38

- 1) Рекомендация представляет собой окончательное разрешение спора между сторонами, которые ее принимают, за исключением случаев, когда она не признана и не приведена в исполнение в соответствии с положениями статьи 39.
- 2) "Рекомендация" включает толкование, разъяснение или пересмотр ее примирителями до того, как она была принята.

### Статья 39

- 1) Каждая Договаривающаяся сторона признает рекомендацию как обязательную в отношениях между сторонами, которые ее приняли, и, при условии соблюдения положений пунктов 2 и 3 статьи 39, приводит в исполнение по просьбе любой такой стороны все обязательства, возложенные рекомендацией, как если бы это было окончательным решением суда данной Договаривающейся стороны.
- 2) Рекомендация не признается и не приводится в исполнение по просьбе стороны, упомянутой в пункте 1 статьи 39, лишь в том случае, если суд или другой компетентный орган страны, где испрашивается ее признание и приведение в исполнение, убеждается в том, что:
  - а) дееспособность любой стороны, которая приняла рекомендацию, согласно применимому к ней праву была в момент принятия ограничена в какой-либо мере;
  - б) при вынесении рекомендации имел место обман или принуждение;
  - в) рекомендация противоречит публичному порядку страны, где она приводится в исполнение; или
  - г) состав примирителей или примирительная процедура не соответствовали положениям настоящего Кодекса.
- 3) Любая часть рекомендации не признается и не приводится в исполнение, если суд или другой компетентный орган убеждается, в том, что такая часть подпадает под любой из подпунктов пункта 2 статьи 39 и может быть выделена из других частей рекомендации. Если такая часть не может быть выделена, то вся рекомендация не признается и не приводится в исполнение.

### Статья 40

- 1) Если рекомендация принята всеми сторонами, рекомендация и ее мотивы могут быть опубликованы с согласия всех сторон.

## С. Организационный механизм

### Статья 46

1) За шесть месяцев до вступления настоящей Конвенции в силу Генеральный секретарь Организации Объединенных Наций, при условии утверждения Генеральной Ассамблеей Организации Объединенных Наций и с учетом мнений, выраженных Договаривающимися сторонами, назначает регистратора, которому может быть придан в помощь такой дополнительный штат служащих, какой может быть необходим для выполнения функций, перечисленных в пункте 2 статьи 46. Административное обслуживание регистратора и его помощников обеспечивается Отделением Организации Объединенных Наций в Женеве.

2) Регистратор, по консультации в соответствующих случаях с Договаривающимися сторонами, выполняет следующие функции:

- а) ведет список примирителей для Международной группы примирителей и регулярно информирует Договаривающиеся стороны о составе Группы;
- б) сообщает заинтересованным сторонам по их просьбе фамилии и адреса примирителей;
- в) получает и хранит копии просьб о примирении, ответов, рекомендаций, сообщений о их принятии или отклонении, включая мотивы отклонения;
- г) предоставляет, с соблюдением положений статьи 40, организациям грузоотправителей, конференциям и правительствам по их просьбе и за их счет копии рекомендаций и мотивов их отклонения;
- д) предоставляет информацию неконфиденциального характера и без ссылки на соответствующие стороны о законченных примирительных делах в целях подготовки материала для Конференции по обзору, упомянутой в статье 52; и
- е) выполняет другие функции, возложенные на регистратора в соответствии с подпунктом "с" пункта 1 статьи 26 и пунктами 2 и 3 статьи 30.

## ГЛАВА VII: ЗАКЛЮЧИТЕЛЬНЫЕ СТАТЬИ

### Статья 47

#### Выполнение

- 1) Каждая Договаривающаяся сторона принимает такие законодательные или иные меры, которые могут быть необходимы для обеспечения выполнения настоящей Конвенции.
- 2) Каждая Договаривающаяся сторона препровождает Генеральному секретарю Организации Объединенных Наций, который является депозитарием, тексты законодательных или иных актов, которые она приняла для обеспечения выполнения настоящей Конвенции.

### Статья 48

#### Подписание, ратификация, принятие, утверждение и присоединение

- 1) Настоящая Конвенция остается открытой для подписания с 1 июля 1974 года по 30 июня 1975 года включительно в Центральных учреждениях Организации Объединенных Наций и затем будет открыта для присоединения.
- 2) Все государства имеют право стать Договаривающимися сторонами настоящей Конвенции путем:
  - а) подписания с условием ратификации, принятия или утверждения - с последующей ратификацией, принятием или утверждением;  
или
  - б) подписания без оговорки о ратификации, принятии или утверждении;  
или
  - с) присоединения.
- 3) Ратификация, принятие, утверждение или присоединение осуществляются путем сдачи с этой целью документа на хранение депозитарию.

## Статья 49

### Вступление в силу

- 1) Настоящая Конвенция вступает в силу по истечении шести месяцев с даты, на которую не менее 24 государств, общий тоннаж которых составляет по меньшей мере 25 процентов мирового тоннажа, стали ее Договаривающимися сторонами в соответствии со статьей 48. Для целей настоящей статьи учитывается тоннаж, указанный в Регистре судов Ллойда, статистические таблицы за 1973 год, таблица 2 "Анализ мирового флота по основным типам", в отношении судов для перевозки генеральных грузов (включая грузо-пассажирские суда) и контейнеровозов (полностью ячеистых), исключая резервный флот Соединенных Штатов Америки и американский и канадский флот на Великих озерах<sup>1/</sup>.
- 2) Для каждого государства, которое впоследствии ратифицирует, принимает, утверждает Конвенцию или присоединяется к ней, настоящая Конвенция вступает в силу по истечении шести месяцев с даты сдачи на хранение таким государством соответствующего документа.
- 3) Любое государство, которое становится Договаривающейся стороной настоящей Конвенции после вступления в силу поправки, если только оно не заявляет об ином намерении:
  - а) считается Стороной настоящей Конвенции с внесенной в нее поправкой; и
  - б) считается Стороной Конвенции без внесенной в нее поправки в отношении любой Стороны настоящей Конвенции, не связанной этой поправкой.

---

<sup>1/</sup> Требования по тоннажу применительно к пункту 1 статьи 49 изложены в докладе Конференции полномочных представителей Организации Объединенных Наций по Кодексу поведения линейных конференций о второй части ее сессии (TD/CODE/10), приложение I.

## Статья 50

### Денонсация

- 1) Настоящая Конвенция может быть денонсирована любой Договаривающейся стороной в любое время по истечении двухлетнего периода с даты вступления Конвенции в силу.
- 2) Денонсация доводится до сведения депозитария в письменной форме и вступает в силу по истечении одного года или такого более продолжительного периода, который может быть указан в документе о денонсации, с даты его получения депозитарием.

## Статья 51

### Поправки

- 1) Любая Договаривающаяся сторона может предложить одну или более поправок к настоящей Конвенции, направив их депозитарию. Депозитарий распространяет такие поправки среди Договаривающихся сторон для принятия и среди государств, имеющих право стать Договаривающимися сторонами настоящей Конвенции, но не являющихся таковыми - для их сведения.
- 2) Каждая предлагаемая поправка, распространенная в соответствии с пунктом 1 статьи 51, считается принятой, если ни одна из Договаривающихся сторон не сообщает депозитарию о своих возражениях против нее в течение 12 месяцев с даты ее распространения депозитарием. Если какая-либо Договаривающаяся сторона сообщает о возражениях против предлагаемой поправки, такая поправка не считается принятой и не вступает в силу.
- 3) Если не было сообщено о возражениях, поправка вступает в силу для всех Договаривающихся сторон через шесть месяцев по истечении периода в двенадцать месяцев, упомянутого в пункте 2 статьи 51.

## Статья 52

### Конференции по обзору

- 1) Конференция по обзору созывается депозитарием по истечении пяти лет с даты вступления настоящей Конвенции в силу для рассмотрения действия Конвенции, в особенности ее выполнения, а также для рассмотрения и принятия соответствующих поправок.
- 2) По истечении четырех лет с даты вступления в силу настоящей Конвенции депозитарий запрашивает мнения всех государств, имеющих право участвовать в Конференции по обзору, и на основе полученных мнений подготавливает и распространяет проект повестки дня, а также поправок, предлагаемых для рассмотрения Конференцией.
- 3) Последующие конференции по обзору созываются таким же образом каждые пять лет или, по просьбе одной трети Договаривающихся сторон настоящей Конвенции, в любое время после первой Конференции по обзору, если только она не примет иного решения.
- 4) Несмотря на положения пункта 1 статьи 52, если настоящая Конвенция не вступила в силу по истечении пяти лет с даты принятия Заключительного акта Конференции полномочных представителей Организации Объединенных Наций по Кодексу поведения линейных конференций, Конференция по обзору созывается по просьбе одной трети государств, имеющих право стать Договаривающимися сторонами настоящей Конвенции, Генеральным секретарем Организации Объединенных Наций, при условии утверждения Генеральной Ассамблеей, для пересмотра положений Конвенции и ее приложений и для рассмотрения и принятия соответствующих поправок.

## Статья 53

### Функции депозитария

- 1) Депозитарий уведомляет подписавшие и присоединившиеся государства о:
  - а) подписании, ратификациях, принятиях, утверждениях и присоединениях в соответствии со статьей 48;
  - б) дате вступления настоящей Конвенции в силу в соответствии со статьей 49;
  - с) денонсациях настоящей Конвенции в соответствии со статьей 50;
  - д) оговорках к настоящей Конвенции и снятии оговорок;
  - е) текстах законодательных или иных актов, которые каждая Договаривающаяся сторона приняла для обеспечения выполнения настоящей Конвенции в соответствии со статьей 47;
  - ф) предлагаемых поправках и возражениях против предлагаемых поправок в соответствии со статьей 51; и
  - г) вступлении в силу поправок в соответствии с пунктом 3 статьи 51.
- 2) Депозитарий предпринимает также такие действия, которые являются необходимыми в соответствии со статьей 52.



## Статья 54

### Аутентичные тексты - Сдача на хранение

Подлинник настоящей Конвенции, тексты которой на английском, испанском, китайском, русском и французском языках являются равно аутентичными, сдается на хранение Генеральному секретарю Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, надлежащим образом уполномоченные на то своими соответствующими правительствами, подписали настоящую Конвенцию в дни, указанные против их подписей.

## ПРИЛОЖЕНИЕ К КОНВЕНЦИИ О КОДЕКСЕ ПОВЕДЕНИЯ ЛИНЕЙНЫХ КОНФЕРЕНЦИЙ

### Типовые правила процедуры международного обязательного примирения

#### Правило 1

- 1) Любая сторона, желающая начать примирительный процесс в соответствии с Кодексом, направляет другой стороне и в копии регистратору просьбу об этом в письменной форме вместе с заявлением о претензии.
- 2) Заявление о претензии должно содержать:
  - a) точное наименование каждой стороны в споре и ее адрес;
  - b) краткое изложение относящихся к делу фактов, спорных вопросов и предложения истца по урегулированию спора;
  - c) заявление о том, желательно ли устное разбирательство и если оно желательно, то данные в той мере, в какой они известны, об именах и адресах лиц со стороны истца, включая экспертов, которые должны представить доказательства;
  - d) в качестве приложения - такие подтверждающие документы и соответствующие соглашения, заключенные сторонами, которые истец может счесть необходимыми во время предъявления претензии;
  - e) указание требуемого числа примирителей, предложения относительно назначения примирителей или фамилию примирителя, назначенного истцом в соответствии с пунктом 2 статьи 32;
  - f) предложения, если таковые имеются, относительно правил процедуры.
- 3) Заявление о претензии должно быть датировано и подписано данной стороной.

## Правило 2

- 1) Если ответчик решит ответить на претензию, он направляет в течение 30 дней с даты получения им заявления о претензии ответ другой стороне и в копии регистратору.
- 2) Ответ должен содержать:
  - а) краткое изложение относящихся к делу фактов, которые противопоставляются доводам, содержащимся в заявлении о претензии, предложение ответчика, если таковое имеется, относительно урегулирования спора, а также любые средства защиты права, предлагаемые им для урегулирования спора;
  - б) заявление о том, желательно ли устное разбирательство и если оно желательно, то данные в той мере, в какой они известны, об именах и адресах лиц со стороны ответчика, включая экспертов, которые должны представить доказательства;
  - в) в качестве приложения - такие подтверждающие документы и соответствующие соглашения, заключенные сторонами, которые ответчик может счесть необходимыми во время направления его ответа;
  - г) указание требуемого числа примирителей, предложения относительно назначения примирителей или фамилию примирителя, назначенного ответчиком в соответствии с пунктом 2 статьи 32;
  - е) предложения, если таковые имеются, относительно правил процедуры.
- 3) Ответ должен быть датирован и подписан данной стороной.

### Правило 3

- 1) Любое лицо или другая заинтересованная сторона, желающие принять участие в примирительном процессе согласно статье 34, направляют сторонам в споре и в копии Регистратору просьбу об этом в письменной форме.
- 2) Если желательно участие в процессе в соответствии с пунктом "а" статьи 34, то в просьбе излагаются мотивы этого, включая информацию, требуемую согласно подпунктам "а", "б" и "д" пункта 2 правила 1.
- 3) Если желательно участие в процессе в соответствии с пунктом "в" статьи 34, то в просьбе указываются мотивы этого, а также, какой из сторон в споре будет оказываться поддержка.
- 4) Любое возражение против просьбы об участии в процессе такой стороны направляется ей возражающей стороной и в копии другой стороне в течение 7 дней после получения просьбы об участии.
- 5) В случае объединения двух или более процессов, последующие просьбы об участии в качестве третьей стороны направляются всем заинтересованным сторонам, каждая из которых может выдвинуть возражения в соответствии с настоящим правилом.

### Правило 4

По договоренности между сторонами в споре и по ходатайству любой стороны примирители, предоставив сторонам возможность высказаться, могут распорядиться об объединении или разделении всех или некоторых претензий, имеющихся на данный момент у этих же сторон по отношению друг к другу.

#### Правило 5

- 1) Любая сторона может заявить отвод примирителю при наличии обстоятельств, вызывающих обоснованные сомнения относительно его независимости.
- 2) Заявление об отводе с указанием мотивов отвода должно быть сделано до даты окончания процесса, прежде чем примирители вынесут свою рекомендацию. Любое такое заявление рассматривается безотлагательно и, в первую очередь, в качестве предварительного вопроса: решение по нему принимается большинством голосов примирителей в случаях, когда было назначено более одного примирителя. Решение в таких случаях является окончательным.
- 3) В случае смерти, выхода в отставку, неспособности выполнять свои обязанности или дисквалификации примирителя он немедленно заменяется.
- 4) Прерванный таким образом процесс возобновляется с того момента, на котором он был прерван, если только стороны не договорились или примирители не распорядились о новом рассмотрении или повторном слушании каких-либо устных показаний.

#### Правило 6

Примирители сами определяют свою юрисдикцию и/или компетенцию в соответствии с положениями Кодекса.

#### Правило 7

- 1) Примирители получают и рассматривают все письменные заявления, документы, affidavits, публикации и любые другие доказательства, включая устные, которые могут быть им представлены любой из сторон или от ее имени, и дают им такую оценку, которой такие доказательства, по их мнению, заслуживают.

- 2) а) Каждая сторона может представить примирителям любые материалы, которые она считает относящимися к делу, и в момент такого представления передает заверенные копии всем другим сторонам в процессе, которым должна быть предоставлена надлежащая возможность ответа на такой материал.
- б) Только примирители решают вопрос об относимости и существенности доказательств, представленных им сторонами.
- в) Примирители могут потребовать от сторон представления таких дополнительных доказательств, которые они могут считать необходимыми для выяснения и разрешения спора, при условии, что другие стороны в процессе имеют надлежащую возможность прокомментировать такие дополнительно представленные доказательства.

#### Правило 8

- 1) Во всех случаях, когда в Кодексе или в настоящих Правилах предусмотрено определенное число дней для совершения какого-либо действия, дата, с которой начинается исчисление данного срока, не принимается в расчет, но учитывается последний день этого срока, кроме случаев, когда этот последний день приходится на субботу, на воскресенье или на официальный праздник в месте примирения; в таких случаях последним днем является следующий рабочий день.
- 2) Если предусматриваемый срок составляет менее семи дней, приходящиеся на него субботы, воскресенья и официальные праздники исключаются из расчета.

#### Правило 9

При условии соблюдения содержащихся в Кодексе положений о процессуальных сроках, примирители могут по ходатайству одной из сторон или по соглашению между ними продлить любой срок, установленный примирителями.

### Правило 10

- 1) Примирители устанавливают порядок разбирательства и, если нет иной договоренности, назначают дату и час каждого заседания.
- 2) Если стороны не договорятся об ином, процесс проходит при закрытых дверях.
- 3) Примирители, прежде чем объявить об окончании разбирательства, особо спрашивают все стороны, могут ли они представить какие-либо дополнительные доказательства, о чем делается соответствующая запись в протоколе.

### Правило 11

- 1) Рекомендации примирителей формулируются письменно и должны включать:
  - a) точное наименование и адрес каждой стороны;
  - b) указание способа назначения примирителей, включая их фамилии;
  - c) дату и место примирительного процесса;
  - d) краткое изложение примирительного процесса в том виде, в каком примирители сочтут это нужным;
  - e) краткое изложение фактов, установленных примирителями;
  - f) краткое изложение заявлений сторон;
  - g) изложение решений по спорным вопросам с указанием мотивов;
  - h) подписи примирителей и дату каждой подписи;
  - i) адрес, по которому направляется сообщение о принятии или отклонении рекомендации.

### Правило 12

Рекомендация должна, по возможности, содержать решение относительно расходов в соответствии с положениями Кодекса. Если рекомендация не содержит полного решения относительно расходов, примирители в возможно более короткий срок и во всяком случае не позднее 60 дней после вынесения рекомендации выносят решение в письменной форме относительно расходов, как это предусматривается Кодексом.

### Правило 13

В рекомендациях примирителей учитываются также ранее рассмотренные аналогичные дела во всех случаях, когда это будет способствовать более единообразному применению Кодекса и соблюдению рекомендаций примирителей.



CONVENCIÓN SOBRE UN CÓDIGO DE CONDUCTA DE LAS CONFERENCIAS MARÍTIMAS

NACIONES UNIDAS

1974

CONVENCIÓN SOBRE UN CÓDIGO DE CONDUCTA DE LAS CONFERENCIAS MARÍTIMAS

OBJETIVOS Y PRINCIPIOS

Las Partes Contratantes en la presente Convención,  
DESEANDO mejorar el sistema de conferencias marítimas,  
RECONOCIENDO la necesidad de un código de conducta de las conferencias marítimas universalmente aceptable,

TENIENDO en cuenta las necesidades y los problemas especiales de los países en desarrollo con respecto a las actividades de las conferencias marítimas que sirven su comercio exterior,

ACORDANDO expresar en el Código los objetivos fundamentales y los principios básicos siguientes:

- a) el objetivo de facilitar la expansión ordenada del comercio marítimo mundial;
- b) el objetivo de promover el desarrollo de servicios marítimos regulares y eficaces que permitan atender las necesidades de cada tráfico;
- c) el objetivo de garantizar un equilibrio entre los intereses de los proveedores de los servicios de transporte marítimo y los intereses de los usuarios de tales servicios;
- d) el principio de que las prácticas de las conferencias no deben entrañar discriminación alguna contra los navieros, los usuarios o el comercio exterior de ningún país;
- e) el principio de que las conferencias deben celebrar consultas significativas con las organizaciones de usuarios, los representantes de usuarios y los usuarios en las cuestiones que sean de interés común, con la participación, cuando lo pidan, de las autoridades competentes;
- f) el principio de que las conferencias deben poner a disposición de las partes interesadas la información pertinente sobre sus actividades que afecten a esas partes y deben publicar toda información importante sobre sus actividades,

HAN CONVENIDO en lo siguiente:

## PRIMERA PARTE

### CAPITULO I: DEFINICIONES

#### Conferencia marítima o conferencia

Un grupo constituido por dos o más empresas porteadoras navieras que prestan servicios regulares de transporte internacional de carga en una ruta particular o unas rutas particulares dentro de determinados límites geográficos y que han concertado un acuerdo o arreglo, cualquiera que sea su naturaleza, dentro de cuyo marco actúan ateniéndose a unos fletes uniformes o comunes y a cualesquiera otras condiciones convenidas en lo que respecta a la prestación de servicios regulares.

#### Compañía naviera nacional

Una compañía naviera nacional de un determinado país es una empresa porteadora naviera cuya oficina principal de dirección y cuyo control efectivo se encuentran en ese país y que está reconocida como tal por una autoridad competente de ese país o conforme a las leyes de ese país.

Las compañías que pertenezcan a una empresa común de dos o más países y sean explotadas por dicha empresa común, y en cuyo capital social tengan una participación sustancial intereses nacionales, públicos y/o privados, de tales países y cuya oficina principal de dirección y cuyo control efectivo se encuentran en uno de esos países pueden ser reconocidas como una compañía nacional por las autoridades competentes de esos países.

#### Compañía naviera de un tercer país

Una empresa porteadora naviera en sus operaciones entre dos países de los que no es compañía naviera nacional.

### Usuario

Un particular o entidad que concierte, o demuestre tener intención de concertar, un acuerdo contractual o de otra índole con una conferencia o una compañía naviera para el transporte marítimo de mercancías en las que tenga un interés comercial.

### Organización de usuarios

Una asociación u organización equivalente que fomenta, representa y protege los intereses de los usuarios y que ha sido reconocida como tal por la autoridad competente o las autoridades competentes del país cuyos usuarios representa, si así lo desean dichas autoridades.

### Mercancías transportadas por la conferencia

Carga transportada por las compañías navieras miembros de una conferencia de conformidad con el acuerdo de conferencia.

### Autoridad competente

Un gobierno o un órgano designado por un gobierno o en virtud de legislación nacional para desempeñar cualquiera de las funciones que se asignan a esa autoridad conforme a lo dispuesto en el presente Código.

### Flete de promoción

Un flete establecido para fomentar el transporte de exportaciones no tradicionales del país de que se trate.

### Flete especial

Un flete preferencial, que no sea de promoción, que negocien entre sí las partes interesadas.

## CAPITULO II: RELACIONES ENTRE LAS COMPAÑIAS MIEMBROS

### Artículo 1

#### Composición de las conferencias

1) Toda compañía naviera nacional tendrá derecho a ser miembro con plenitud de derechos de una conferencia que sirva el comercio exterior de su país, con sujeción a los criterios establecidos en el párrafo 2) del artículo 1. Las compañías navieras que no sean compañías nacionales en ningún tráfico de una conferencia tendrán derecho a ser miembros con plenitud de derechos de esa conferencia, con sujeción a los criterios establecidos en los párrafos 2) y 3) del artículo 1 y a las disposiciones del artículo 2 relativas a la distribución del tráfico por lo que respecta a las compañías navieras de terceros países.

2) La compañía naviera que solicite el ingreso en una conferencia deberá probar que está en condiciones y tiene la intención de prestar, inclusive mediante el uso de buques fletados, siempre que se respeten los criterios señalados en el presente párrafo, un servicio regular, adecuado y eficiente a largo plazo, conforme a la definición dada en el acuerdo de conferencia dentro del marco de la conferencia; se comprometerá a cumplir todas las cláusulas y condiciones del acuerdo de conferencia, y depositará una garantía financiera que cubra cualquier obligación financiera pendiente en caso de ulterior retiro, suspensión o expulsión, si así lo exige el acuerdo de conferencia.

3) Al examinar la solicitud de ingreso de una compañía naviera que no sea una compañía nacional en ningún tráfico de la conferencia interesada, se tendrán en cuenta, además de las disposiciones del párrafo 2) del artículo 1, y entre otros, los criterios siguientes:

- a) el volumen actual del tráfico en la ruta o en las rutas que sirve la conferencia y sus perspectivas de crecimiento;

- b) la relación entre el tonelaje disponible y el volumen de tráfico actual y previsible en la ruta o en las rutas que sirve la conferencia;
- c) los efectos probables que tendrá el ingreso de la compañía naviera en la conferencia sobre la eficacia y la calidad de los servicios prestados por la conferencia;
- d) la participación actual de la compañía naviera en el tráfico de la misma ruta o de las mismas rutas fuera del marco de una conferencia; y
- e) la participación actual de la compañía naviera en la misma ruta o en las mismas rutas dentro del marco de otra conferencia.

Estos criterios no deberán aplicarse de manera que vaya en menoscabo de la aplicación de las disposiciones sobre la participación en el tráfico contenidas en el artículo 2.

4) La conferencia se pronunciará rápidamente sobre la solicitud de ingreso o reingreso y la decisión se comunicará al solicitante rápidamente y, a más tardar, dentro de los seis meses siguientes a la fecha de la solicitud. Cuando se deniegue el ingreso o el reingreso a una compañía, la conferencia expondrá al mismo tiempo por escrito las razones de tal denegación.

5) Al estudiar las solicitudes de ingreso, la conferencia tendrá en cuenta los puntos de vista expuestos por los usuarios y las organizaciones de usuarios de los países cuyo tráfico sirve la conferencia, así como los expuestos por las autoridades competentes si así lo solicitan.

6) Aparte de los criterios de ingreso establecidos en el párrafo 2) del artículo 1, toda compañía naviera que solicite el reingreso deberá también presentar pruebas de que ha cumplido las obligaciones que le imponen los párrafos 1) y 4) del artículo 1. La conferencia podrá estudiar en especial las circunstancias en que la compañía se retiró de la conferencia.

## Artículo 2

### Participación en el tráfico

- 1) Toda compañía naviera admitida en una conferencia tendrá derechos de salida y de carga en los tráficos cubiertos por esa conferencia.
- 2) Cuando la conferencia aplique un acuerdo de distribución del tráfico, todas las compañías miembros de la conferencia que sirva el tráfico cubierto por el acuerdo tendrán derecho a participar en el acuerdo correspondiente a ese tráfico.
- 3) Para determinar el porcentaje de tráfico que las compañías miembros tendrán derecho a adquirir, las compañías navieras nacionales de cada país, independientemente de cuál sea su número, serán consideradas como un solo grupo de compañías correspondientes a ese país.
- 4) Al determinarse los porcentajes de participación que han de corresponder en un acuerdo de distribución del tráfico a las distintas compañías miembros y/o a los grupos de compañías navieras nacionales de conformidad con el párrafo 2) del artículo 2, se observarán los siguientes principios relativos a ese derecho de participación en el tráfico atendido por la conferencia, a menos que se estipule otra cosa de común acuerdo:
  - a) Cuando la conferencia atienda el comercio exterior entre dos países, el grupo de compañías navieras nacionales de cada uno de ellos tendrá igual derecho a participar en los fletes y el volumen del tráfico generado por el comercio entre esos dos países y atendido por la conferencia;
  - b) Cuando existan compañías navieras de terceros países, tendrán derecho a adquirir una participación importante, tal como el 20%, en los fletes y el volumen del tráfico generado en esa ruta.
- 5) Cuando, en cualquiera de los países cuyo tráfico sea atendido por una conferencia, no haya compañías navieras nacionales que participen en ese tráfico, el porcentaje del tráfico al que en virtud del párrafo 4) del artículo 2 tendrían derecho las compañías navieras nacionales de ese país se distribuirá entre las distintas compañías miembros que participen en el tráfico en proporción a sus porcentajes respectivos.

- 6) Cuando las compañías navieras nacionales de un país decidan no transportar la totalidad del porcentaje del tráfico que les corresponda, la porción de ese porcentaje que no transporten se distribuirá entre las distintas compañías miembros que participan en el tráfico en proporción a sus porcentajes respectivos.
- 7) Cuando no participen en el tráfico entre los países servidos por una conferencia compañías navieras nacionales de los países de que se trate, los porcentajes de participación en el tráfico atendido por la conferencia entre esos países se asignarán a las compañías miembros participantes de terceros países mediante negociaciones comerciales entre esas compañías.
- 8) Las compañías navieras nacionales de una región miembros de una conferencia situada en un extremo del tráfico cubierto por esa conferencia podrán redistribuir entre sí, de común acuerdo, los porcentajes de participación en el tráfico que les hayan sido asignados, de acuerdo con las disposiciones de los párrafos 4) a 7) inclusive del artículo 2.
- 9) Sin perjuicio de lo dispuesto en los párrafos 4) a 8) inclusive del artículo 2 acerca de la participación de las distintas compañías navieras o los distintos grupos de compañías navieras en el tráfico, la conferencia revisará periódicamente los acuerdos de distribución del tráfico o de participación en el tráfico, a intervalos que se estipularán en esos acuerdos y de conformidad con los criterios que se especifiquen en el acuerdo de conferencia.
- 10) La aplicación del presente artículo comenzará lo antes posible después de la entrada en vigor de la presente Convención y se completará dentro de un período de transición que en ningún caso durará más de dos años, teniendo en cuenta la situación específica de cada uno de los tráficos de que se trate.
- 11) Las compañías navieras miembros de una conferencia tendrán derecho a explotar buques fletados para cumplir sus obligaciones en la conferencia.
- 12) Cuando, en ausencia de acuerdos de distribución del tráfico, existan acuerdos sobre escalas, salidas y/o cualquier otra forma de distribución de la carga, se aplicarán los criterios de distribución y revisión de los porcentajes de participación que se fijan en los párrafos 1) a 11) inclusive del artículo 2.



13) Cuando en una conferencia no exista ningún acuerdo sobre la distribución del tráfico, derechos de escalas o de salidas u otro tipo de acuerdo sobre la participación en el tráfico, uno u otro de los dos grupos de compañías navieras nacionales miembros de la conferencia podrán exigir, de conformidad con lo dispuesto en el párrafo 4) del artículo 2, que se establezcan acuerdos de distribución del tráfico entre sus países atendido por la conferencia o, si no, que se reajusten las salidas de manera que se proporcione a aquellas compañías la posibilidad de gozar sustancialmente de los mismos derechos a participar en el tráfico entre esos dos países atendido por la conferencia de que habrían gozado con arreglo a lo dispuesto en el párrafo 4) del artículo 2. Tales solicitudes serán examinadas y decididas por la conferencia. Si no se conviene en establecer tales acuerdos de distribución del tráfico, o en reajustar las salidas entre los miembros de la conferencia, los grupos de compañías navieras nacionales de los países situados en ambos extremos del tráfico tendrán mayoría de votos para decidir la celebración de esos acuerdos de distribución o el reajuste de las salidas. El asunto será decidido en un plazo que no excederá de seis meses a partir de la fecha en que se reciba la solicitud.

14) En caso de desacuerdo entre las compañías navieras nacionales de los países situados en cualquiera de los extremos de un tráfico atendido por la conferencia acerca de si ha lugar o no a celebrar un acuerdo de distribuir el tráfico, esas compañías podrán exigir que se reajusten las salidas dentro de la conferencia para que puedan tener la oportunidad de gozar sustancialmente de los mismos derechos a participar en el tráfico entre esos dos países atendido por la conferencia de que habrían gozado con arreglo a lo dispuesto en el párrafo 4) del artículo 2. Si no hay compañías navieras nacionales en uno de los países cuyo tráfico sea atendido por la conferencia, la compañía o las compañías navieras nacionales del otro país podrá hacer la misma solicitud. La conferencia hará todo lo posible por acceder a esta solicitud. Pero, en caso de que no se acceda a ella, las autoridades competentes de los países situados en ambos extremos del tráfico podrán hacerse cargo del asunto, si lo desean, y exponer sus puntos de vista a las partes interesadas para que los examinen. Si no se llega a un acuerdo, la controversia será resuelta de conformidad con los procedimientos establecidos en el presente Código.

15) Otras compañías navieras miembros de una conferencia también podrán pedir que se establezcan acuerdos sobre la distribución del tráfico o los derechos de salidas, y la conferencia examinará esta petición conforme a las disposiciones pertinentes del presente Código.

16) Las conferencias estipularán en cualquier acuerdo de distribución del tráfico medidas apropiadas para los casos en que por cualquier razón, excepto la presentación tardía de la carga por el usuario, la carga no sea admitida por una compañía miembro. Ese acuerdo estipulará que el buque que disponga de espacio libre utilizable, incluso aunque ello signifique rebasar la participación de la compañía en el tráfico, podrá cargar mercancías que de otro modo quedarían en los muelles y cuyo transporte se demoraría más tiempo del fijado por la conferencia.

17) Las disposiciones de los párrafos 1) a 16) inclusive del artículo 2 se aplicarán a todas las mercancías, cualesquiera que sean su origen, su destino o la utilización que se les haya de dar, salvo cuando se trate de equipo militar destinado a la defensa nacional.

### Artículo 3

#### Procedimientos de adopción de decisiones.

Los procedimientos de adopción de decisiones incorporados en los acuerdos de conferencia se fundarán en el principio de la igualdad de todas las compañías miembros con plenitud de derechos; tales procedimientos asegurarán que las normas de votación no entorpezcan el buen funcionamiento de las conferencias ni el servicio del tráfico y definirán las cuestiones en las que las decisiones habrán de adoptarse por unanimidad. Sin embargo, no se podrá adoptar ninguna decisión sobre cuestiones definidas en un acuerdo de conferencia relativas al tráfico entre dos países sin el consentimiento de las compañías navieras nacionales de esos países.

## Artículo 4

### Sanciones

- 1) Sin perjuicio de las cláusulas de retiro contenidas en los acuerdos de distribución del tráfico y/o en los acuerdos de distribución de la carga, toda compañía naviera miembro de una conferencia tendrá derecho a exonerarse de las obligaciones contraídas en virtud del acuerdo de conferencia, sin incurrir por ello en sanciones, mediante notificación hecha con tres meses de antelación, a menos que en el acuerdo de conferencia se estipule un plazo diferente, pero habrá de cumplir las obligaciones que le incumban como miembro de la conferencia hasta la fecha de su exoneración.
- 2) Toda conferencia podrá, mediante notificación hecha con la antelación que se prescriba en el acuerdo de conferencia, suspender o expulsar a una compañía miembro por transgresión grave de las estipulaciones y condiciones del acuerdo de conferencia.
- 3) Las expulsiones o suspensiones no surtirán efecto hasta que se hayan expuesto por escrito las razones en que se basan y hasta que se haya dirimido cualquier controversia conforme a lo dispuesto en el capítulo VI.
- 4) En caso de retiro o expulsión, la compañía interesada habrá de pagar la parte que le corresponda de las obligaciones financieras pendientes de la conferencia hasta la fecha de su retiro o expulsión. En caso de retiro, suspensión o expulsión, la compañía no quedará exonerada de sus propias obligaciones financieras conforme al acuerdo de conferencia, ni de ninguna de sus obligaciones para con los usuarios.

## Artículo 5

### Régimen interno

- 1) Las conferencias adoptarán y mantendrán al día una lista ilustrativa lo más detallada posible de las prácticas que se consideren abusivas y/o violatorias del acuerdo de conferencia y establecerán un sistema eficaz de régimen interno aplicable a ellas, con disposiciones concretas que prevean:

- a) la fijación de sanciones o de una escala de sanciones para esas prácticas abusivas o violatorias del acuerdo, que guarden proporción con su gravedad;
  - b) el examen y revisión imparcial, por una persona o un organismo que no tenga vinculación alguna con ninguna compañía naviera miembro de la conferencia ni con sus filiales, de los fallos sobre las reclamaciones por prácticas abusivas o violatorias del acuerdo, así como de las decisiones tomadas sobre tales reclamaciones, a instancia de la conferencia o de cualquier otra parte interesada;
  - c) la presentación, previa solicitud, de informes sobre las medidas adoptadas en relación con las reclamaciones por prácticas abusivas y/o violatorias del acuerdo, sin mencionar los nombres de las partes interesadas, a las autoridades competentes de los países cuyo tráfico sirva la conferencia y de los países cuyas compañías navieras sean miembros de la conferencia.
- 2) Las compañías navieras y las conferencias tendrán derecho a la plena cooperación de los usuarios y de las organizaciones de usuarios en su lucha contra las prácticas abusivas y violatorias de los acuerdos.

## Artículo 6

### Acuerdos de conferencia

Todos los acuerdos de conferencia, acuerdos de distribución del tráfico y acuerdos de distribución de derechos de escalas y de salidas, así como sus modificaciones u otros documentos directamente relacionados con ellos y que los afecten, serán comunicados, previa solicitud, a las autoridades competentes de los países cuyo tráfico sirva la conferencia y de los países cuyas compañías navieras sean miembros de la conferencia.

### CAPITULO III: RELACIONES CON LOS USUARIOS

#### Artículo 7

##### Acuerdos de Lealtad

- 1) Las compañías navieras miembros de una conferencia tendrán derecho a establecer y mantener con los usuarios acuerdos de lealtad, cuya forma y estipulaciones serán objeto de consulta entre la conferencia y las organizaciones de usuarios o los representantes de los usuarios. Esos acuerdos de lealtad contendrán garantías que estipulen expresamente los derechos de los usuarios y de los miembros de la conferencia. Tales acuerdos se basarán en el sistema contractual o en cualquier otro sistema que sea también lícito.
- 2) Cualesquiera que sean los acuerdos de lealtad concertados, el flete aplicable a los usuarios leales se determinará dentro de un límite máximo y un límite mínimo de porcentajes del flete aplicable a otros usuarios. Cuando una modificación de la diferencia entre los dos fletes provoque un aumento de los fletes cobrados a los usuarios, la modificación sólo podrá aplicarse previa notificación hecha a esos usuarios con 150 días de antelación o según las prácticas regionales y/o los acuerdos. Las controversias relacionadas con una modificación de la diferencia se resolverán conforme a lo estipulado en el acuerdo de lealtad.
- 3) Los acuerdos de lealtad contendrán garantías en las que se estipulen expresamente los derechos y las obligaciones de los usuarios y de las compañías navieras miembros de la conferencia conforme a las disposiciones siguientes, en particular:
  - a) El usuario estará obligado con respecto a la carga cuyo embarque controlen él mismo, una compañía afiliada o filial suya o su comisionista de transporte, de conformidad con el contrato de venta de las mercancías de que se trate, a menos que el usuario, por medios indirectos, subterfugios o persona interpuesta, intente desviar cargas en violación de su compromiso de lealtad;

- b) Cuando haya un contrato de lealtad, deberán especificarse en él la cuantía máxima de los daños y perjuicios efectivos o de la indemnización convenida y/o las sanciones aplicables. No obstante, las compañías miembros de la conferencia podrán decidir fijar una indemnización menor por los daños y perjuicios o renunciar a la indemnización de tales daños y perjuicios. En cualquier caso, la indemnización por daños y perjuicios pagadera por el usuario en virtud del contrato no deberá ser superior al flete del embarque de que se trate, computado a la tarifa prevista en el contrato;
- c) El usuario tendrá derecho a recuperar íntegramente su condición de cliente leal con sujeción al cumplimiento de las condiciones establecidas por la conferencia, que se especificarán en el acuerdo de lealtad;
- d) El acuerdo de lealtad deberá incluir:
  - i) una lista de las cargas, entre las que podrán figurar las cargas a granel transportadas sin marcar ni contar, que estén excluidas expresamente del ámbito del acuerdo de lealtad;
  - ii) una definición de las condiciones en que cargas distintas de las mencionadas en el inciso i) se considerarán excluidas del ámbito del acuerdo de lealtad;
  - iii) el método para la solución de las controversias que surjan en relación con el acuerdo de lealtad;
  - iv) una cláusula relativa a la extinción del acuerdo de lealtad a petición del usuario o de la conferencia sin que ello suponga ninguna sanción, una vez expirado el plazo convenido de notificación previa que deberá hacerse por escrito; y
  - v) las condiciones para la concesión de dispensas.
- 4) Cuando surja una controversia entre una conferencia y una organización de usuarios, representantes de usuarios y/o usuarios acerca de la forma o las estipulaciones de un acuerdo de lealtad propuesto, cualquiera de las partes podrá plantear la cuestión para que se dirima según los procedimientos apropiados establecidos en el presente Código.

## Artículo 8

### Dispensas

- 1) En los acuerdos de lealtad se estipulará que las conferencias deberán examinar las peticiones de dispensa de los usuarios y decidir rápidamente sobre ellas y que, cuando se deniegue la dispensa, deberán exponer por escrito, previa solicitud, las razones de ello. Si una conferencia deja de confirmar, dentro del plazo previsto en el acuerdo de lealtad, espacio suficiente para transportar la carga del usuario dentro del plazo también previsto en el acuerdo de lealtad, el usuario tendrá derecho, sin ser objeto de sanción, a utilizar cualquier buque para la carga de que se trate.
- 2) En los puertos en que las conferencias sólo presten servicios si la carga alcanza un mínimo especificado (es decir, constituye un incentivo), los usuarios tendrán automáticamente derecho, cuando la compañía naviera no haga escala a pesar de la notificación hecha con la debida antelación por los usuarios o no conteste dentro de un plazo convenido a la notificación de los usuarios, a utilizar cualquier buque disponible para el transporte de su carga, sin exponerse a perder su condición de cliente leal.

## Artículo 9

### Acceso a las tarifas y condiciones y/o reglamentos conexos

Las tarifas, las condiciones y los reglamentos conexos, así como cualesquiera modificaciones de los mismos, se facilitarán a un precio razonable a los usuarios, organizaciones de usuarios y otros interesados que los soliciten y estarán disponibles para ser examinados en las oficinas de las compañías navieras y de sus agentes. Detallarán todas las condiciones relativas a la aplicación de los fletes y al transporte de cualquier carga comprendida en ellos.

## Artículo 10

### Informes anuales

Las conferencias prepararán, para las organizaciones de usuarios o los representantes de los usuarios, informes anuales sobre sus actividades cuyo objeto será facilitar información general de interés para ellos, y en particular la información pertinente acerca de las consultas celebradas con los usuarios y las organizaciones de usuarios, las decisiones adoptadas en relación con las reclamaciones, los cambios de la composición de las conferencias y las modificaciones importantes de los servicios, tarifas y condiciones de transporte. Tales informes anuales serán presentados, previa solicitud, a las autoridades competentes de los países en cuyo tráfico preste servicios la conferencia interesada.

## Artículo 11

### Mecanismo de celebración de consultas

- 1) Se celebrarán consultas sobre cuestiones de interés común entre las conferencias, las organizaciones de usuarios, los representantes de los usuarios y, cuando sea factible, los usuarios que sean designados al efecto por la autoridad competente si así lo desea. Tales consultas tendrán lugar siempre que lo solicite cualquiera de las partes mencionadas. Las autoridades competentes tendrán derecho, si así lo piden, a participar plenamente en las consultas, pero ello no significa que intervengan en la adopción de decisiones.
- 2) Podrán ser objeto de consultas las siguientes cuestiones, entre otras:
  - a) los cambios de las condiciones generales de las tarifas y los replantes conexos;
  - b) los cambios del nivel general de los fletes y de los fletes aplicables a los productos importantes;
  - c) los fletes de promoción y/o los fletes especiales;
  - d) la imposición de recargos y las modificaciones de los mismos;



- e) los acuerdos de localidad, su establecimiento o los cambios de su forma y de sus condiciones generales;
  - f) los cambios en la clasificación tarifaria de los puertos;
  - g) el procedimiento para el envío de la información necesaria por los usuarios sobre el volumen previsto y la naturaleza de sus cargas; y
  - h) la presentación de la carga para su transporte y los requisitos relativos a la notificación de la disponibilidad de la carga.
- 3) En la medida en que figuren dentro de la esfera de actividad de una conferencia, también podrán ser objeto de consultas las siguientes cuestiones:
- a) el funcionamiento de los servicios de inspección de la carga;
  - b) los cambios de la estructura del servicio;
  - c) los efectos de la implantación de nuevas técnicas en el transporte de carga, en particular la unitarización, con la consiguiente reducción de los servicios de tipo tradicional o pérdida de servicios directos; y
  - d) la adecuación y la calidad de los servicios de transporte marítimo, incluido el efecto que los acuerdos de distribución del tráfico y los acuerdos de distribución de derechos de escalas o de salidas tienen sobre la disponibilidad y los fletes de los servicios de transporte marítimo que se ofrecen, los cambios de las zonas en que presten servicios y la regularidad de las escalas de los buques de la conferencia.
- 4) Las consultas se celebrarán antes de que se adopten decisiones finales, e menos que el presente Código disponga otra cosa. Se notificará por adelantado la intención de adoptar decisiones sobre las cuestiones a que se refieren los párrafos 2) y 3) del artículo 11. Cuando ello sea imposible, podrán adoptarse decisiones urgentes mientras se celebran las consultas.
- 5) Las consultas se iniciarán sin demoras injustificadas y en todo caso dentro del plazo máximo que se especifique en el acuerdo de conferencia o, de no existir tal estipulación en el acuerdo, a más tardar 30 días después de la fecha en que se reciba la propuesta de celebración de consultas, salvo que en el presente Código se establezcan plazos diferentes.

G) Cuando se celebren consultas, las partes harán todo lo posible por proporcionar la información pertinente, por celebrar conversaciones oportunamente y por aclarar las cuestiones a fin de resolver los problemas de que se trate. Cada una de las partes interesadas tendrá en cuenta las opiniones y los problemas de la otra y tratará de llegar a un acuerdo compatible con su viabilidad comercial.

#### CAPITULO IV: FLETES

##### Artículo 12

##### Criterios para la determinación de los fletes

Al adoptar una decisión sobre todas las cuestiones relacionadas con la política de fletes a que se hace referencia en el presente Código, se tendrán en cuenta, a menos que se disponga otra cosa, las siguientes consideraciones:

- a) Los fletes se fijarán al nivel más bajo que sea posible desde el punto de vista comercial y permitirán que los navieros obtengan un beneficio razonable;
- b) Los gastos de explotación de las conferencias se evaluarán, por lo general, en forma integrada para el viaje completo de ida y vuelta de los buques. Cuando sea pertinente, el viaje de ida y el de vuelta se considerarán por separado. Al determinar los fletes se tendrán en cuenta, entre otros factores, la naturaleza de las cargas, la relación entre el peso y el volumen de las cargas, así como el valor de las cargas;
- c) Al fijar los fletes de promoción y/o los fletes especiales aplicables a determinados productos, se tendrán en cuenta las condiciones que rigen el comercio de tales productos de los países a que prestan servicios las conferencias, en particular de los países en desarrollo y de los países sin litoral.

### Artículo 13

#### Tarifas de las conferencias y clasificación de las tarifas

- 1) Las tarifas de las conferencias no establecerán diferencias injustas entre usuarios en situación análoga. Las compañías navieras miembros de una conferencia respetarán estrictamente los fletes, reglas y condiciones indicados en las tarifas y demás documentos publicados por la conferencia que gocen de validez, así como cualesquiera acuerdos especiales que estén permitidos conforme al presente Código.
- 2) Las tarifas de las conferencias deben elaborarse con sencillez y claridad, de modo que contengan el menor número posible de clases/categorías, según las exigencias particulares del tráfico, y que especifiquen un flete para cada producto y, cuando convenga, para cada clase o categoría: a fin de facilitar la compilación y análisis estadísticos, deben también indicar, siempre que sea posible, el número correspondiente de la partida de la Clasificación Uniforme para el Comercio Internacional, de la Nomenclatura Arancelaria de Bruselas o de cualquier otra nomenclatura que se adopte internacionalmente; la clasificación de los productos en las tarifas debe prepararse, cuando sea factible, en colaboración con las organizaciones de usuarios y otras organizaciones nacionales e internacionales interesadas.

### Artículo 14

#### Aumentos generales de los fletes

- 1) Toda conferencia notificará con un mínimo de 150 días de antelación, o según las prácticas regionales y/o los acuerdos, a las organizaciones de usuarios o a los representantes de los usuarios y/o a los usuarios y, cuando se requiera, a las autoridades competentes de los países cuyo tráfico es servido por la conferencia, su intención de proceder a un aumento general de los fletes, con indicación de su cuantía, de la fecha de entrada en vigor y de las razones en que se basa el aumento propuesto.

- 2) A petición de cualquiera de las partes que el presente Código prescribe al efecto, hecha dentro de un plazo convenido a contar de la recepción de la notificación se iniciarán las consultas, de conformidad con las disposiciones pertinentes del presente Código, dentro de un plazo estipulado que no exceda de 30 días o que haya sido previamente fijado por las partes interesadas; las consultas versarán sobre las razones en que se basa el aumento propuesto, la cuantía de éste y la fecha a partir de la cual ha de surtir efectos.
- 3) Con miras a acelerar las consultas, toda conferencia podrá presentar a las partes participantes, con antelación razonable a su celebración, un informe preparado por contadores independientes de fama reconocida, y en todo caso deberán hacerlo, siempre que sea factible, cuando lo solicite cualquiera de las partes que, conforme a lo prescrito en el presente Código, tengan derecho a participar en las consultas sobre aumentos generales de fletes; tal informe incluirá, cuando las partes que lo soliciten lo acepten como una de las bases de las consultas, un análisis global de los datos relativos a los gastos e ingresos pertinentes que, a juicio de la conferencia, hacen necesario un aumento de los fletes.
- 4) Si se llega a un acuerdo como resultado de las consultas, el aumento de los fletes entrará en vigor a partir de la fecha que se indique en la notificación hecha conforme al párrafo 1) del artículo 14, a menos que las partes interesadas convengan en una fecha posterior.
- 5) Cuando no se llegue a ningún acuerdo dentro de los 30 días siguientes a la notificación hecha conforme al párrafo 1) del artículo 14, y con sujeción a los procedimientos prescritos en el presente Código, la cuestión se someterá inmediatamente a conciliación internacional obligatoria conforme al capítulo VI. La recomendación de los conciliadores, si es aceptada por las partes interesadas, obligará a éstas, se ejecutará con sujeción a lo dispuesto en el párrafo 9) del artículo 14 y será efectiva a partir de la fecha mencionada en ella.

6) Con sujeción a lo dispuesto en el párrafo 9) del artículo 14, toda conferencia podrá aplicar un aumento general de los fletes en espera de la recomendación de los conciliadores. Al formular su recomendación, los conciliadores deberán tener en cuenta la cuantía del aumento efectuado por la conferencia y el plazo durante el cual haya estado en vigor. Si la conferencia rechaza la recomendación de los conciliadores, los usuarios y/o las organizaciones de usuarios tendrán derecho, previa la notificación apropiada, a no considerarse obligados por ningún acuerdo u otro contrato celebrado con esa conferencia que les impida utilizar compañías no miembros de la conferencia. Cuando exista un acuerdo de lealtad, los usuarios y/o las organizaciones de usuarios enviarán en un plazo de 30 días una notificación en el sentido de que ya no se considerarán obligados por el acuerdo, y esa notificación surtirá efectos a partir de la fecha que se mencione en la misma, previéndose para ello en el acuerdo de lealtad un plazo que no será inferior a 30 días ni superior a 90.

7) La rebaja diferida que se deba al usuario y que haya sido acumulada por la conferencia no será retenida ni confiscada por la conferencia como consecuencia de una decisión tomada por el usuario conforme al párrafo 6) del artículo 14.

8) Cuando el tráfico de un país servido por compañías navieras miembros de una conferencia en una ruta determinada consista en su mayor parte en un solo producto o en unos pocos productos principales, todo aumento de los fletes aplicables a uno o varios de esos productos se considerará como un aumento general de los fletes y se aplicarán las disposiciones pertinentes del presente Código.

9) Todo aumento general de los fletes que las conferencias efectúen de conformidad con el presente Código deberá estar en vigor por un período de duración mínima determinada, sin perjuicio de lo dispuesto en las normas relativas a los recargos y a los ajustes de fletes que sean consecuencia de fluctuaciones de los tipos de cambio. El período en que deba aplicarse un aumento general de los fletes es una

de las cuestiones que procederá examinar durante las consultas que se lleven a cabo conforme al párrafo 2) del artículo 14, pero, si las partes interesadas no acuerdan otra cosa durante las consultas, el período mínimo entre la fecha en que empiece a surtir efectos un aumento general de los fletes y la fecha en que se notifique el siguiente aumento general de los fletes conforme al párrafo 1) del artículo 14 no deberá ser inferior a 10 meses.

## Artículo 15

### Fletes de promoción

- 1) Las conferencias deben establecer fletes de promoción para las exportaciones no tradicionales.
- 2) Los usuarios, las organizaciones de usuarios o los representantes de usuarios interesados presentarán a la conferencia toda la información necesaria y razonable para justificar la concesión de un flete de promoción.
- 3) Se establecerá un procedimiento especial para llegar a una decisión acerca de las solicitudes de concesión de fletes de promoción dentro de los 30 días siguientes a la fecha de recepción de esa información, a menos que se estipule otra cosa por mutuo acuerdo. Se establecerá una clara distinción entre este procedimiento y el procedimiento general para examinar la posibilidad de reducir los fletes de otros productos o exonerarlos del aumento de fletes.
- 4) La conferencia facilitará información acerca del procedimiento de examen de las solicitudes de concesión de fletes de promoción a los usuarios y/o a las organizaciones de usuarios y, previa solicitud, a los gobiernos y/u otras autoridades competentes de los países a cuyo tráfico preste servicios la conferencia.

5) Todo flete de promoción se concederá normalmente por un período de 12 meses, a menos que las partes interesadas convengan mutuamente en otra cosa. Antes de la expiración de ese período, el flete de promoción se revisará a petición del usuario y/o de la organización de usuarios interesados, y en tal caso corresponderá al usuario y/o a la organización de usuarios demostrar, a petición de la conferencia, que el mantenimiento del flete está justificado una vez transcurrido el período inicial.

6) Al examinar una solicitud de concesión de flete de promoción, la conferencia podrá tener en cuenta que el flete, si bien debe promover la exportación del producto no tradicional para el que se solicita, no es de naturaleza tal que cree distorsiones competitivas considerables en la exportación de un producto análogo procedente de otro país al que preste servicios la conferencia.

7) Los fletes de promoción no quedarán exentos de la imposición de un recurso o de un factor de reajuste de la moneda conforme a los artículos 16 y 17.

8) Toda compañía naviera miembro de una conferencia que preste servicios a los puertos correspondientes de un tráfico de la conferencia deberá aceptar una proporción equitativa de las cargas para las cuales la conferencia haya establecido fletes de promoción y no podrá negarse a ello sin motivo.

#### Artículo 16

##### Recargos

1) Los recargos que imponga una conferencia para hacer frente a aumentos imprevistos o extraordinarios de los gastos o para compensar pérdidas de ingresos se considerarán temporales. Se reducirán a medida que vayan mejorando la situación o las circunstancias para hacer frente a las cuales fueron impuestos y, con sujeción a las disposiciones del párrafo 6) del artículo 16, se suprimirán en cuanto desaparezcan la situación o las circunstancias que motivaron su imposición. Esto se indicará en el momento de la imposición de los recargos y, en lo posible, se describirá el cambio de situación o de circunstancias que ha de dar lugar a su aumento, reducción o supresión.

2) Los recargos impuestos sobre el transporte de carga hasta un determinado puerto o desde él también se considerarán temporales y asimismo se aumentarán, reducirán o suprimirán, con sujeción a lo dispuesto en el párrafo 6) del artículo 16, cuando cambie la situación en ese puerto.

3) Antes de imponer un recargo, ya sea general, ya se aplique solamente a un determinado puerto, se hará una notificación y, cuando así se solicite, se celebrarán consultas, de conformidad con los procedimientos del presente Código, entre la conferencia interesada y las demás partes que resulten directamente afectadas por el recargo y tengan, según lo dispuesto en el presente Código, derecho a participar en tales consultas, salvo que circunstancias excepcionales justifiquen la imposición inmediata del recargo. Cuando se haya impuesto un recargo sin que haya habido previamente consultas, éstas deberán celebrarse, si así se solicita, lo antes posible después de impuesto el recargo. Antes de tales consultas, las conferencias proporcionarán los datos que, a su juicio, justifiquen la imposición del recargo.

4) A menos que las partes convengan en otra cosa, si dentro de los 15 días siguientes a la recepción de la notificación hecha conforme al párrafo 3) del artículo 16 no se llega a ningún acuerdo sobre la cuestión del recargo entre las partes interesadas a que se hace referencia en ese artículo, se aplicarán las disposiciones pertinentes del presente Código relativas al arreglo de controversias. No obstante, a menos que las partes interesadas convengan en otra cosa, podrá imponerse el recargo cuando aún esté pendiente la controversia, si ésta continúa sin resolverse después de transcurrido un plazo de 30 días contado a partir de la recepción de la mencionada notificación.

5) En el caso de que, en circunstancias excepcionales, se haya impuesto un recargo sin celebrar consultas previas conforme a lo dispuesto en el párrafo 3) del artículo 16, si no se llega a ningún acuerdo en las consultas ulteriores se aplicarán las disposiciones pertinentes del presente Código relativas al arreglo de controversias.



6) La pérdida financiera que sufran las compañías navieras miembros de una conferencia como consecuencia de cualquier retraso que, a causa de las consultas y/u otros procedimientos destinados a resolver las controversias sobre la imposición de recargos conforme a las disposiciones del presente Código, se haya producido en relación con la fecha desde la que había de imponerse el recargo en virtud de la notificación hecha conforme al párrafo 3) del artículo 16, podrá ser compensada por una prórroga equivalente del recargo antes de su supresión. A la inversa, cuando la conferencia imponga un recargo y se acuerde y decida ulteriormente, como consecuencia de las consultas u otros procedimientos establecidos en el presente Código, que el recargo es injustificado o excesivo, las cantidades percibidas por tal concepto o el exceso de las mismas, según se determine en la forma indicada, serán devueltos, a menos que se haya convenido en otra cosa, a las partes interesadas si éstas lo reclaman y dentro de los 30 días siguientes a tal reclamación.

#### Artículo 17

##### Modificación de los tipos de cambio de las monedas

1) Las modificaciones de los tipos de cambio, incluida la devaluación o revaluación oficial, que hagan que varíen los gastos y/o los ingresos operacionales globales de las compañías navieras miembros de una conferencia en lo que se refiere a sus operaciones dentro de la conferencia constituirán un motivo válido para que la conferencia aplique un factor de reajuste de las monedas o una modificación de los fletes. Los reajustes o modificaciones deberán hacerse de modo que, en lo posible, las compañías miembros interesadas no resulten en conjunto favorecidas ni perjudicadas. Los reajustes o modificaciones podrán revestir la forma de recargos o descuentos de monedas o de aumentos o reducciones de los fletes.

2) Tales reajustes o modificaciones serán objeto de notificación, que deberá hacerse, en su caso, conforme a las prácticas regionales, y habrá consultas según lo dispuesto en el presente Código entre la conferencia interesada y las demás partes directamente afectadas que, conforme al presente Código, tengan derecho a participar

en ellas, salvo que circunstancias excepcionales justifiquen la imposición inmediata del factor de reajuste de las monedas o la modificación de los fletes. Cuando tales medidas se hayan tomado sin que haya habido previamente consultas, éstas deberán celebrarse ulteriormente tan pronto como sea posible. En las consultas se examinarán la aplicación, el monto y la fecha de vigencia del factor de reajuste de las monedas o de la modificación de los fletes, y a tal efecto se seguirán los mismos procedimientos que se prescriben en los párrafos 4) y 5) del artículo 16 respecto de los recargos. Tales consultas habrán de celebrarse y finalizarse dentro de un plazo que no exceda de 15 días, contado a partir de la fecha en que se haya anunciado la intención de aplicar un recargo monetario o de modificar los fletes.

3) Cuando no se llegue a ningún acuerdo mediante las consultas en un plazo de 15 días, se aplicarán las disposiciones pertinentes del presente Código relativas al arreglo de controversias.

4) Las disposiciones del párrafo 6) del artículo 16 se aplicarán, con las adaptaciones necesarias, a los factores de reajuste de las monedas y a las modificaciones de los fletes a que se refiere el presente artículo.

#### CAPITULO V: OTRAS CUESTIONES

##### Artículo 18

##### Buques de lucha

Las compañías navieras miembros de una conferencia no utilizarán buques de lucha en el tráfico de la conferencia para excluir, impedir o reducir la competencia eliminando de dicho tráfico a una compañía no miembro de esa conferencia.

## Artículo 19

### Adecuación de los servicios

- 1) Las conferencias deben adoptar las medidas necesarias y oportunas para asegurar que sus compañías miembros proporcionen servicios regulares, adecuados y eficientes con la frecuencia requerida en las rutas que sirven y organizarán tales servicios de modo que se evite, en la medida de lo posible, la coincidencia y el distanciamiento de las salidas. Las conferencias también deben tomar en consideración las medidas especiales que sean necesarias para organizar los servicios de manera que respondan a las variaciones estacionales del volumen de la carga.
- 2) Las conferencias y las demás partes que conforme al presente Código tengan derecho a participar en las consultas, incluso las autoridades competentes si así lo desean, deben mantener en constante examen la demanda de espacio de carga, la adecuación e idoneidad de los servicios y, en particular, las posibilidades de racionalizar los servicios y aumentar su eficiencia, y para ello deben cooperar estrechamente. Los beneficios resultantes de la racionalización de los servicios deberán reflejarse debidamente en el nivel de los fletes.
- 3) En lo que se refiere a los puertos para los que una conferencia sólo presta servicios si la carga alcanza un mínimo especificado, se indicará en la tarifa ese mínimo. Los usuarios deben notificar con la antelación oportuna la disponibilidad de tal carga.

## Artículo 20

### Oficina central de la conferencia

Como norma general, toda conferencia establecerá su oficina central en un país a cuyo tráfico preste servicios, a menos que las compañías navieras miembros convengan en otra cosa.

## Artículo 21

### Representación

Las conferencias tendrán representantes locales en todos los países a que presten servicios, pero cuando ello no sea posible por razones prácticas podrán establecer una representación regional. Los nombres y las direcciones de los representantes deberán poder conseguirse fácilmente, y los representantes asegurarán que las opiniones de los usuarios lleguen rápidamente a conocimiento de las conferencias, y viceversa, a fin de acelerar la adopción de decisiones. Cuando una conferencia lo estime oportuno, delegará poderes de decisión suficientes en sus representantes.

## Artículo 22

### Contenido de los acuerdos de conferencia, acuerdos de participación en el tráfico y acuerdos de lealtad

Los acuerdos de conferencia, los acuerdos de participación en el tráfico y los acuerdos de lealtad se ajustarán a los requisitos pertinentes del presente Código y podrán incluir cualesquiera otras disposiciones que se convengan y que no sean incompatibles con el presente Código.

## SEGUNDA PARTE

### CAPITULO VI: DISPOSICIONES Y MECANISMO PARA LA SOLUCION DE LAS CONTROVERSIAS

#### A. Disposiciones generales

##### Artículo 23

1) Las disposiciones del presente capítulo se aplicarán cuando surja una controversia relativa a la aplicación o ejecución de las disposiciones del presente Código entre las partes siguientes:

- a) una conferencia y una compañía naviera;
- b) las compañías navieras miembros de una conferencia;
- c) una conferencia o una de sus compañías navieras miembros y una organización de usuarios, representantes de usuarios o usuarios; y
- d) dos o más conferencias.

A los efectos del presente capítulo, por "parte" se entienden las partes originales en la controversia, así como los terceros que se hayan sumado al procedimiento de conciliación conforme al apartado a) del artículo 34.

2) Las controversias entre compañías navieras del mismo nublón, así como las controversias entre organizaciones del mismo país, se resolverán en el marco de la jurisdicción nacional de ese país, a menos que ello cree serias dificultades para la aplicación de las disposiciones del presente Código.

3) Las partes en una controversia procurarán ante todo resolverla mediante un intercambio de opiniones o negociaciones directas con el propósito de hallar una solución mutuamente satisfactoria.

4) Las controversias entre las partes mencionadas en el párrafo 1 del artículo 23 relativas a:

- a) la denegación del ingreso de una compañía naviera nacional en una conferencia que sirva al comercio exterior del país de esa compañía naviera;
- b) la denegación del ingreso de una compañía naviera de un tercer país en una conferencia;
- c) la expulsión de una compañía naviera de una conferencia;
- d) la incompatibilidad de un acuerdo de conferencia con el presente Código;
- e) un aumento general de los fletes;
- f) los recargos;
- g) las modificaciones de los fletes o la imposición de un factor de ajuste de las monedas con motivo de variaciones en el tipo de cambio;
- h) la participación en el tráfico; e
- i) la forma y las estipulaciones de los acuerdos de lealtad propuestos

que no se hayan resuelto mediante un intercambio de opiniones o negociaciones directas se someterán, a petición de cualquiera de las partes en la controversia, a conciliación internacional obligatoria de conformidad con lo dispuesto en el presente capítulo.

#### Artículo 24

1) El procedimiento de conciliación se iniciará a instancia de cualquiera de las partes en la controversia.

2) La instancia deberá presentarse:

- a) en las controversias relativas a la calidad de miembro de una conferencia, dentro de los 60 días siguientes a la fecha en que el solicitante haya tenido noticia de la decisión de la conferencia y de las razones en que ésta se basa, de conformidad con lo dispuesto en el párrafo 4) del artículo 1 y en el párrafo 3) del artículo 4;
- b) en las controversias relativas a los aumentos generales de los fletes, a más tardar en la fecha en que expire el plazo de notificación prescrito en el párrafo 1) del artículo 14;

- c) en las controversias relativas a los recargos, a más tardar en la fecha en que expire el plazo de 30 días prescrito en el párrafo 4) del artículo 16 o, cuando no se haya hecho ninguna notificación, a más tardar dentro de los 15 días siguientes a la fecha en que el recargo haya entrado en vigor; y
  - d) en las controversias relativas a modificaciones de los fletes o a la aplicación de un factor de ajuste de las monedas con motivo de variaciones en el tipo de cambio, a más tardar cinco días después de la fecha en que expire el plazo prescrito en el párrafo 3) del artículo 17.
- 3) No se aplicarán las disposiciones del párrafo 2) del artículo 24 a una controversia sometida a conciliación internacional obligatoria conforme al párrafo 3) del artículo 25.
- 4) La conciliación en controversias distintas de las mencionadas en el párrafo 2) del artículo 24 podrá solicitarse en cualquier momento.
- 5) Los plazos especificados en el párrafo 2) del artículo 24 podrán prorrogarse por acuerdo entre las partes.
- 6) Se reputará que la conciliación se ha instado en debida forma si se prueba que la instancia se ha enviado a la otra parte por correo certificado, telegrama o teletipo o se le ha entregado dentro de los plazos prescritos en los párrafos 2) o 5) del artículo 24.
- 7) Cuando no se haya presentado ninguna instancia dentro de los plazos prescritos en los párrafos 2) o 5) del artículo 24, la decisión de la conferencia será firme y ninguna de las partes en la controversia podrá incoar procedimiento alguno en virtud del presente capítulo para impugnar tal decisión.

#### Artículo 25

- 1) Cuando las partes hayan acordado que las controversias mencionadas en los apartados a), b), c), d), h) e i) del párrafo 4) del artículo 23 se resuelvan por medios distintos de los establecidos en ese artículo o se hayan puesto de acuerdo en los medios que han de utilizarse para resolver una determinada controversia que ha surgido entre ellas, tales controversias se resolverán, a instancia de cualquiera de las partes en la controversia, con arreglo al procedimiento previsto en su acuerdo.

2) La norma del párrafo 1) del artículo 25 se aplicará también a las controversias mencionadas en los apartados e), f) y g) del párrafo 4) del artículo 23, a menos que la legislación, las normas o los reglamentos nacionales priven a los usuarios de esta libertad de elección.

3) Cuando se haya iniciado el procedimiento de conciliación, tal procedimiento tendrá prioridad sobre los remedios establecidos por la legislación nacional. Si una de las partes busca un remedio al amparo de la legislación nacional respecto de una controversia a la cual se aplica el presente capítulo sin hacer valer el procedimiento que éste dispone, en ese caso, a instancia de cualquier otra parte requerida en dicho procedimiento, se iniciará éste y el tribunal u otra autoridad del país donde se busque el remedio aplicará a la controversia el procedimiento definido en el presente capítulo.

#### Artículo 26

1) Las Partes Contratantes conferirán a las conferencias y a las organizaciones de usuarios la capacidad necesaria para la aplicación de las disposiciones del presente capítulo. En particular:

- a) una conferencia o una organización de usuarios podrá incoar un procedimiento como parte o ser designada parte en un procedimiento a título colectivo;
- b) toda notificación dirigida a una conferencia u organización de usuarios a título colectivo constituirá también una notificación a cada miembro de esa conferencia u organización de usuarios;
- c) toda notificación a una conferencia u organización de usuarios se remitirá a las señas de la oficina central de la conferencia u organización de usuarios. Cada conferencia u organización de usuarios deberá registrar ante el Registrador designado de acuerdo con el párrafo 1) del artículo 46 las señas de su oficina central. En caso de que una conferencia u organización de usuarios no registre sus señas o no tenga oficina central, una notificación dirigida a cualquier miembro a nombre de la conferencia u organización de usuarios se considerará como una notificación a esa conferencia u organización.



2) Toda aceptación o rechazo de una recomendación de los conciliadores por una conferencia o una organización de usuarios se considerará aceptación o rechazo de tal recomendación por parte de cada uno de sus miembros.

#### Artículo 27

A menos que las partes convengan otra cosa, los conciliadores podrán tomar la decisión de hacer una recomendación sin procedimiento oral sobre la base de los alegatos presentados por escrito.

#### B. Conciliación internacional obligatoria

#### Artículo 28

En la conciliación internacional obligatoria, las autoridades competentes de una Parte Contratante participarán, si así lo desean, en el procedimiento de conciliación para apoyar a una parte que sea nacional de aquella Parte Contratante, o para apoyar a una parte que tenga una controversia relacionada con el comercio exterior de esa Parte Contratante. Las autoridades competentes podrán optar por actuar como observadores en ese procedimiento de conciliación.

#### Artículo 29

- 1) En la conciliación internacional obligatoria, las actuaciones se celebrarán en el lugar que convengan por unanimidad las partes o, en defecto de tal acuerdo, en el lugar que deciden los conciliadores.
- 2) Cuando determinen el lugar donde se celebrarán las actuaciones de conciliación, las partes y los conciliadores tendrán en cuenta, entre otros, los países que estén relacionados directamente con la controversia, para lo cual tomarán en consideración el país de la compañía naviera interesada y, sobre todo cuando la controversia se refiera a la carga, el país de donde proceda ésta.

### Artículo 30

- 1) A los efectos del presente capítulo se confeccionará una Lista Internacional de Conciliadores, integrada por expertos de gran prestigio o experiencia en cuestiones de derecho, economía del transporte marítimo, o comercio exterior y finanzas, según lo determinen las Partes Contratantes que los elijan, que actuarán a título independiente.
- 2) Cada Parte Contratante podrá proponer en todo momento hasta 12 miembros de la Lista y comunicará sus nombres al Registrador. Las propuestas se harán en cada caso por períodos de seis años y podrán ser renovadas. En caso de fallecimiento, incapacidad o renuncia de un miembro de la Lista, la Parte Contratante que lo haya propuesto propondrá un sustituto por lo que reste del período. Las propuestas surtirán efecto desde la fecha en que el Registrador reciba la notificación en que se hacen.
- 3) El Registrador tendrá la Lista al día e informará regularmente a las Partes Contratantes de la composición de la Lista.

### Artículo 31

- 1) El objeto de la conciliación es llegar a una solución amistosa de la controversia mediante recomendaciones formuladas por conciliadores independientes.
- 2) Los conciliadores determinarán y aclararán los puntos en controversia, pedirán a las partes cualquier información que requieran para ello y, sobre esta base, formularán a las partes una recomendación para la solución de la controversia.
- 3) Las partes cooperarán de buena fe con los conciliadores a fin de que éstos puedan desempeñar sus funciones.

4) Sin perjuicio de lo dispuesto en el párrafo 2) del artículo 25, en cualquier momento durante las actuaciones del procedimiento de conciliación las partes en la controversia podrán adoptar de común acuerdo la decisión de recurrir a un procedimiento diferente para su solución. Las partes en una controversia que haya quedado sometida a un procedimiento distinto del que se prevé en el presente capítulo pueden decidir de mutuo acuerdo recurrir a la conciliación internacional obligatoria.

#### Artículo 32

- 1) Las actuaciones del procedimiento de conciliación se encomendarán a un conciliador o a un número impar de conciliadores convenidos o designados por las partes.
- 2) Cuando las partes no puedan ponerse de acuerdo sobre el número o la designación de los conciliadores previstos en el párrafo 1) del artículo 32, las actuaciones del procedimiento de conciliación se encomendarán a tres conciliadores, uno designado por cada parte en los escritos de demanda y contestación respectivamente, y el tercero, que actuará como Presidente, por los dos conciliadores así designados.
- 3) Si la contestación no indica el nombre de un conciliador que habrá de designarse en los casos en que se aplicaría el párrafo 2) del artículo 32, el segundo conciliador será elegido por sorteo, dentro de los 30 días siguientes a la recepción de la demanda, por el conciliador designado en ésta de entre los miembros de la Lista propuestos por la Parte Contratante o las Partes Contratantes de que sea nacional (sean nacionales) el demandado (los demandados).
- 4) Cuando los conciliadores designados de conformidad con los párrafos 2) o 3) del artículo 32 no puedan ponerse de acuerdo sobre la designación del tercer conciliador dentro de los 15 días siguientes a la fecha de nombramiento del segundo conciliador, el tercer conciliador será elegido por sorteo en el plazo de 5 días por los conciliadores ya designados. Antes de proceder a la elección por sorteo:

- a) ningún miembro de la Lista de Conciliadores que posea la misma nacionalidad que cualquiera de los dos conciliadores ya designados podrá ser seleccionado para la elección por sorteo;
- b) cada uno de los dos conciliadores ya designados podrá excluir un número igual de nombres de la Lista de Conciliadores, con la salvedad de que por lo menos 30 miembros de la Lista podrán seguir siendo seleccionados para la elección por sorteo.

#### Artículo 33

- 1) Cuando varias partes soliciten conciliación con el mismo demandado respecto del mismo asunto o de asuntos con el cual o los cuales estén directamente relacionadas, el demandado podrá pedir la acumulación de esos asuntos.
- 2) La petición de acumulación será examinada y decidida por mayoría de votos por los presidentes de los conciliadores elegidos hasta el momento. Si se accede a dicha petición, los presidentes designarán a los conciliadores que examinarán los asuntos acumulados entre los conciliadores designados o elegidos hasta el momento, con la condición de que se elija un número impar de conciliadores y de que el conciliador primeramente designado por cada una de las partes será uno de los conciliadores que examinarán los asuntos acumulados.

#### Artículo 34

Cualquier parte distinta de la autoridad competente a que se hace referencia en el artículo 28 podrá sumarse al procedimiento de conciliación, una vez iniciado éste,

sea

- a) como parte, si tiene un interés económico directo en el asunto,

sea

- b) como parte coadyuvante de una de las partes originales, si tiene un interés económico indirecto en el asunto,

a menos que una de las partes originales se oponga a ello.

#### Artículo 35

- 1) Las recomendaciones de los conciliadores se harán de conformidad con las disposiciones del presente Código.
- 2) Cuando el presente Código guarde silencio respecto de algún punto, los conciliadores aplicarán la ley que las partes acuerden en el momento de iniciarse el procedimiento de conciliación o una vez iniciado éste, pero no después de que se hayan presentado las pruebas a los conciliadores. En defecto de tal acuerdo, se aplicará la ley que a juicio de los conciliadores guarde relación más estrecha con la controversia.
- 3) Los conciliadores no zanjarán la controversia ex aequo et bono a menos que las partes así lo acuerden después de haber surgido aquélla.
- 4) Los conciliadores no pronunciarán el non liquet so pretexto de oscuridad de la ley.
- 5) Los conciliadores podrán recomendar los recursos y reparaciones que se prevean en la ley aplicable a la controversia.

#### Artículo 36

Las recomendaciones de los conciliadores incluirán una exposición de motivos.

#### Artículo 37

- 1) A menos que las partes hayan acordado antes o después del procedimiento de conciliación, o durante éste, que la recomendación de los conciliadores sea obligatoria, tal recomendación se hará obligatoria mediante la aceptación de las partes. La recomendación que haya sido aceptada por algunas de las partes en la controversia será obligatoria sólo en lo que se refiera a esas partes.

- 2) La aceptación de la recomendación deberá ser comunicada por las partes a los conciliadores, en la dirección por éstos especificada, dentro de los 30 días siguientes a la recepción de la notificación de la recomendación; en otro caso, se considerará que la recomendación no ha sido aceptada.
- 3) Dentro de los 30 días siguientes al plazo indicado en el párrafo 2) del artículo 37, cualquier parte que no acepte la recomendación notificará a los conciliadores y a las demás partes, en forma completa y por escrito, las razones por las que ha rechazado la recomendación.
- 4) Cuando la recomendación haya sido aceptada por las partes, los conciliadores levantarán inmediatamente y firmarán un acta de la solución, momento a partir del cual la recomendación será obligatoria para esas partes. Cuando la recomendación no haya sido aceptada por todas las partes, los conciliadores redactarán, en lo que respecta a las partes que rechazan la recomendación, un informe en el que harán constar la controversia y el hecho de que esas partes no han podido llegar a solucionarla.
- 5) Toda recomendación que llegue a ser obligatoria para las partes deberá ser ejecutada por éstas inmediatamente o dentro del plazo que se especifique en la recomendación.
- 6) Cualquier parte podrá condicionar su aceptación a la aceptación de todas las demás partes en la controversia o de cualesquiera de ellas.

#### Artículo 38

- 1) La recomendación constituirá la solución definitiva de la controversia entre las partes que la acepten, salvo en la medida que la recomendación no sea reconocida ni ejecutada conforme a lo dispuesto en el artículo 39.
- 2) El término "recomendación" comprenderá toda decisión que la interprete, aclare o revise y que haya sido dictada por los conciliadores antes de haber sido aceptada la recomendación.

#### Artículo 39

- 1) Cada Parte Contratante reconocerá como obligatoria toda recomendación entre las partes que la hayan aceptado y, con sujeción a lo dispuesto en los párrafos 2) y 3) del artículo 39, hará cumplir, a instancia de cualquiera de tales partes, todas las obligaciones que imponga esa recomendación como si se tratara de una decisión firme de un tribunal de justicia de esa Parte Contratante.
- 2) La recomendación no será ejecutada ni reconocida a instancia de la parte mencionada en el párrafo 1) del artículo 39 sólo cuando el tribunal de justicia o autoridad competente del país donde se pida su reconocimiento y ejecución estime que:
  - a) cualquiera de las partes que ha aceptado la recomendación estaba sujeta a alguna incapacidad legal, en virtud de la ley que le era aplicable, en el momento de la aceptación;
  - b) en la formulación de la recomendación ha intervenido dolo o coacción;
  - c) la recomendación es contraria al orden público del país en que se solicita su ejecución;
  - d) la designación de los conciliadores o el procedimiento de conciliación no se ha ajustado a las disposiciones del presente Código.
- 3) No deberá ejecutarse ni reconocerse cualquier parte de la recomendación cuando el tribunal de justicia u otra autoridad competente estime que tal parte queda comprendida en cualquiera de los apartados del párrafo 2) del artículo 39 y puede separarse de las demás partes de la recomendación. Cuando no pueda separarse tal parte, no podrá ejecutarse ni reconocerse la recomendación en su conjunto.

#### Artículo 40

- 1) Cuando la recomendación haya sido aceptada por todas las partes, la recomendación y los motivos de la misma podrán publicarse con el consentimiento de todas las partes.

2) Cuando la recomendación haya sido rechazada por una o varias de las partes, pero haya sido aceptada por una o varias de las partes:

- a) la parte o las partes que hayan rechazado la recomendación publicarán las razones de su rechazo, dadas de conformidad con el párrafo 3) del artículo 37, y al mismo tiempo podrán publicar la recomendación y los motivos de la misma;
- b) toda parte que haya aceptado la recomendación podrá publicar la recomendación y los motivos de la misma; también podrá publicar las razones del rechazo dadas por cualquier otra parte, a menos que esta otra parte ya haya publicado su rechazo y las razones en que se basa, de conformidad con el apartado a) del párrafo 2) del artículo 40.

3) Cuando la recomendación no haya sido aceptada por ninguna de las partes, cada parte podrá publicar la recomendación y los motivos de la misma, así como su propio rechazo y las razones en que se basa.

#### Artículo 41

- 1) Los documentos y declaraciones que contengan información sobre los hechos y que hayan sido proporcionados por cualquier parte a los conciliadores se harán públicos a menos que esa parte o la mayoría de los conciliadores acuerden otra cosa.
- 2) Los documentos y declaraciones de esa índole proporcionados por una parte podrán ser presentados por ella en defensa de su posición en los procedimientos subsiguientes sobre la misma controversia y entre las mismas partes.

#### Artículo 42

Quando la recomendación no llegue a ser obligatoria para las partes, las opiniones expresadas o los motivos dados por los conciliadores o las concesiones u ofertas hechas por las partes para los efectos del procedimiento de conciliación no afectarán a los derechos y las obligaciones que tenga en virtud de la ley cualquiera de las partes.



#### Artículo 43

- 1) a) Las costas de los conciliadores y todas las costas de la administración del procedimiento de conciliación serán sufragadas por igual por las partes en el procedimiento, a menos que éstas convengan otra cosa.
- b) Cuando se haya iniciado el procedimiento de conciliación, los conciliadores tendrán derecho a exigir un anticipo o una garantía respecto de las costas mencionadas en el apartado a) del párrafo 1) del artículo 43.
- 2) Cada parte sufragará todos los gastos en que incurra en relación con el procedimiento, a menos que las partes convengan otra cosa.
- 3) No obstante lo dispuesto en los párrafos 1) y 2) del artículo 43, los conciliadores podrán, después de haber decidido por unanimidad que una parte ha presentado una demanda con ánimo de perjudicar o con temeridad, cargar a esa parte la totalidad o una parte de las costas de otras partes en el procedimiento. Esa decisión será firme y obligatoria para todas las partes.

#### Artículo 44

- 1) El hecho de que una parte deje de comparecer o de presentar sus alegatos en cualquier fase del procedimiento no se considerará como un reconocimiento de las pretensiones de la otra parte. En este caso, la otra parte podrá pedir a los conciliadores que cierren las actuaciones o que examinen las cuestiones que se les han sometido y formulen una recomendación de conformidad con las disposiciones del presente Código para hacer recomendaciones.
- 2) Antes de cerrar las actuaciones, los conciliadores concederán a la parte que no comparezca o no presente sus alegatos un plazo suplementario para hacerlo, que no excederá de 10 días, a menos que tengan motivos para creer que la referida parte no tiene la intención de comparecer o de presentar sus alegatos.

3) La inobservancia de los plazos señalados en el presente Código o fijados por los conciliadores, en particular de los plazos relativos a la presentación de escritos o de información, se considerará incomparecencia en las actuaciones.

4) Cuando se hayan cerrado las actuaciones por no haber comparecido una de las partes o por no haber presentado sus alegatos, los conciliadores extenderán un informe en el que harán constar la incomparecencia o no presentación de alegatos de esa parte.

#### Artículo 45

1) Los conciliadores seguirán los procedimientos estipulados en el presente Código.

2) Las normas de procedimiento que figuran en el anexo de la presente Convención se considerarán como Normas Modelo para orientación de los conciliadores. Los conciliadores podrán, de común acuerdo, utilizar, completar o modificar las normas que figuran en el anexo o formular sus propias normas de procedimiento, siempre que esas normas complementarias, modificadas u otras no sean incompatibles con las disposiciones del presente Código.

3) Las partes podrán adoptar, de común acuerdo, normas de procedimiento que no sean incompatibles con las disposiciones del presente Código, si convienen en que ello interesa para acelerar las actuaciones de conciliación y reducir su costo.

4) Los conciliadores formularán su recomendación por consenso o, de no ser esto posible, decidirán por mayoría de votos.

5) Las actuaciones del procedimiento de conciliación se cerrarán y los conciliadores dictarán su recomendación a más tardar seis meses después de la fecha en que se hayan designado los conciliadores, salvo en los casos mencionados en los apartados e), f) y g) del párrafo 4) del artículo 23, para los cuales regirán los plazos establecidos en el párrafo 1) del artículo 14 y en el párrafo 4) del artículo 16. El plazo de seis meses podrá ser prorrogado por acuerdo de las partes.

C. Mecanismo institucional

Artículo 46

1) Seis meses antes de la entrada en vigor de la presente Convención, el Secretario General de las Naciones Unidas designará, a reserva de la aprobación por la Asamblea General de las Naciones Unidas y habida cuenta de las opiniones expresadas por las Partes Contratantes, a un Registrador, que podrá contar con la asistencia del personal adicional que sea necesario para el desempeño de las funciones que se enumeran en el párrafo 2) del artículo 46. La Oficina de las Naciones Unidas en Ginebra prestará los servicios administrativos que necesiten el Registrador y su personal.

2) El Registrador desempeñará las siguientes funciones, en consulta, cuando proceda, con las Partes Contratantes:

- a) llevar la Lista de Conciliadores del Grupo Internacional de Conciliadores e informar regularmente a las Partes Contratantes de la composición de la Lista;
- b) dar a las partes interesadas que se lo pidan los nombres y las direcciones de los conciliadores;
- c) recibir y guardar copias de las solicitudes de conciliación, respuestas, recomendaciones, aceptaciones o rechazos, incluidas las razones en que se funden;
- d) facilitar a las organizaciones de usuarios, conferencias y gobiernos que las soliciten, y a expensas de esas organizaciones, conferencias y gobiernos, copias de las recomendaciones y de las razones de los rechazos, sin perjuicio de lo dispuesto en el artículo 40;
- e) facilitar información de carácter no confidencial sobre los casos de conciliación terminados y sin atribución a las partes interesadas, para la preparación de la documentación destinada a la Conferencia de Revisión mencionada en el artículo 52; y
- f) las demás funciones conferidas al Registrador de conformidad con el apartado c) del párrafo 1) del artículo 26 y con los párrafos 2) y 3) del artículo 30.

## CAPITULO VII: CLAUSULAS FINALES

### Artículo 47

#### Aplicación

- 1) Cada Parte Contratante adoptará las medidas legislativas u otras medidas que sean necesarias para aplicar la presente Convención.
- 2) Cada Parte Contratante comunicará al Secretario General de las Naciones Unidas, quien será el depositario, el texto de las medidas legislativas u otras medidas que haya adoptado para aplicar la presente Convención.

### Artículo 48

#### Firma, ratificación, aceptación, aprobación y adhesión

- 1) La presente Convención estará abierta a la firma desde el 1.º de julio de 1974 hasta el 30 de junio de 1975, inclusive, en la Sede de las Naciones Unidas, y posteriormente seguirá abierta a la adhesión.
- 2) Todos los Estados tienen derecho a adquirir la calidad de Parte Contratante en la presente Convención, mediante:
  - a) firma, con reserva de ratificación, aceptación o aprobación, seguida de ratificación, aceptación o aprobación; o
  - b) firma, sin reserva en cuanto a ratificación, aceptación o aprobación; o
  - c) adhesión.
- 3) La ratificación, aceptación, aprobación o adhesión se efectuará mediante el depósito de un instrumento al efecto en poder del depositario.

## Artículo 49

### Entrada en vigor

- 1) La presente Convención entrará en vigor seis meses después de la fecha en que al menos 24 Estados, cuyo tonelaje represente en conjunto como mínimo el 25% del tonelaje mundial, hayan llegado a ser Partes Contratantes en ella conforme al artículo 48. A los efectos del presente artículo, se considerará que el tonelaje es el que figura en el Lloyd's Register of Shipping, Statistical Tables 1973, cuadro 2, "World Fleets - Analysis by Principal Types", en lo que respecta a los buques de carga general (incluidos los buques de carga/pasaje) y los buques portacontenedores (completamente celulares), excluida la flota de reserva de los Estados Unidos y las flotas estadounidense y canadiense de los Grandes Lagos<sup>1/</sup>.
- 2) Respecto de cada Estado que con posterioridad la ratifique, acepte o apruebe o se adhiera a ella, la presente Convención entrará en vigor seis meses después de la fecha en que tal Estado haya depositado el instrumento pertinente.
- 3) Todo Estado que llegue a ser Parte Contratante en la presente Convención después de la entrada en vigor de una enmienda será considerado, de no haber manifestado una intención diferente:
  - a) Parte en la presente Convención en su forma enmendada, y
  - b) Parte en la Convención no enmendada con respecto a toda Parte en la presente Convención que no esté obligada por la enmienda.

---

<sup>1/</sup> Los requisitos en cuanto a tonelaje, a los efectos del párrafo 1) del artículo 49, figuran en el informe de la Conferencia de Plenipotenciarios de las Naciones Unidas sobre un Código de Conducta de las Conferencias Marítimas acerca de la segunda parte de la Conferencia (TD/CODE/10), anexo I.

## Artículo 50

### Denuncia

- 1) La presente Convención podrá ser denunciada por cualquier Parte Contratante en cualquier momento después de que hayan transcurrido dos años desde la fecha en que la Convención haya entrado en vigor.
- 2) La denuncia se notificará por escrito al depositario y surtirá efecto un año después de la fecha de recepción del instrumento de denuncia por el depositario, o al expirar cualquier plazo más largo que se especifique en ese instrumento.

## Artículo 51

### Enmiendas

- 1) Toda Parte Contratante podrá proponer una o varias enmiendas a la presente Convención, comunicándolas al depositario. El depositario transmitirá tales enmiendas a las Partes Contratantes, para su aceptación, y a los Estados que tengan derecho a llegar a ser Partes Contratantes en la presente Convención pero que no lo sean, para su información.
- 2) Se considerará que se ha aceptado cada enmienda propuesta y transmitida conforme al párrafo 1) del artículo 51 si ninguna Parte Contratante comunica al depositario ninguna objeción a tal enmienda dentro de los 12 meses siguientes a la fecha de su transmisión por el depositario. Si alguna Parte Contratante comunica una objeción a la enmienda propuesta, ésta no se considerará aceptada y no entrará en vigor.
- 3) Si no se ha comunicado ninguna objeción, la enmienda entrará en vigor para todas las Partes Contratantes seis meses después de la fecha en que haya expirado el plazo de 12 meses mencionado en el párrafo 2) del artículo 51.

## Artículo 52

### Conferencias de revisión

- 1) El depositario convocará una Conferencia de Revisión cinco años después de la fecha en que la presente Convención haya entrado en vigor, a fin de revisar su funcionamiento, con particular referencia a su aplicación, y examinar y adoptar las enmiendas pertinentes.
- 2) El depositario, cuatro años después de la fecha en que la presente Convención haya entrado en vigor, recabará la opinión de todos los Estados que tengan derecho a asistir a la Conferencia de Revisión y, basándose en las opiniones recibidas, preparará y transmitirá un proyecto de programa, así como las enmiendas propuestas para su examen por la Conferencia.
- 3) Análogamente se convocarán ulteriores conferencias de revisión cada cinco años o en cualquier momento después de la primera Conferencia de Revisión, a petición de una tercera parte de las Partes Contratantes en la presente Convención, a menos que en la primera Conferencia de Revisión se decida otra cosa.
- 4) No obstante lo dispuesto en el párrafo 1) del artículo 52, si la presente Convención no ha entrado en vigor cinco años después de la fecha en que se haya adoptado el Acta Final de la Conferencia de Plenipotenciarios de las Naciones Unidas sobre un Código de Conducta de las Conferencias Marítimas, el Secretario General de las Naciones Unidas, con sujeción a la aprobación de la Asamblea General, convocará, a petición de una tercera parte de los Estados que tengan derecho a llegar a ser Partes Contratantes en la presente Convención, una Conferencia de Revisión a fin de estudiar las disposiciones de la Convención y sus anexos y examinar y adoptar las enmiendas pertinentes.

### Artículo 53

#### Funciones del depositario

- 1) El depositario notificará a los Estados que hayan firmado la presente Convención o se hayan adherido a ella:
  - a) las firmas, ratificaciones, aceptaciones, aprobaciones y adhesiones conforme al artículo 48;
  - b) la fecha de entrada en vigor de la presente Convención conforme al artículo 49;
  - c) las denuncias de la presente Convención conforme al artículo 50;
  - d) las reservas a la presente Convención y el retiro de reservas;
  - e) el texto de las medidas legislativas u otras medidas que haya tomado cada Parte Contratante para aplicar la presente Convención conforme al artículo 47;
  - f) las enmiendas que se propongan y las objeciones a éstas conforme al artículo 51; y
  - g) la entrada en vigor de las enmiendas conforme al párrafo 3) del artículo 51.
- 2) El depositario tomará además las medidas que sean necesarias en virtud del artículo 52.

### Artículo 54

#### Textos auténticos - Depósito

El original de la presente Convención, cuyos textos en chino, español, francés, inglés y ruso son igualmente auténticos, será depositado en poder del Secretario General de las Naciones Unidas.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado la presente Convención en las fechas que figuran al lado de sus firmas.



ANEXO DE LA CONVENCIÓN SOBRE UN CÓDIGO DE CONDUCTA  
DE LAS CONFERENCIAS MARÍTIMAS

Reglamento modelo para la conciliación  
internacional obligatoria

Regla 1

- 1) La parte que desee iniciar un procedimiento de conciliación conforme al Código dirigirá por escrito a la otra parte una petición a tal efecto, acompañada de la demanda, y enviará copia al Registrador.
- 2) En la demanda:
  - a) se indicarán el nombre y dirección exactos de cada una de las partes en la controversia;
  - b) se incluirán una exposición sumaria de los hechos, los puntos objeto de controversia y la propuesta del demandante para resolver la controversia;
  - c) se especificará si se desea una vista oral y, caso de ser así, se indicarán los nombres y direcciones conocidos de las personas que aportarán pruebas, incluidas pruebas periciales a favor del demandante;
  - d) se incluirán los documentos en que se base la demanda y los acuerdos y pactos que hayan celebrado las partes que el demandante considere indispensables en el momento de interponer la demanda;
  - e) se indicarán el número de conciliadores requeridos, cualquier propuesta para la designación de los conciliadores o el nombre del conciliador designado por el demandante de conformidad con el párrafo 2) del artículo 32; y
  - f) se incluirán las propuestas que pudieren formularse respecto del reglamento.
- 3) La demanda estará fechada y será firmada por la parte demandante.

### Regla 2

- 1) Si el demandado decide contestar a la demanda, hará llegar la contestación a la otra parte dentro de los 30 días siguientes a la fecha en que haya recibido la demanda y enviará copia de la contestación al Registrador.
- 2) En la contestación:
  - a) se incluirán una exposición sumaria de los hechos que el demandado oponga a las alegaciones formuladas en la demanda, su posible propuesta para resolver la controversia y el remedio que pide el demandado con miras a solucionarla;
  - b) se especificará si se desea una vista oral y, caso de ser así, se indicarán los nombres y direcciones conocidos de las personas que aportarán pruebas, incluidas pruebas periciales a favor del demandado;
  - c) se incluirán los documentos en que se base la contestación y los acuerdos y pactos que hayan celebrado las partes que el demandado considere indispensables en el momento de redactar la contestación;
  - d) se indicarán el número de conciliadores requeridos, cualquier propuesta para la designación de los conciliadores o el nombre del conciliador designado por el demandado de conformidad con el párrafo 2 del artículo 32; y
  - e) se incluirán las propuestas que pudieren formularse respecto del reglamento.
- 3) La contestación estará fechada y será firmada por la parte demandada.

### Regla 3

- 1) La persona u otra parte interesada que desee participar en el procedimiento de conciliación en virtud del artículo 34 dirigirá una petición por escrito a tal efecto a las partes en la controversia y enviará copia al Registrador.

2) Si se desea participar de conformidad con el párrafo a) del artículo 34, en la petición se expondrán los motivos para querer participar en el procedimiento y se incluirá la información exigida en los apartados a), b) y d) del párrafo 2) del artículo 1.

3) Si se desea participar de conformidad con el párrafo b) del artículo 34, en la petición se expondrán los motivos para desear participar en el procedimiento y se indicará con cuál de las partes originales se coadyuvaría.

4) Toda objeción a una petición de terceras partes de sumarse al procedimiento será enviada por la parte objetante, con copia a la otra parte, dentro de los siete días siguientes a la recepción de la petición.

5) En caso de que se acumulen dos o más procedimientos, las peticiones posteriores de participación en el procedimiento que hagan terceras partes serán comunicadas a todas las partes interesadas, cada una de las cuales podrá formular objeciones a esa participación de conformidad con el presente artículo.

#### Regla 4

Por acuerdo entre las partes en una controversia y a instancia de cualquiera de ellas, los conciliadores, después de dar a las partes la oportunidad de ser oídas, podrán ordenar la acumulación o separación de la totalidad o de cualquiera de las demandas que haya pendientes entre las mismas partes.

#### Regla 5

1) Cualquiera de las partes podrá recusar a un conciliador cuando las circunstancias le hagan abrigar dudas legítimas acerca de su independencia.

2) La notificación motivada de la recusación deberá hacerse con anterioridad a la fecha en que se cierran las actuaciones y antes de que los conciliadores hayan dictado su recomendación. La recusación será examinada inmediatamente y decidida por mayoría de votos de los conciliadores en primera instancia, como cuestión previa, en las controversias para las que se haya designado más de un conciliador. Esta decisión será firme.

3) El conciliador que haya fallecido o renunciado, quede incapacitado o haya sido recusado será sustituido sin demora.

4) Las actuaciones interrumpidas por una de esas causas continuarán en el punto donde fueron interrumpidas, a menos que las partes acuerden o los conciliadores ordenen que se proceda a una revisión o que se vuelva a escuchar cualquier testimonio oral.

#### Regla 6

Los conciliadores serán jueces de su propia jurisdicción y/o competencia conforme a las disposiciones del Código.

#### Regla 7

1) Los conciliadores recibirán y examinarán todas las declaraciones escritas, documentos, declaraciones juradas, publicaciones o cualesquiera otras pruebas, incluso testimonios orales, que pueda presentarles cualquiera de las partes o que pueda presentárseles en nombre de cualquiera de ellas, y les concederán la importancia que a su juicio merezcan.

- 2) a) Cada parte podrá presentar a los conciliadores toda la documentación que considere pertinente, y en el momento de presentarla entregará copias autenticadas a todas las demás partes en el procedimiento, a las cuales habrá de darse una oportunidad razonable de contestar a la documentación presentada;
- b) Los conciliadores serán los únicos jueces de la pertinencia y valor de las pruebas que les hayan presentado las partes;
- c) Los conciliadores podrán pedir a las partes que presenten las pruebas suplementarias que estimen necesarias para conocer de la controversia y resolverla, pero si se presentan esas pruebas suplementarias deberá darse a las otras partes en el procedimiento una oportunidad razonable de formular observaciones sobre ellas.

Regla 8

- 1) Siempre que en el Código o en el presente reglamento se establezca un plazo para la realización de cualquier acto, no se contará la fecha en que empiece a correr el plazo pero sí el último día de éste, a menos que este último día sea un sábado, un domingo o un día feriado oficial en el lugar en que se celebre la conciliación, en cuyo caso el último día del plazo será el siguiente día hábil.
- 2) Cuando el plazo establecido sea inferior a siete días, se excluirán del cómputo los sábados, domingos y días feriados oficiales que haya en el medio.

Regla 9

Sin perjuicio de las disposiciones del Código relativas a los plazos procesales, los conciliadores podrán, a instancia de una de las partes o de mutuo acuerdo entre ellas, prorrogar cualquiera de los plazos que hayan fijado.

Regla 10

- 1) Los conciliadores determinarán el orden de las actuaciones y, a menos que se acuerde otra cosa, fijarán la fecha y la hora de cada reunión.
- 2) A menos que las partes acuerden otra cosa, las actuaciones se celebrarán a puerta cerrada.
- 3) Antes de declarar cerradas las actuaciones, los conciliadores preguntarán expresamente a todas las partes si tienen cualquier otra prueba que presentar, y se tomará nota de ello.

#### Regla 11

- 1) La recomendación de los conciliadores se hará por escrito e incluirá:
  - a) el nombre y dirección exactos de cada parte;
  - b) una descripción del método de nombramiento de los conciliadores, con inclusión de sus nombres;
  - c) las fechas y el lugar de las actuaciones de conciliación;
  - d) un resumen de las actuaciones que los conciliadores estimen oportuno;
  - e) una exposición sumaria de los hechos comprobados por los conciliadores;
  - f) un resumen de los escritos de las partes;
  - g) pronunciamientos motivados sobre las cuestiones objeto de controversia;
  - h) la firma de los conciliadores y la fecha de cada firma; e
  - i) una dirección a la cual comunicar la aceptación o el rechazo de la recomendación.

#### Regla 12

La recomendación contendrá, en lo posible, un pronunciamiento sobre las costas de conformidad con las disposiciones del Código. Si la recomendación no contiene un pronunciamiento completo sobre las costas, los conciliadores harán por escrito, lo antes posible después de dictar la recomendación, y en todo caso en un plazo máximo de 60 días después de dictada ésta, un pronunciamiento sobre las costas, con arreglo a lo dispuesto en el Código.

#### Regla 13

Para su recomendación, los conciliadores tendrán en cuenta también los casos anteriores y similares, siempre que ello facilite la aplicación más uniforme del Código y la observancia de las recomendaciones de los conciliadores.

FOR AFGHANISTAN:  
POUR L'AFGHANISTAN:  
阿富汗:  
За Афганистан:  
POR EL AFGANISTÁN:

FOR ALBANIA:  
POUR L'ALBANIE:  
阿尔巴尼亚:  
За Албанию:  
POR ALBANIA:

FOR ALGERIA:  
POUR L'ALGÉRIE:  
阿尔及利亚:  
За Алжир:  
POR ARCELIA:



- 27 juin 1975 -

FOR ARGENTINA:  
POUR L'ARGENTINE:  
阿根廷:  
За Аргентину:  
POR LA ARGENTINA:

FOR AUSTRALIA:  
POUR L'AUSTRALIE:  
澳大利亚:  
За Австралию:  
POR AUSTRALIA:

FOR AUSTRIA:  
POUR L'AUTRICHE:  
奥地利:  
За Австрию:  
POR AUSTRIA:



FOR THE BAHAMAS:

POUR LES BAHAMAS:

巴哈马:

За Багамские острова:

FOR LAS BAHAMAS:

FOR BAHRAIN:

POUR BAHREÏN:

巴林:

За Бахрейн:

FOR BAHREIN:

FOR BANGLADESH:

POUR LE BANGLADESH:

孟加拉国:

За Бангладеш:

FOR BANGLADESH:

FOR BARBADOS:

POUR LA BARBADE:

巴巴多斯:

За Барбадос:

FOR BARBADOS:

FOR BELGIUM:  
POUR LA BELGIQUE:  
比利时:  
За Бельгию:  
POR BÉLGICA:

Reus Meierme  
J. Meierme  
le 30 juin 1871  
sans visa d'attribution.

FOR BHUTAN:  
POUR LE BHOUTAN:  
不丹:  
За Бутан:  
POR BHUTÁN:

FOR BOLIVIA:  
POUR LA BOLIVIE:  
玻利维亚:  
За Боливию:  
POR BOLIVIA:

FOR BOTSWANA:  
POUR LE BOTSWANA:  
博茨瓦纳:  
За Ботсвану:  
POR BOTSWANA:

FOR BRAZIL:  
POUR LE BRÉSIL:  
巴西:  
За Бразилию:  
POR EL BRASIL:

*Reproposed de l'ostz* June 23<sup>rd</sup> 1975  
Subject to ratification and to reservation  
To Article 14, paragraph 6.

FOR BULGARIA:  
POUR LA BULGARIE:  
保加利亚:  
За България:  
POR BULGARIA:

FOR BURMA:  
POUR LA BIRMANIE:  
缅甸:  
За Бирму:  
POR BIRMANIA:

FOR BURUNDI:  
POUR LE BURUNDI:  
布隆迪:  
За Бурунди:  
POR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:  
白俄罗斯苏维埃社会主义共和国:  
За Белорусскую Советскую Социалистическую Республику:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMEROON:  
POUR LE CAMEROUN:  
喀麦隆:  
За Камерун:  
POR EL CAMERÚN:

FOR CANADA:  
POUR LE CANADA:  
加拿大:  
За Канаду:  
POR EL CANADÁ:

FOR THE CENTRAL AFRICAN REPUBLIC:  
POUR LA RÉPUBLIQUE CENTRAFRICAINE:  
中非共和国:  
За Центральноафриканскую Республику:  
POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:  
POUR LE TCHAD:  
乍得:  
За Чад:  
POR EL CHAD:

FOR CHILE:  
POUR LE CHILI:  
智利:  
За Чили:  
POR CHILE:


*Ismael Huerta*  
*25 junio 1975*

FOR CHINA:  
POUR LA CHINE:  
中国:  
За Китай:  
POR CHINA:

FOR COLOMBIA:  
POUR LA COLOMBIE:  
哥伦比亚:  
За Колумбию:  
FOR COLOMBIA:

FOR THE CONGO:  
POUR LE CONGO:  
刚果  
За Конго:  
FOR EL CONGO:

FOR COSTA RICA:  
POUR LE COSTA RICA:  
哥斯达黎加:  
За Коста-Рику:  
FOR COSTA RICA:

  
May 15 - 1975.



FOR CUBA:  
POUR CUBA:  
古巴:  
За Кубу:  
POB CUBA:

FOR CYPRUS:  
POUR CHYPRE:  
塞浦路斯:  
За Кипр:  
POB CYPRE:

FOR CZECHOSLOVAKIA:  
POUR LA TCHÉCOSLOVAQUIE:  
捷克斯洛伐克:  
За Чехословакию:  
POB CNECOSLOVAQUIA:

*Dr Otto Necher*  
sous la réserve de ratification

30 juin 1975

FOR DAHOMEY:  
POUR LE DAHOMEY:  
达荷美:  
За Дагомсию:  
POR EL DAHOMEY:

FOR THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE:  
朝鮮民主主义人民共和国:  
За Корейскую Народно-Демократическую Республику:  
POR LA REPÚBLICA POPULAR DEMOCRÁTICA DE COREA:

FOR THE DEMOCRATIC REPUBLIC OF VIET-NAM:  
POUR LA RÉPUBLIQUE DÉMOCRATIQUE DU VIET-NAM:  
越南民主共和国:  
За Демократическую Республику Вьетнам:  
POR LA REPÚBLICA DEMOCRÁTICA DE VIET-NAM:

FOR DEMOCRATIC YEMEN:  
POUR LE YÉMEN DÉMOCRATIQUE:  
民主也门:  
За Демократический Йемен:  
POR EL YEMEN DEMOCRÁTICO:

FOR DENMARK:  
POUR LE DANEMARK:  
丹麦:  
За Данию:  
FOR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:  
POUR LA RÉPUBLIQUE DOMINICAINE:  
多米尼加共和国:  
За Доминиканскую Республику:  
FOR LA REPÚBLICA DOMINICANA:

FOR ECUADOR:  
POUR L'ÉQUATEUR:  
厄瓜多尔:  
За Эквадор:  
FOR EL ECUADOR:



*October 22, 1974*

FOR EGYPT:  
POUR L'EGYPTE:  
埃及:  
За Египет:  
POR EGIPTO:

FOR EL SALVADOR:  
POUR EL SALVADOR:  
萨尔瓦多:  
За Сальвадор:  
POR EL SALVADOR:

FOR EQUATORIAL GUINEA:  
POUR LA GUINÉE ÉQUATORIALE:  
赤道几内亚:  
За Экваториальную Гвинею:  
POR GUINEA ECUATORIAL:

FOR ETHIOPIA:  
POUR L'ETHIOPIE:  
埃塞俄比亚:  
За Эфиопию:  
FOR ETIOPIA:

*Robert*

*June 19, 197*

FOR FIJI:  
POUR FIDJI:  
斐济:  
За Фиджи:  
FOR FIJI:

FOR FINLAND:  
POUR LA FINLANDE:  
芬兰:  
За Финляндию:  
FOR FINLANDIA:

FOR FRANCE:  
POUR LA FRANCE:  
法国:  
За Францию:  
POR FRANCIA:

*Louis de Juvigny*

30 juin 1975

*avec réserve de ratification*

FOR GABON:  
POUR LE GABON:  
加蓬:  
За Габон:  
POR EL GABÓN:

*Isleambert*

le 10 Octobre 1974

FOR GAMBIA:  
POUR LA GAMBIE:  
冈比亚:  
За Гамбию:  
POR GAMBIA:

*Lee Koller*

June 30, 1975

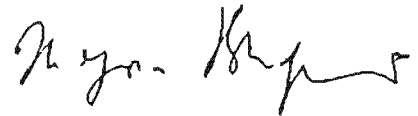
FOR THE GERMAN DEMOCRATIC REPUBLIC:  
POUR LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE:  
德意志民主共和国:  
За Германскую Демократическую Республику:  
POR LA REPÚBLICA DEMOCRÁTICA ALEMANA:



27. June 1975

subject to ratification

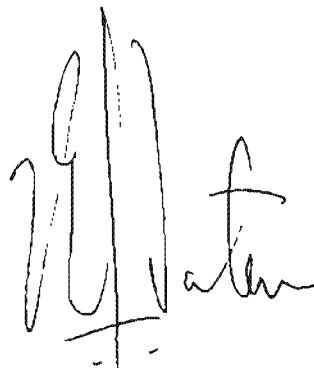
FOR GERMANY, FEDERAL REPUBLIC OF:  
POUR L'ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D':  
德意志联邦共和国:  
За Федеративную Республику Германии:  
POR ALEMANIA, REPÚBLICA FEDERAL DE:



30 June 1975

SUBJECT TO RATIFICATION

FOR GHANA:  
POUR LE GHANA:  
加纳:  
За Гану:  
POR GHANA:

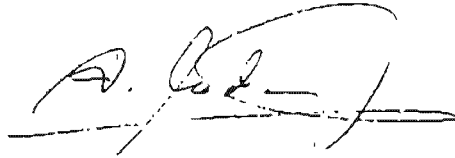


14<sup>th</sup> May 1975



FOR GREECE:  
POUR LA GRÈCE:  
希腊:  
За Грецию:  
POR GRECIA:

FOR GUATEMALA:  
POUR LE GUATEMALA:  
危地马拉:  
За Гватемалу:  
POR GUATEMALA:

A handwritten signature in black ink, appearing to be 'A. G. J.', written over a horizontal line.

November, 15, 1974.

FOR GUINEA:  
POUR LA GUINÉE:  
几内亚:  
За Гвинею:  
POR GUINEA:

FOR GUINEA-BISSAU:  
POUR LA GUINÉE-BISSAU:  
几内亚 - 比绍:  
За Гвинею-Бисау:  
POR GUINEA-BISSAU:

FOR GUYANA:  
POUR LA GUYANE:  
圭亚那:  
За Гвиану:  
POR GUYANA:

FOR HAÏTI:  
POUR HAÏTI:  
海地:  
За Гаити:  
POR HAÏTI:

FOR THE HOLY SEE:  
POUR LE SAINT-SIÈGE:  
教廷:  
За Святейший престол:  
POR LA SANTA SEDE:

FOR HONDURAS:  
POUR LE HONDURAS:  
洪都拉斯:  
За Гондурас:  
POR HONDURAS:

FOR HUNGARY:  
POUR LA HONGRIE:  
匈牙利:  
За Венгрию:  
POR HUNGRIA:

FOR ICELAND:  
POUR L'ISLANDE:  
冰島:  
За Исландію:  
FOR ISLANDIA:

FOR INDIA:  
POUR L'INDE:  
印度:  
За Індію:  
FOR LA INHA:

Subject to Ratification

*Adar Kishin*

श्री श्री. ए.टी.टी.

27 June 1975

FOR INDONESIA:  
POUR L'INDONÉSIE:  
印度尼西亞:  
За Індонезію:  
FOR INDONESIA:

*Adar Kishin*

5 February 1975

subject to ratification

FOR IRAN:  
POUR L'IRAN:  
伊朗:  
За Иран:  
POR EL IRÁN:

*James Douglas*  
*7 août 1974*

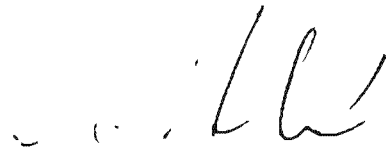
FOR IRAQ:  
POUR L'IRAK:  
伊拉克:  
За Ирак:  
POR EL IRAK:

FOR IRELAND:  
POUR L'IRLANDE:  
爱尔兰:  
За Ирландию:  
POR IRLANDA:

FOR ISRAEL:  
POUR ISRAËL:  
以色列:  
За Израиль:  
FOR ISRAEL:

FOR ITALY:  
POUR L'ITALIE:  
意大利:  
За Италию:  
FOR ITALIA:

FOR THE IVORY COAST:  
POUR LA CÔTE-D'IVOIRE:  
象牙海岸:  
За Берег Слоновой Кости:  
FOR LA COSTA DE MARFIL:



le 1er Mai 1975

Sous réserve de ratification

FOR JAMAICA:  
POUR LA JAMAÏQUE:  
牙买加:  
За Ямайку:  
POR JAMAICA:

FOR JAPAN:  
POUR LE JAPON:  
日本:  
За Японию:  
POR EL JAPÓN:

FOR JORDAN:  
POUR LA JORDANIE:  
约旦:  
За Иорданию:  
POR JORDANIA:

FOR KENYA:

POUR LE KENYA:

肯尼亚:

За Кению:

FOR KENIA:

FOR THE KHMER REPUBLIC:

POUR LA RÉPUBLIQUE KHMÈRE:

高棉共和国:

За Кхмерскую Республику:

FOR LA REPÚBLICA KHMER:

FOR KUWAIT:

POUR LE KOWEÏT:

科威特:

За Кувейт:

FOR KUWAIT:



FOR LAOS:  
POUR LE LAOS:  
老挝:  
За Лаос:  
POR LAOS:

FOR LEBANON:  
POUR LE LIBAN:  
黎巴嫩:  
За Ливан:  
POR EL LÍBANO:

FOR LESOTHO:  
POUR LE LESOTHO:  
莱索托:  
За Лесото:  
POR LESOTHO:

FOR LIBERIA:  
POUR LE LIBÉRIA:  
利比里亚:  
За Либерию:  
FOR LIBERIA:

FOR THE LIBYAN ARAB REPUBLIC:  
POUR LA RÉPUBLIQUE ARABE LIBYENNE:  
阿拉伯利比亚共和国:  
За Ливийскую Арабскую Республику:  
FOR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:  
POUR LE LIECHTENSTEIN:  
列支敦士登:  
За Лихтенштейн:  
FOR LIECHTENSTEIN:

FOR LUXEMBOURG:  
POUR LE LUXEMBOURG:  
卢森堡:  
За Люксембург:  
POR LUXEMBURGO:

FOR MADAGASCAR:  
POUR MADAGASCAR:  
马达加斯加:  
За Мадагаскар:  
POR MADAGASCAR:

FOR MALAWI:  
POUR LE MALAWI:  
马拉维:  
За Малави:  
POR MALAWI:

FOR MALAYSIA:  
POUR LA MALAISIE:  
马来西亚:  
За Малайскую Федерацию:  
POR MALASIA:

FOR THE MALDIVES:  
POUR LES MALDIVES:  
马尔代夫:  
За Мальдивы:  
POR LAS MALDIVAS:

FOR MALI:  
POUR LE MALI:  
马里:  
За Мали:  
POR MALI:

FOR MALTA:  
POUR MALTE:  
马耳他:  
За Мальту:  
FOR MALTA:

*Orbelli*

*subject to ratification*

*15<sup>th</sup> May 1975*

FOR MAURITANIA:  
POUR LA MAURITANIE:  
毛里塔尼亚:  
За Мавританию:  
FOR MAURITANIA:

FOR MAURITIUS:  
POUR MAURICE:  
毛里求斯:  
За Маврикий:  
FOR MAURICIO:

FOR MEXICO:  
POUR LE MEXIQUE:  
墨西哥:  
За Мексику:  
POR MÉXICO:

FOR MONACO:  
POUR MONACO:  
摩纳哥:  
За Монако:  
POR MÓNACO:

FOR MONGOLIA:  
POUR LA MONGOLIE:  
蒙古:  
За Монголию:  
POR MONGOLIA:

FOR MOROCCO:  
POUR LE MAROC:  
摩洛哥:  
За Марокко:  
POR MARRUECOS:

FOR NAURU:  
POUR NAURU:  
瑙鲁:  
За Науру:  
POR NAURU:

FOR NEPAL:  
POUR LE NÉPAL:  
尼泊尔:  
За Непал:  
POR NEPAL:

FOR THE NETHERLANDS:  
POUR LES PAYS-BAS:  
荷兰:  
За Нидерланды:  
POR LOS PAISES BAJOS:

FOR NEW ZEALAND:  
POUR LA NOUVELLE-ZÉLANDE:  
新西兰:  
За Новую Зеландию:  
POR NUEVA ZELANDIA:

FOR NICARAGUA:  
POUR LE NICARAGUA:  
尼加拉瓜:  
За Никарагуа:  
POR NICARAGUA:



FOR THE NIGER:  
POUR LE NIGER:  
尼日尔:  
За Нигер:  
POR EL NIGER:

*H. Solif*

*24 Juin 1975.-*

*Sous réserve de ratification.-*

FOR NIGERIA:  
POUR LA NIGÉRIA:  
尼日利亚:  
За Нигерия:  
POR NIGERIA:

FOR NORWAY:  
POUR LA NORVÈGE:  
挪威:  
За Норвегия:  
POR NORUEGA:

FOR OMAN:  
POUR L'OMAN:  
阿曼:  
За Оман:  
POR OMÁN:

FOR PAKISTAN:  
POUR LE PAKISTAN:  
巴基斯坦:  
За Пакистан:  
POR EL PAKISTÁN:

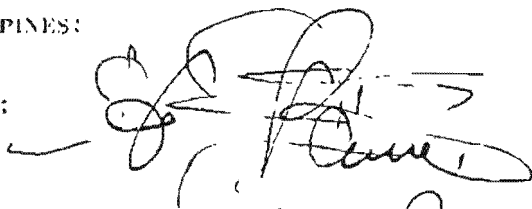
*A. Mat*  
27/6/75.

FOR PANAMA:  
POUR LE PANAMA:  
巴拿马:  
За Панаму:  
POR PANAMÁ:

FOR PARAGUAY:  
POUR LE PARAGUAY:  
巴拉圭:  
За Парагвай:  
POR EL PARAGUAY:

FOR PERU:  
POUR LE PÉROU:  
秘魯:  
За Перу:  
POR EL PERÚ:

FOR THE PHILIPPINES:  
POUR LES PHILIPPINES:  
菲律賓:  
За Филиппины:  
POR FILIPINAS:

A handwritten signature in black ink, appearing to be 'F. R. ...', written over a horizontal line.

2 August 1974

FOR POLAND:  
POUR LA POLOGNE:  
波兰:  
За Польшу:  
POR POLONIA:

FOR PORTUGAL:  
POUR LE PORTUGAL:  
葡萄牙:  
За Португалию:  
POR PORTUGAL:

FOR QATAR:  
POUR LE QATAR:  
卡塔尔:  
За Катар:  
POR QATAR:

FOR THE REPUBLIC OF KOREA:  
POUR LA RÉPUBLIQUE DE CORÉE:  
大韓民國:  
За Корейскую Республику:  
POR LA REPÚBLICA DE COREA:

FOR THE REPUBLIC OF VIET-NAM:  
POUR LA RÉPUBLIQUE DU VIET-NAM:  
越南共和國:  
За Республику Вьетнам:  
POR LA REPÚBLICA DE VIET-NAM:

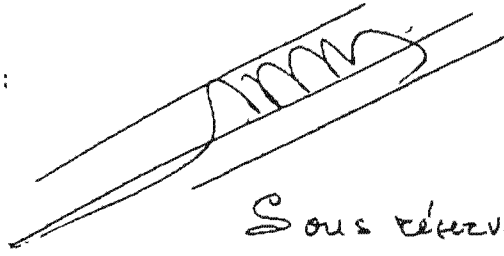
FOR ROMANIA:  
POUR LA ROUMANIE:  
罗马尼亚:  
За Румынию:  
POR RUMANIA:

FOR RWANDA:  
POUR LE RWANDA:  
卢旺达:  
За Руанду:  
POR RWANDA:

FOR SAN MARINO:  
POUR SAINT-MARIN:  
圣马力诺:  
За Сан-Марино:  
POR SAN MARINO:

FOR SAUDI ARABIA:  
POUR L'ARABIE SAOUDITE:  
沙特阿拉伯:  
За Саудовскую Аравию:  
POR ARABIA SAUDITA:

FOR SENEGAL:  
POUR LE SÉNÉGAL:  
塞内加尔:  
За Сенегал:  
FOR EL SENEGAL:

A handwritten signature in black ink, consisting of several stylized, overlapping loops and lines, positioned diagonally across the page.

30 Juin 1975

*Sous réserve de ratification.*

FOR SIERRA LEONE:  
POUR LE SIERRA LEONE:  
塞拉勒窝内:  
За Сьерра-Леоне:  
FOR SIERRA LEONA:

FOR SINGAPORE:  
POUR SINGAPOUR:  
新加坡:  
За Сингапур:  
FOR SINGAPUR:

FOR SOMALIA:

POUR LA SOMALIE:

索马里:

За Сомали:

FOR SOMALIA:

FOR SOUTH AFRICA:

POUR L'AFRIQUE DU SUD:

南非:

За Южную Африку:

FOR SUDÁFRICA:

FOR SPAIN:

POUR L'ESPAGNE:

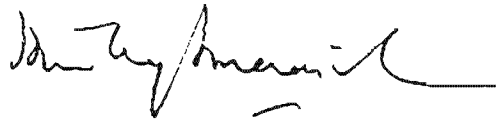
西班牙:

За Испанию:

FOR ESPAÑA:



FOR SRI LANKA:  
POUR SRI LANKA:  
斯里兰卡:  
За Шри Ланка:  
POR SRI LANKA:

A handwritten signature in black ink, appearing to read "D. G. M. M. M.", written in a cursive style.

June 30, 1977

FOR THE SUDAN:  
POUR LE SOUDAN:  
苏丹:  
За Судан:  
POR EL SUDÁN:

FOR SWAZILAND:  
POUR LE. SOUAZILAND:  
斯威士兰:  
За Свазиленд:  
POR SWAZILANDIA:

FOR SWEDEN:  
POUR LA SUÈDE:  
瑞典:  
За Швецию:  
POR SUECIA:

FOR SWITZERLAND:  
POUR LA SUISSE:  
瑞士:  
За Швейцарию:  
POR SUIZA:

FOR THE SYRIAN ARAB REPUBLIC:  
POUR LA RÉPUBLIQUE ARABE SYRIENNE:  
阿拉伯叙利亚共和国:  
За Сирийскую Арабскую Республику:  
POR LA REPÚBLICA ARABE SIRIA:

FOR THAILAND:  
POUR LA THAÏLANDE:  
泰国:  
За Таиланд:  
POR TAILANDIA:

FOR TOGO:  
POUR LE TOGO:  
多哥:  
За Того:  
POR EL TOGO:

*W. O. G.*  
28 June 1975

FOR TONGA:  
POUR LES TOUVAI:  
汤加:  
За Тонга:  
POR TONGA:



FOR UGANDA:  
POUR L'OUGANDA:  
乌干达:  
За Уґанду:  
POR UGANDA:

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:  
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:  
乌克兰苏维埃社会主义共和国:  
За Українську Советську Соціалістическу Республіку:  
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:  
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:  
苏维埃社会主义共和国联盟:  
За Союз Советских Социалистических Республик:  
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

*С условиями последующего  
принятия этой конвенции  
Правительством СССР*

*Владимир  
27 июня 1975 г.*

FOR THE UNITED ARAB EMIRATES:  
POUR LES ÉMIRATS ARABES UNIS:  
阿拉伯联合酋长国:  
За Объединенные Арабские Эмираты  
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:  
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:  
大不列颠及北爱尔兰联合王国:  
За Соединенное Королевство Великобритании и Северной Ирландии:  
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

FOR THE UNITED REPUBLIC OF TANZANIA:  
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:  
坦桑尼亚联合共和国:  
За Объединенную Республику Танзания:  
POR LA REPÚBLICA UNIDA DE TANZANIA:

FOR THE UNITED STATES OF AMERICA:  
POUR LES ETATS-UNIS D'AMÉRIQUE:  
美利堅合眾國:  
За Соединённые Штаты Америки:  
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:  
POUR LA HAUTE-VOLTA:  
上沃尔特:  
За Верхнюю Вольту:  
POR EL ALTO VOLTA:

FOR URUGUAY:  
POUR L'URUGUAY:  
乌拉圭:  
За Уругвай:  
POR EL URUGUAY:

FOR VENEZUELA:  
POUR LE VENEZUELA:  
委内瑞拉:  
За Венесуэлы:  
POR VENEZUELA:

SR 6254  
6.30.75.

FOR WESTERN SAMOA:  
POUR LE SAMOA-OCCIDENTAL:  
西萨摩亚:  
За Западное Самоа:  
POR SAMOA OCCIDENTAL:

FOR YEMEN:  
POUR LE YÉMEN:  
也门:  
За Йемен:  
POR EL YEMEN:



FOR YUGOSLAVIA:  
POUR LA YOUGOSLAVIE:  
南斯拉夫:  
За Югославио:  
FOR YUGOSLAVIA:

*Walter*  
December 12, 1974

FOR ZAIRE:  
POUR LE ZAIRE:  
扎伊尔:  
За Заир:  
FOR EL ZAIRE:

FOR ZAMBIA:  
POUR LA ZAMBIE:  
赞比亚:  
За Замбио:  
FOR ZAMBIA:



I hereby certify that the foregoing text is a true copy of the Convention on a code of conduct for liner conferences, concluded at Geneva on 6 April 1974, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:  
The Legal Counsel*

United Nations, New York  
1 July 1975

Je certifie que le texte qui précède est une copie conforme de la Convention relative à un code de conduite des conférences maritimes, conclue à Genève le 6 avril 1974 et dont l'original se trouve déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général :  
Le Conseiller juridique*



Organisation des Nations Unies, New York  
1er juillet 1975





Certified true copy (XII.6)

Copie certifiée conforme (XII.6)

1 July 1975